[Shri Bharucha]

Speaker may, in order to avoid repetition of debate require members desiring to take part in discussion on an Appropriation Bill to give advance intimation of the specific points they intend to raise, and he may withhold permission for raising such of the points as in his opinion appear to be repetitions of the matters discussed on a demand for grant or as may not be of sufficient public importance."

The hon. Member is new and I did not insist upon this rule. Anyhow, it is not a matter of such administrative policy or public importance which should be raised. It is a matter of detail.

Shri Barucha: I shall not press.

Mr. Speaker: The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1954, in excess of the amounts granted for those services and for that year be taken into consideration."

The motion was adopted.

Mr. Speaker: The question is:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

The Schedule, Clause 1, the Enacting Formula were added to the Bill.

Shri T. T. Krishnamachari: I beg to move:

"That the Bill be passed."

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

# GENERAL BUDGET—GENERAL DISCUSSION—Contd.

Mr. Speaker: The House will now proceed with the general discussion of the General Budget. Shri Banerjes will continue his speech.

Shri S. K. Benerjea (Cooch Behar): While I mentioned yesterday about the problem of common tea of North East India and this is due to the fact that our cost of production of tea is greater than the common tea of East African territories and further they have no export duty. The only door open to North Indian producers of tea is to increase the consumption in India and we believe that this consumption can be easily increased by over 100 million ths. within Second Five-Year Plan The present consumption of tea in India is about 200 million lbs. If we fail to increase our internal consumption, the producers will have inevitably to curtail the production. The reduction of production of tea is contrary to the accepted principle of the Government of India. If the curtailment of production is heavier than it was last year, I am afraid some of small tea estates would have to close down and this would result in heavy unemployment.

So, I request the Finance Minister to examine the problems before he comes to a decision finally of imposing this Excise tax.

In my constituency there is a great problem of rehabilitation of refugees. It is not only the problem of my constituency alone, but it is a problem of the country as a whole. These refugees have no income, but they shall have to bear the brunt of the Excise tax. This is an additional burden on them 1 know both the Central and State Governments are quite alive of the situation and are doing their best to rehabilitate them. I must mention here about the abnormal

rise in the price of rice and other cereals. If rice is made available at a reasonable price, the people in my constituency will be very happy, but if on the other hand rice is not supplied and wheat is supplied instead. I think they will take it but great reluctance.

I know that our Finance Minister is slive to the situation and here I will quote the words which he spoke in the Raiya Sabha on the 23rd May 1957:

"We are not in a position to rehabilitate them and one mistake that we made was followed by another and today the problem is there in all its grimness, an easy plaything for my hon. Members opposite who hope that we shall fail again and, therefore, Bengal might become Kerala. admit the fact that we have failed. I could tell this House that we are going to make another earnest attempt because we shall not allow, as my hon, friends have said. Bengal to become Kerala."

When we have got this categorical assurance from our Finance Minister I do not like to argue this matter any further. With these words, I support the taxation proposals of our Finance Minister.

Acharya Kripalani (Sitamarhi): Speaker. I believe that the Finance Minister has a right to make his tax proposals to this House, but I very much doubt if he has the right to insult the intelligence of the House, telling the House that he has produced a Budget which is going to take us towards Socialism. I do not know what type of Socialism he has in mind; is it the Socialism that is grown in the Congress after Independence and to which he on account of his official position has been converted. We know what Socialism means: it means at least two things. It means that the instruments of production be in the hands of those who use the

instruments or in the hands of the public or in the hands of the State. Another thing is that Socialism stands for equality. I do not find either of these two objectives in this Budget. It does not lead us in any of these two directions. The instruments of production are largely in the hands of private individuals who work for their own profit. So far as equality is concerned, I agree with the figures that were given by Mr. Dange that there is greater and greater disparity between the profits of the industrialists and what the poor labourers get.

General Discussion

It is said that this Plan involves great cost and the present generation of people should bear it for the good of the future generations. That is an understandable proposition. But the burdens placed upon the present generation may be so great and so damaging that they may cripple the future generations. No Government Solicitors of the peoples' welfare should impose such unbearable burdens upon the people. Then it planning is taken for granted that Socialism. We are told that because there is a plan, the condition of the masses will improve. These are propositions which do not bear scrutiny. You can even plan your country into damnation. Some countries in Europe have been planned to damnation. The revolts in East Germany, in Hungary and Poland were caused because the people were suffering, because cost of living had gone up. This was because of the plans that were placed before these countries. They were absolutely wrong. And, in what essentials were they wrong? were wrong because they laid over emphasis upon the capitalist industries. These plans overemphasised heavy industries to the neglect of consumer industries and to the neg-. lect of agriculture.

Sir, it is not a question whether the plan will give plenty to future generations, but whether the

#### [Acharya Kripalani]

2671

plan is good or bad. If it is a bad plan it will endanger the good of country. For making a good plan, you have to take into account the population of the country. You have to take into account the question of employment and you have to take into account as to how much of fresh burdens the people can bear. Further you have to take into account relationship between agriculture and industry. You have then to take into account the relationship between the heavy and consumer industry. these factors should be taken consideration. It is because all these factors were not taken into deration that we find difficulties now.

What type of advisers did we have while we formulated the plans? Our advisers were the Russians who carried out their plans after liquidating thousands and millions of There were other advisers. was an adviser but I have forgotten his name.

An Hon. Member: Kaldor.

Acharya Kripalani: He came from Poland. I do not remember his name. If we have such advisers our planning will only be what it is at present.

We are told that the targets of the plan will anyhow be fulfilled whether we have money or not, whether the plan is properly conceived or whether it is a balanced plan or an unbalanced plan. I know that plans always succeed and they eminently succeed. Our First Five Year Plan has eminently succeeded. It eminently succeeded even though only two-thirds of the money provided for it was spent. We were told a couple of years back that the country is self-sufficient so far as food is concerned. All that had been done by the plan. How does it happen that when one-third of the money

mains unspent the plan has succeeded? These plans, Sir, succeeded only in the Secretariat. The secretaries. though they may not know things they know how to compile reports. They compile reports they write memoranda and if read them you will be convinced that things have been done; and these reports are published in every paper. There is another thing which Ministers have learnt and that 'statistics'. By these statistics vou can prove logically and conclusively to the starving man that he is starving. You can prove by statistics that the income of the country has risen, that the average income has risen and yet if the man feels that he is starving, you prove to him that it is only his illusion. It is no use arguing further Statistics are there: the man is starving our learned people say that starvation is an illusion. Statistics are only reality. Any plan can succeed if our secretaries and statisticians are there. That is not all. Then we are getting periodically distinguished quests from outside. They come here and tell us that we are doing marvellously well. They say that no country in the world has prospered as well under democracy as India has. They say that India is the greater democracy in the world and the experiment there must watched. It is the same case whether the honourable guests from Russia or America, whether they come from the communist or capitalist or free-enterprise countries of the world. The Americans criticise us in their country something or the other but when they they come here doing marvellously that we are well. No country could have done so well. Our Prime Minister often tells this House that no country in the world has done so well as we have done. So, why should there be any anxiety about the success of our Plan? It will anyhow be fulfilled. Not only it will be fulfilled, but it will be more than fulfilled. Why then trouble the

poor people with excise duties and the rest of it?

Let us however see if these new imports are going to help the Plan in any way. I am afraid that the money that is being raised by these taxes will be spent for administration—eivil and military. And, I am strengthened in my belief by what an economist has said. Unfortunately I have forgotten his initials.

Shrimati Tarkeshwari Sinha (Barh); V. K. R. V. Rao.

Acharya Kripalani: There are so many initials before his name that I have forgotten them.

Shrimati Tarkeshwari Sinha: The plan has got more mittals.

Acharya Kripalani: Yes. Shri Rao who has sometimes been patronised by the Government of India says that the present imports will cover merely the enhanced expenses of the Central Government on civil and military administration. 75 per cent of the new imports will be used for military purposes. There has been a 25 per cent increase in the military budget swallowing almost a half of our revenues. This, Sir, is done by a country which believes in universal peace. This is done by a country which believes in the doctrine that war solves no problems, whose leaders believe that you cannot undertake a war even for legitimate purposes of freeing our own people as in Goa, who believe Panch Sheel and who believe that on no account can one go to war. I say, this is not right; this is not correct. We use big words but we are hypocrites. We talk of universal peace on the one hand and on the other we increase our military expenditure. All the while we call ourselves the great disciples of Gandhiji! If there is need for more money, about one-third of what is being spent, now could be saved. It is impossible for India to rim a military race so far as our neighbours are concerned. We will only be · wasting our money. ..., inn

Shri B. S. Murthy (Kakinada-Reserved-Şch. Castes): Shall we do away with the army?

Ackarya Kripalani: Are we, with this army, going to defend the people of India when there are nations who have atomic and hydrogen weapons? It is intpossible to do so. If, for their liberty, nations were to rely upon their armed forces, I am afraid no country except America and Russia would be free.

You will have to rely upon the patriotism of your people. You will have to rely upon the unity of the people. You should see that there is no discontent among the people. You will have to reply upon the equalities that you establish between man and man, class and class. I think that the expenses on our army could profitably and progressively be diminished. There are people who talk about Gandhism not knowing what they are talking about.

It is quite plain that the Plan cannot rely upon increased taxation. Even professor Rao, whatever be his initials, has said that the capacity of our people to bear taxation is very limited. Having said all this, I do not know how he supports the Finance Minister.

Government is however determined to carry on this Plan. How can it do? There is only one way—that of deficit financing. This is a very respectable economic term but the common people do not call it by that respectable economic and scientific term. They call it the increased activity of the Government Press at Nasik or they call it inflation. Inflationary trends are there for anybody to see. If we had any doubt, we heard it from the horse's mouth. When the Food Minister was told that there was not enough food in the country to go round, he said that there was more than enough. Then, he was asked: what was the difficulty? He said! The difficulty was inflation. The Finance Minister would not accept that there is already inflation and that the prices of food and [Acharya Kripalani]

2675

other articles are rising. Would it not be better if they decided these questions in the Cabinet and did not bring them here? Of course, even if they decide in the Cabinet, it will leak out. Even our Budgets leak out. But, then, it will be a known secret. It will be a secret after all. We want to know whether we have to believe the Finance Minister or the Food Minister in the matter of inflation.

Meagre as is the capacity of people to pay fresh taxes, I think the Government, for a national purpose, is entitled even to squeeze them further. But, what Government? Government, only that Government, which has shown that whatever money is given to it is utilised economically, and profitably, that there is no leakage in the administration, and the administration is carried on efficiently.

This brings me to the question of inefficiency and corruption in the administration. It is admitted that in the lower ranks, there is corruption. I need not prove it today. I am very glad that it is proved by one of the ex-Ministers. At long last, Rajkumari Amrit Kaur has re-learnt the secret virtue which Gandhiji taught her-the virtue of truth. Truth always comes out in this House after they (the ministers) have fallen out. Truths came out about the Cabinet when the late Shri Syama Prasad Mookerjee resigned; it again came out resigned; when Sri Mathai Rajaji when again came out resigned; it recently came out when Deshmukh resigned. Again on day it came out when Rajkumari Again it came Amrit Kaur spoke. out when Tyagi spoke. I am indeed waiting to see what our Bengali friend, Shri Guha, (ex-minister) has to say about this corruption in the administration. Let the Government say that there is no corruption in the higher ranks. But, it has been admitted that there is corruption Who carries on the lower levels. lower It is at the administration? levels that most of the administration is carried on and when the levels are corrupt, your schemes can not be carried out efficiently. us, Sir, see and judge for ourselves whether there is corruption in higher ranks or not. I hear that there was an official committee appointed to go into the affairs of the Damodar Valley project. Then there was another official committee appointed to go into the affairs of Bhakra-Nangal project. Then there was yet another mittee appointed for Hirakud. Unless reports of their enquiry are placed before the House, we cannot believe that there is no corruption, whether in the lower ranks or in the higher ranks. Why is the Government concealing those reports? What is there that makes them not to place them on the Table of the House?

General Discussion

Pandit Thakur Das Bhargava (His-They admit. sar):

Acharya Kripalani: At the higher If they levels they do not admit. why do they come for admit it. enhanced taxes? Why do they not stop corruption?

Pandit Thakur Das Bhargava: Some engineers have been punished.

Acharaya Kripalani: What is the use of prosecuting one or two? How many engineers have been punished and for how many years? I had the chance to be in the Public Accounts Committee and I know that whenever the question of a big official came, they would refuse to give the name even. Let the names be published; let the punishments awarded to higher officials be published. There may be a stray case or two, but generally the high officials are considered, as I said on a former occasion the Caesar's wife, and they happen to be like Caesar's wife.

So far as their efficiency is cerned, Mr. Tyagi told us that there was great room for economy in the administration. He said that he was able to save Rs. 15.72 crores merely and transport. in petrol, rationing Remembering that Mr. Tyagi only a semi-Minister, a full Minister

can do much better. Shri Anthony told us that in the railways, where one man was required previously 24 persons are required today. In a very illuminating review of the administration in railways, Mr. Feroze Gandhi quoted from the Thirteenth Report of the Estimates Committee, 1955-56. That report says that on the broad gauge, "had efficiency been maintained in 1954-55 at the best performance of the previous years, the traffic moved in that year could have been moved with 7,670 wagons less," and this means Rs. 101 crores capital is considered to have remained unutilised. On the metre gauge, the report says that "combining the performance of maintenance as well as traffic movement, a total of 5,500 wagons may be treated as unutilised during 1953-54 and 1954-55" the value of unutilised capital comes to Rs. 5.5 crores. As regards locomotives, the traffic actually moved in 1953-54 and in 1954-55 could easily have been moved with only 7/8th of the number of engines actually on the lines, so that 650 broad gauge engines have been kept on the line without doing any work.

Mr. Speaker: There is a separate Railway Budget.

Acharya Kripalani: Yes, I am sorry. I am only giving an example of the efficiency. All this comes to Rs. 48 crores of capital remaining unused.

Mr. Speaker: All that I am pointing out is that the Railway Minister will not be participating in the debate to answer any of these charges, even though they are quoted by way of illustration. If there are any others he can find in the general Budget, he may give.

Acharya Kripalani: There are many others; in the Estimates Committee they all come out. Taking the Finance Department itself, it is said that income-tax evasion amounts to Rs. 576 crores. This is the estimate of an expert professor that was sent for from outside at considerable expense by the Government of India. But the

authorities also admit Rs. 224 crores. Cannot this income-tax evasion be checked? If it were checked, the Finance Minister need not make himself unpopular by bringing such a popular Budget as he has done before us. Not only this; big companies and big capitalists get exemptions on many grounds. If all these exemptions are taken away, at least if some of them are taken away, about Rs. 100 crores would be saved.

Then, there are many cases of expenditure on which savings can made. After independence, whether in Delhi or in State capitals, there is a fleet of what are called staff cars. They are used for official purposes: but they are more often used non-official purposes. All the offices are connected with telephones half the directory consists of numbers of officials; yet they require these They have peons at their disposal who are provided with cycles: yet they require these staff What are these staff CAIS quired for? Even if some officer is obliged to go to another officer, he can hire a taxi. These cars cost at least Rs. 20 to Rs. 25 thousands as capital and then you have to keep a driver, purchase petrol and often they go out of order.

The Prime Minister himself says, this Government is run by a plethora of committees and conferences. These conferences are generally held in summer and they are often held at hill stations: more often they are held in Kashmir. Recently there was a conference held in Sinla of community officers....

Shrimati Tarkeshwari Sinha: Mussoorie.

Acharya Kripalani: Mussoori. The most expensive and the most fashionable hotel was wholly occupied—it was reserved—for these officers. These officers have to work in the villages; they have to increase food production. In the evening all these officers had tea parties, dinner parties, dance parties and drama parties. I suppose these drama and

[Acharya Kripalani]

2679

dance parties are meant to advance their culture, as if anybody can put culture in officials.

An Hon. Member: Folk dances.

Acharya Kripalani: Yes; folk dances, but they cost money all the same.

Whether in the Centre or in the States, there is a continuous expansion of the ministerial cadre. It is supposed that only one minister has been increased; but, the minister has a tail behind him. This tail consists of secretaries, joint secretaries, deputy secretaries, assistant secretaries and private secretaries. Then there are the posse of clerks, any number of chaprasis and so on. It is very strange that when our administration was being carried on before with six or seven people, now 30 or 40 people are not enough, and we are told that we are running a very economic administration.

Then there are high officers whose performance is only nominal. They are only decorative. We used have Governors in the past; but they governed. But what do our Governors now do? The previous Governors were the representatives of an imperial government and they needed military paraphernalia, military guards; they needed military A.D.Cs. Why should these Governors of ours, who do not govern, who are representatives of an imperial government, need A.D.C's, why they need military guards, should they need houses that occupy a square mile in big cities? Gandhiji had said, that these houses independence would be turned hospitals. Sir, we have turned them into rest houses for weary and exhausted politicians and for those who have failed to come up in the elections. If our politicians who weary and old do need rest and I suppose most of us require rest ...

13 hrs.

Shrimati Tarkeshwari Sinha: Rest houses are as good as hospitals.

Acharya Kripalani: As good as hospitals for one exhausted individual. My sister does not see the difference between a hospital for one and a hospital for the poor. All the old pomp and paraphernalia is kept up, pomp and paraphernalia to which our poor Governors are not used. They do not know the niceties of these things. If you will excuse me, Sir, and the House will not laugh, I will give an example of a lunch that I had in one of these Government houses. I mean disrespect to these Governors. They are my friends, they have been my old colleagues, and I do not even want to be disrespectful to a person who invited me. But I will describe to you the lunch. We were only two people, myself and a friend of mine. What we got was a printed plan of the dining room with the table in it-It also indicated the seats assigned to the two of us. The kind host going to dining room with one guest on one side and the other guest on his other side. He went with us and took us to the table; yet the printed plan was there in our hands. When reached the table I found that name cards were also on the table. There could have been no mistake about our seats as we were only two; could only sit on each side of our host. Then there What menu card. was I read it. there on the menu card? contained these items: chaval (rice). arhar ki dal, tomatoes. potatoes, peas, bhengan ka bhaja and some kind of ice cream. I began to search for tomatoes, potatoes and peas. I did not find them. Then I found a cup of decoction with brown-black colour. I dipped spoon in it and there were the potatoes, tomatoes and peas. Then I realised that this was our ordinary thakari consisting of these ingredients. Most of our Governors are vegetarians. The whole meal was served together and there were no course. But the printed menu card was there.

All this paraphernalia does not add to our dignity. If we were a little sensitive, this amount of copying the foreigners would appear degrading to us. And it costs us money. Remember, for that vegetarian mesi there were bearers who came in white gloves. Their white gloves were more dirty than their hands would have been, because we do not know how to use these things.

General Budget-

Mr. Speaker: Were there European servers during the previous regime?

Acharya Kripalani: Sir. I can understand European style, I can understand Indian style. I can understand a combination of the two, but I cannot understand the meaning of following of imperial this slavish pomp and paraphernalia which costs money to the nation. I have no obiection if these whims are played by individuals who do not live public cost. There is no harm in that. People may make fools themselves as well as they like. There are whimsical people who do like that. All the chefs, all the cooks and the bearers are still there. What is the chef going to do about this wretched meal, this vegetarian meal?

Shri B. S. Murthy: Did you enjoy the dinner at least?

Acharya Kripalani: Yes, I enjoyed the kindness of the host, whatever the dinner may be.

Shri C. D. Pande (Naini Tal): Next time you will not be invited.

Acharya Kripalani: My hostess in the place where I was staying, when I described to her the meal told me: "What a fool you are, you went to that lunch when I had better meals to offer you here."

These Government houses are places of conspicuous consumption. They are just like hotels for any foreigners coming in. We must change our Constitution and do away with these Governors. They are not needed. The formal functions that they perform can very well be performed by the Speaker of the House and also the Chief Justice of the High Court.

Shri Ferose Gandhi (Rai Bareli):: What to do with defeated Ministers?

General Discussion

Acharya Kripalani: They may beprovided in some other way. They are of an age when they should take sanuas and leave their homes. Gandhiji fixed the age-limit for retirement at 50 years for these people.

I also believe that there is absolutely no need for second chambers, at least in the States. This change we can bring about, if you really mean to be economical and not press with taxes the poor people who do not get two square meals a day.

Shri Sinhasan Singh (Gorakhpur): I would like to bring to the notice of the hon. Member that a Bill seeking the abolition of second chambers is shortly coming up before this House.

Acharya Kripalani: All right. I congratulate the Government.

An Hon, Member: Not Government Bill.

Mr. Speaker: The hon. Member should conclude now.

Acharya Kripalani: Sir. a little more. I would also like that we as representatives of the people should put a little axe on our own allowances. I am glad that Rashtrapathi is reported to have said that he would be having a cut in his salary of Rs. 1000. Even the cuts in salaries can go to Rs. 1000. I take it. that in a country like India there should be no salaries. whether Ministers or of Government servants. which should exceed Rs. 2000, and this must include what are called quisites. Even then the *s*alaries would be at least a hundred times the wages that an unskilled labourer gets in the villages, and he does not get that wage all the year round.

As you have rung the bell. Sir. I do not want to tire your patience. I would conclude my speech. In conclusion. I would say that in the past we have made many mistakes. have not husbanded our resources.

29 MAY 1967

#### [Acharya Kripalani]

:2683

We have neglected our people. tead of building hospitals for poor, we have built fashionable and costly hotels at a tremendous running into lakhs of loss month. Instead of building to appease the natural hunger of our people for knowledge, we have built costly and up-to-date assembly halls which are rarely used. Instead of encouraging scientists and research, we have built expensive national laboratories: and the few scientists that we already possess put have been in administrative jobs. We have depleted sterling balances to the vanishing point by our extravagance and our indiscriminate imports and import policies; we call this liberalising of imports. Our Finance Minister, when he was the Commerce and Industry Minister, liberalised our imports. At that time he believed in free trade. Now, as a finance minister he is obliged to cut imports. Wisdom comes to us only very late, and we have destroyed by these imports the Dharma of Swadeshi which stood us in great stead while we were struggling for independence.

Our foreign exchange position is very critical, and yet we send polo teams to England. But even now, if we are careful and if we husband our remaining resources, we may yet be out of the wood. We who are accepted as leaders of our people must set the example. I am aware that before Independence, when we lived with our people and moved among them and were one with them their joys and sorrows, we were no less respected or no less loved, than we are today, when we are strutting about in our new-found pomp and glory and power and indulge in conspicuous consumption. In so doing we only demonstrate our want of delicacy and sensibility. What is more damaging to our reputation is that with our snobbery we appear to our people as parvenus and upstarts. Let us try to get back some of our old pride and dignity.

Speaker: I now call upon Mr. Pandit Thakur Das Bhargava to speak. I now give notice for the other hon. Members whom I shall call upon to speak, after Pandit Thakur Das Bhargava, They are: Shrimati Tarkeshwari Sinha, Shri Hynniewta from the Independents, Shri Mahanty from the Gana Tantra Parishad, Ch. P. S. Daulta from the Communist Party, Shri S. Ghose of the UPP Group, Shri B. C. Seth of the Hindu Mahasabha Shri D. A. Katti from the Scheduled Caste Federation. I shall give the names of the other Congress Members later on. This is for today, but the Members will be called not in order in which the names have been read. But all of them ought to present. I shall call Dr. Krishnaswamy also.

Shri B. S. Murthy: What are the other names? Please give names.

Mr. Speaker: I shall do so. But all the hon. Congressmen must be present

पंडित ठाकुर बास भागवः जनाव स्पीकर साहब, जब से यह बजट हाउस के सामने धाया है तब से मुस्तलिफ लोगों ने इसके मताहिसक म्रूतलिफ रायें दी है। सचती यह है कि, जैसा कि श्री डांग़े साहब ने फरमाया है, जिस वक्त भानरेबल मिनिस्टर साहब भपनी स्पीच इस हाउस में बजट के मुताल्लिक दे रहेथे भौर यके बाद दीगरे टैक्सों के नाम ले रहे थे जो कि एक के बाद दूसरा और दूसरे के बाद तीसरा द्याता जा रहा था, तो उस वस्त लोगों की हरारत का पारा बहुत तेजी से बढ़ रहा था। सब लोग समझते थे कि यह एक ऐसा बजट है जैसा कि शायद उनकी जिन्दग्री में पहले कभी नहीं झाया। लेकिन अब इतने दिनों इस पर बहस के बाद, धानरेबिस फाइनेंस मिनिस्टर साहब ने राज्य सभा में जो स्पीच दी उसके बाद भीर उन्होंने जो हमारे पास 'टैक्सेशन प्रोपोजल्स एक्सप्लेन्ड' नाम का पैमपलैट मैजा है उसको पद्मने के बाद

खोगों का गुस्सा जो कि बहुत बजट के बर्खिलाफ या किसी कदर बरूर बीमा हो गया मालूम होता है। सच तो यह है कि अगर हम इस बजट की वरफ देखें तो जाहिरा तौर पर इमकी माल्म होगा कि ७८ करोड रुपया जो कि इन टैक्सों के जरिये सेंट्रल गदर्नमेंट के पास धावेगा उसमें से ५० करोड सिर्फ डिफैस पर खर्च होना है भौर २४ करोड़ रुपया सबसिडी के बास्ते मुकर्रर किया गया है। मैं अदब से पूछ्ता चाहता हं कि कौनसी चीज ऐसी है जो कि फाइनेस मिनिस्टर साहब ने बेजा कर दी है। मान लीजिये कि भ्रगर भ्राज दनिया में लड़ाई का बिग्ल बज जाये या पाकिस्तान हिन्द्स्तान पर हमला कर दे तो हर शस्स यह कहेगा कि फाइनेस मिनिस्टर ने डिफैस के लिये ५० करोड़ रुपया रख कर देश के साथ वफा-दारी का काम किया है। शायद श्रायन्दा भाने वाले जमाने में हमको डिफैस के लिये इससे कहीं ज्यादा रुपया रखने की जरूरत पेश ग्राये ।

हालांकि मैं कृपलानी जी की बहुत इज्जत करता हं लेकिन मैं उनकी इस बात को नहीं मानता कि हमको डिफैस पर खर्चा नहीं करना चाहिये, या कि हमको फौजें खत्म कर देनी चाहिए। श्रभी हमारे देश के लोग इतने ऊंचे नहीं पहुंच पाये हैं जितने कि कृपलानी जी हैं या जितने कि महात्मा गांधी जी पहुंचे भे। आज भी जब देश का हर आदमी पाक-स्वान की तरफ निगाह डालता है तो वह महसूस करता है कि हमको भी तैयार रहना चाहिये ताकि भगर हम पर हमला ही तो हम उसका प्रच्छी तरह से मुकाबला कर सकें। इसलिये यह जो ५० करोड़ रुपया फाइनेस मिनिस्टर साहब ने डिफैस के लियें रखा है. देश में शायद ही ऐसे चन्द लोग होंगे जो कि इसकी मुखालिफत करेंगे।

इसके घलावा बाबजूद इस बात के कि धाब देश में खुराक की कमी नहीं है, यह कदम बिस्कुस सही उठाया गया है कि फाइनेंस मिनिस्टर साहब ने खुराक के लिये २४ करोड़ रुपये सबिसडी के तौर पर रखे हैं। मैं तो समझता हूं कि प्रगर हालात काफी तौर पर ठीक न हुये तो यह रकम और भी बढ़ानी पड़ सकती है। हो सकता है कि इन दो बीजों के करने में लोग्नर मिडिल बलास को या गरीब से गरीब भादमी को तकलीफ हो, लेकिन इन बीजों की जरूरत इतनी जबरदस्त है कि इसके मुकाबले में किसी भीर चीज का स्थाल किया जाना गैर मुमिकन हैं इसलिए मैं ग्रदब से ग्रज करना बाहता हूं कि जहां तक इन ७४ करोड़ रुपये का ताल्लुक है इसके लिये किसी शहस को एतराज न. होगा।

पेक्तर इसके कि मैं और बातें कहूं मैं प्लान के मुताल्लिक एक लफ्ज कह देना बाहता हूं। इस प्लान को प्लानिंग कमीधान ने मंजूर किया है। बरसों तो इस पर काम हुआ। ग्रालिर यह प्लान हाउस के सामने ग्राया, इस पर हाउस में बहस हुई और इस हाउस ने इस प्लान को मंजूर किया। मैं उन। साहिबान से जो कि इस प्लान में कमियां, निकालते हैं ग्रदब से यह पूछना बाहता हूं कि क्या यह दरस्त है। यह हाउस भीर सारा देश इस प्लान की ग्रच्छी तरह से तकमीस्ट करने के लिये कमिटेड हैं।

एक माननीय सदस्य : पालियामेंट प्लातः को बदल सकता है।

पंडित ठाकुर बास मार्गव : यह ठीक है। यह सावरिन हाउस सब कुछ कर सकता है। यर यह प्लान को तबदील कर सकता है। पर स्या इसने प्लान को तबदील किया है। स्या प्राज तक इस प्लान को तबदील करने के लिये कोई रिजोल्यूमन हाउस के सामकें लाया गया है। इसके मानी यह है कि प्राज प्लान फील्ड को होल्ड कर रहा है। प्राज इस पालियामेंट के हर एक मेम्बर का यह प्रकीदा होना चाहिये कि इस प्लान को पूरी

## [पंडित ठाकुर दास भागैव]

क्षरह से पूरा किया जाये। जब हम इस प्लान के जरिये भपनी गरबत को भौर उन चीजों को जिनमें कि हम फंसे हैं दूर करना चाहते हैं तो इसकी तकमील करना हमारा भौर भी बढा फर्ज हो जाता है। इन चीजों को जिनमें .हम फंसे हथे हैं दूर करने का और कोई तरीका नहीं है सिवा इसके कि इस प्लान की तकमील की जाये। इन हालात में मैं झर्ज करूंगा कि जिन सेकीफाइसेज का जिक किया गया है वे बहुत थोडे हैं। मैं धर्ज करना चाहता ह कि प्रगर प्लान ही वह चीज है जो कि भायन्दा इतना बड़ा फायदा हमको पहुंचाने बाली है तो ये जो थोड़ी बहुत दिक्कतें हमको उसे पूरा करने में होंगी इनकी उन फाण्टों के मकाबले में जो कि हमको इस प्लान से होने बाले हैं कोई हैसियत नहीं है।

जनाव वाला, इस देश के भ्रन्दर जो दर, क्रास्ल गरीब तकलीफ पाने बाला है उसकी .**तरफ तो कोई** घ्यान ही नहीं करता। धाज देश में एक व्यक्ति की श्रामदनी २६६ -रूपया सालना बताई जाती है। लेकिन उस गरीब की भामदनी जो कि भाम तौर पर देहात में रहता है सिर्फ १०४ रुपया भौसतन सालाना बताई जाती है। जिस शहस की सालाना धामदनी १०४ रुपया हो भीर ऐसे लोगों की तादाद हमारे देश में बहुत बड़ी है, तो मै 'पूछना चाहता हं कि भाप उसकी इससे ज्यादा भीर क्या तकलीफ देना चाहते हैं। वह आगे ही मर रहा है। उसकी खाना नहीं मिलता, कपड़ा नहीं मिलता। जहां तक प्लान का ताल्लुक है भीर टैक्सों का ताल्लुक है यह सारे दैक्स भौर सारी चीज उसको हाय नहीं लगाती है, यह जो तकलीफ है बोकल सैक्शन यर पड़ेगी, मिडल बलास पर पडेगी, लोघर मिडल क्लास पर पहेगी भीर उसी को यह टक भी करती है। गरीब भादमी को ती ो चीज चाहियें, एक साने को रोटी और दूसरे चहनने को कपड़ा। बाने के क्रवर नवस्वर में टैक्स लगा था। उस वक्त मैंने चर्ज किया था कि प्लान हो या न हो, मैं नहीं चाहता कि वह शक्स जिसकी भागवनी १०४ रुपया साल हैं भौर जिसकी तकलीफें भागे ही बहुत ज्यादा हैं, उसको भौर ज्यादा तकलीफ पहुंचाई जाये। मैं इस बात को रिपीट करता हं। प्लान ही या न हो, अगर ऐसे सैक्शन को तकलीफ दी जाती है लाने के बारे में भीर पहनने के बारे में, तो मैं इस प्लान को नहीं चाहता। मझे इसकी कोई परवाह नहीं है। मुझे उस मादमी की जिन्दगी की फिक है। एक हद है जिससे भागे जा कर हम उसको टैंक्स नहीं कर सकते है। में चाहता हं कि उस मादमी का भाप फिक करें जिसकी ग्रामदनी १०४ रुपया भौसतन है भौर बहुत से लोगों की तो बवजह भौसत इससे भी कहीं कम है। भगर उसकी किसमत ने पलटा खाना है भौर किसी ने उसकी किसमत को पलटा देना है, तो बह यह फाइव यीर प्लान ही है। यह एक सोने का कुशता है जो काया पलट कर देगा। यह ब्राज सारी इक्तसादी तकलीफों के लिये पेने सिया (Panacea) बतलाया जाता है. हमने इस प्लान को बनाया है और इस हाउस ने इसे पास किया है। हम इसको पूरा करने के लियं कमिटिड है भीर इसको हम पूरा करेंगे। इसको हम सैकिफाइस करके ही पाया तकमील तक पहुंचा सकते हैं। ग्राज हमको हाउस टाप से कहा जाता है कि सैकिफाइस करो, भाज हम को इसको पूरा करने के लिये उकसाया जाता है, यह सब ठीक है। मैं देख रहा है कि श्रव फाइनेंस मिनिस्टर साहब यहां श्रा गये हैं। मैं उनको मबारिकबाद देता हं कि उन्होंने बढ़ जोश के साथ, बड़े मसम्मम इरादे के साथ हमारे सामने इस सारी चीज को रखा है भौर हमसे कहा है कि हम तकलीफ भी उठा कर इसको पुरा करें। जिस तरीके से उन्होंने टैक्सेशन प्रोपोजल्स को हमारे सामने रक्षा है भीर जिस तरह से उन्होंने इनकी एक्सप्केन किया है वह तरीका ऐसा था जी कि किसी भी बादमी को कनवर्ट करने के लिये का है।

29 MAY 1957

था भौर मैं भी कनवर्ट हो गया। भगर हमें देश की आगे ले जाना है तो हमें इस प्लान को पूरा करना ही होगा।

बाज मैने बाचार्य कुपालानी की तकरीर को सुना है। ध्रगर ग्राप प्लान को पाया तक-मील तक ले जाना चाहते हैं तो आपको ा तीन बातें जरूर करनी होंगी। ध्रगर ध्रापने इनको नहीं किया तो श्राप लोगों के को-भोप्रेशन को हासिल नहीं कर सकेंगे। भगर भाप क्लीन हैंडस के साथ लोगों के पास जाबेंगे, विश्वास के साथ जावेंगे, उनकी विश्वास दिलाने की कोशिश करेंगे. भ्रापको उनका कोभ्रोप्रेशन मिल जायेगा बरना नहीं मिलेगा।

में ग्राज क्या देख रहा हूं। मैं देख रहा हूं कि दो करोड़ की लागत से यहां एक प्रशोक होटल बन गया है। जब मैं इसको देखता ह तो मैं खुश हये बगैर नहीं रह सकता। मैने लंदन भीर पैरिस के होटल देखे हैं। इसको देखकर मैं इसकी तारीफ किये बगैर नहीं रह सकता। लेकिन दूसरी तरफ जब में यह देखता हूं कि हमारे देश में लोग फाकामस्ती कर रहे हैं, अपने पेट पर पटटी बाध कर सोते हैं, उनके पास पहनने को कपडा नहीं है तो मुझे ऐसा दुख होता है कि जिस को मैं बयान नहीं कर सकता। इस गरीब देश में हमने दी करोड़ का होटल बनाया है जिसको विदेशी लोग आकर देखेंगे और देख कर खुश होंगे भीर कहेंगे कि हमारा देश एक अमीर देश हैं भीर यह जो इमप्रेशन वे अपने साय लेकर जायेंगे यह गलत इमग्रेशन होगा।

बाज मैंने प्रखबारों में पढ़ा है कि चन्डीगढ़ में ६२ लाख रुपये की लागत से एक मार्टि-फिशल लेक बनाई जा रही है। एक करोड़ रूपये की लागत से लैजिस्लेटिव चैम्बर बनने जा रहा है। ३५-४० लाख रुपये की लागत से राजभवन बनने जा रहा है। जब इन सब चीजों की मैं देखता हं तो सोचता हं कि किस मूंह से भाप यह कहते हैं कि हम भापको टैक्स ज्यांदा प्रदा करें। दिस इज प्राप्त बेस्टफुल

एक्सरेंडिकर। दिल्ली में मैं बड़े बड़े आसीशान मकानात देखता है। इन सब चीओं को देखकर मुझे यकीन नहीं होता है कि यह गवर्नमेंट बिजिनेस मीन करती है। जो प्रोडक्टिव एकसपेंडिचर है उस पर मैं कोई एतराज नहीं करता हं, लेकिन जो भनशोडिकटव एक्सपेंडिचर है वह इनकार नहीं किया जाना चाहिये। चीन की मिसाल हमारे सामने है। वहां पर इस काडिनल प्रिसिपल को भ्रपनाया गया है कि कोई भी बिल्डिंग्ज नहीं बनाई जायेगी जो प्रोडिक्टव न हों। उससे हमको सबक सीखना चाहिये। हम इन होटलीं इत्यादि को तब बना सकते हैं जब हमारा प्लान सकसेसफुल हो जाये। तो मैं भर्ज करना चाहता हूं कि जो वेस्टफुल एक्सपेंडियर है, उसकी हमें कट डाउन करना चाहिये। गवर्नमेट के अन्दर ही क्या हो रहा है, इसकी तरफ भी भ्रापका घ्यान जाना चाहिये। जब मै इस जीज को देखता हं तो मझे हैरानी हुये बगैर नहीं रहती। मिनिस्टर्स की मोटरीं को, सरकारी मोटरों की सब्जी लाने के लिये इस्तेमाल किया जाता है, बच्चों को स्कूल ले जाने के लिये इस्तेमाल किया जाता है. नौकरों को घर पहुंचाने के लिये इस्तेमाल किया जाता है।

श्री त्यागी (देहरादून) : मैं भाननीय सदस्य को बतलाना चाहता हं कि जब कार की प्राइवेट काम के लिये इस्तेमाल किया जाता है तो मिनिस्टर को उसका दाम देना होता है, यह एक कायदा है।

पंडित ठाकुर बास भागंब : कायदे का ती मुझे मालूम नहीं है लेकिन मैं चैलेंज करता हूं कि मिनिस्टर साहिबान मुझे दिखायें कि उन्होंने कितना रुपया इस तरह से दिया है। मैं नहीं जानता लेकिन दिल्ली में शखबारों में खपा है कि एक मिनिस्टर के यहां पांच छः सौ रुपया बतौर पानी भीर विजली के बिल के बाया है। मैं नहीं जानता कि यह चीज दुबस्त है या नहीं लेकिन मैं हर एक चीज

[पंडित ठाकुर दास मार्गव]

के अन्दर यह देखता हूं कि बहुत ज्यादा वेस्टफुल एक्सपेंडिचर होता है। एक मिनिस्टर जब मुफिस्सल में जाता है तो उस रास्ते पर पुलिस ही पुलिस का पहरा लगा दिया जाता है। चार सिपाही और एक हवलदार ताईनात अलहदा रखे जाते हैं। कितना ही रुपया इस तरह से वेस्ट कर दिया जाता है। भ्राज हमको यह शिक्षा दी जाती है कि हम भास्टेंटेशस.

The Minister of Finance (Shri T. T. Krishnamachari): May I tell my hon friend that I have no children to send to school, and I do not buy any vegetables?

पंडित ठाकर बात भागंव: मैंने ग्राप के बारे में एक लपज भी नहीं कहा, बल्कि मैंने यह कहा है कि मैंने ग्रापके श्रन्दर बड़ा ही मुसम्मम हरादा देखा है। क्या स रे मिनिस्टर्स के बच्चे नहीं हैं ग्रीर सारे मिनिस्टर ऐसा नहीं करते हैं।

जो मैं कहना चाहता हं वह यह है कि जब ये सब चीजे हो रही हैं भीर जब मझ को २१ रुपयेरोज भौर चार सौ रुपया महीना मिल रहा है तो मैं किस मुंह से लोगों को जा कर यह कहं कि तुम टैक्स ज्यादा दो। मै भ्रव एक श्रोपोजल सीरियसली मिनिस्टर साहब की सिदमत मैं पेश करने जा रहा हूं। भ्रगर भ्राप इस तजबीज को ठीक समझते हैं भौर हाउस ठीक समझता है तो इसकी श्रमल में लाया जा सकता है। हर एक मिनिस्टर को अपनी तनस्वाह म १५ परसेंट की कमी करती बाहिये भीर यह हिन्दस्तान के तमाम मिनि-स्टर्स को करनी चाहिये। हर एक पालियामेंट के मैम्बर को तथा लैजिस्लेटर्स को धपने एलाउंस में १५ पससेंट की कभी करनी चहिये। तमाम सिविल सर्वेटस को जिनकी तनस्वाह १,००० से ज्यादा है, भपनी तनस्वाह में १५ पससेंट की कमी करनी चाहिये। धगर आय इस चीज को मानने को तैयार नहीं हैं

तो आपकी मर्जी। ऐसान करके आपकी बाद कोई नहीं सुनेगा और आपकी कोई परवा नहीं करेगा।

ग्राचार्य कुपालानी ने बहत और से वेस्टफुल एक्सपेंडिचर के बारे में कहा है। में इस बात की जरूरत महसूस नहीं करता कि मैं इस मामले पर ज्यादा कुछ कहा। मैं इसके बारे में इतना ही कहना चाहंगा कि आपके दफ्तरों में बौर सैंकेटेरिएट में इस कद ज्यादा लोग हो गए हैं कि एक एक की जगह पर चार चार काम कर रहे हैं और बैठे रहते हैं, गप्पें मारते रहते हैं भौर नवर्नमेंट को गालियां देते रहते हैं। मैं भ्रापकी नियत पर भी कोई शक नहीं करता हं। जिस इरादे से माप आगे बढ़ने की कोशिश कर रहे हैं उसके लिये मैं आपकी दाद देता हं। जो आपका इरादा है कि यह प्लान कामयाब हो, उसके लिये भी मैं भ्रापकी दाद देता हूं। मैं फाइनेंस मिनिस्टर साहब की तारीफ करता हं कि जब वह इंडस्ट्रीज भीर कःमर्स मिनिस्टर थे, उस वक्त उन्होंने भ्रपनी मिनिस्टरी को इस तरह घमाया कि सब उनकी दाद देने लग गये। मैं जानता हं कि म्राज फाइनेंस मिनि-स्टरी को भी उसी तरह से वह घुमायेंगे।

श्री रघुनाथ सिंह (बाराणसी) : चुमा दिया है।

पंडित ठाकुर दास मार्गव : श्राप इस चीज को परसनत लाइट में न लें। मैं श्रापकी दाद देता हूं कि श्रापन इतने श्रच्छे तरीके से यह सब कुछ किया। लेकिन मैं यह भी कहना चाहता हूं कि श्रापने पूरी एइतियात नहीं बरती। श्रगर बेस्टफुल एकसरेंडिचर बन्द न किया गया, श्रगर एडमिनिस्ट्रेशन में प्यौ-रिटीन लाई गई तो इसका नतीजा यह हीना कि लोग टैक्स देना बन्द कर देंगे। लोग श्रापके खिलाफ हो जायेंगे। श्राज इसकशन का सबक यह है कि देशांगरी श्रमी तक लींब-

स्केटर्स पर, गवर्नमेंट पर भरोसा किए हवे है। प्रगर प्राप उनसे भीर ज्यादा सैकिफाइस कराना चाहते हैं तो वे इसके लिये भी तैयार हैं। लेकिन शर्त यह है कि भ्राप भपने भ्रमलों से, आप अपने फोलों से यह रोशन कर वे कि श्राप वहीं करना चाहते हैं जोकि लोग चाहते है कि आप करें। यह खुधी की बात है कि ग्राप गल्ले को सबसिडी दे रहे हैं भौर इसका इंतजाम कर रहे हैं कि गल्ले और कपडे के दाम न बढ़ने पायें और प्रपर मिडिल क्लासेज भीर शोभर मिडिल क्लासेज के लिये यह बहुत भ्रच्छी बात भ्राप कर रहे है। यह जरूरी है कि माप देश के मन्दर ऐसा माहौल पैदा करे ताकि एग्रोजलचरल प्राइसेज भीर कपड़े का प्राइसेज ज्यादा से ज्यादा बढें भीर इनकी कीमत न बढे।

एक माननीय सबस्य: बीड़ी सिगरेट के दाम भी और ज्यादा न बढ़ने देने चाहियें।

पंडित ठाकुर बास भागंव: वे बंचारे तो सैकिफाइस कर देंगे। मैं यह जानता हूं कि यहां पर रिच श्रादमियों को गाली देना बहुत श्रासान हैं श्रीर गरीबों के लिये हमदर्दी के दो चार श्रत्फाज कह देना तो श्राये दिन को बात हैं श्रीर शक्सर हमारे दोस्त लोग पूश्रर क्लासेज श्रीर मिडिल क्लासेज को खुश करने के लिये हमेशा तैयार रहते हैं। लेकिन मेरा कहना है कि श्रापको समाज के हर वर्ग की श्रोर देखना चाहिये क्योंकि सभी इस देश के सिटीजंस हैं भौर श्राप को सबके इंटरस्ट्स को इक्विटेल्ली देखना चाहिये। हमें सिटीजंन सिटीजंन मैं कोई तमीज नहीं करनी चाहिये।

शब मैं फाइनेंस मिनिस्टर साहब के टैक्स प्रनोजस्स की तरफ भाता हूं। मैं मानता हूं कि भाष इसरी पंचवर्षीय योजना हमारे सामने हैं भीद उसको पूरा करने के लिये हमारी सरकार को उपये की जरूरत है भीर इसलिये भवर इससे भी ज्यादा सकत टैक्स प्रपोजल्स सरकार की उरफ से भाते तो हम उनको भानने को तैयार हो जाते भीर इस कोग इस प्लान को कामयाब बनाने के वास्ते ज्यादा से ज्यादा कुर्बानी देने को तैयः रहें। लेकिन मैं जनाब फाइनैंस मिनिस्टर साहब की खिदमक्ष में यह झर्ज करना चाहता हूं कि जिस इक्किटी की उन्होंने बात कही है, वह मुझे उनके टैक्स प्रशेलस नं देखने को नहीं मिलती है। हमारे वित्त मत्री महौदय ने फरमाया था कि हम इक्विटी की तरफ चल रहे हैं और हमारी मिक्न्स की तरफ आगे बढ़ रहे हैं और हमारी मिक्न्स एकोनामी है।

भव में डाइरेक्ट टैक्सेशन की तरफ धाता हूं तो में देखता हूं कि हमारे श्री टी॰ टी॰ कृष्णमाचारी टैक्स के हिसाब से एक नान-हिन्दू फेमली के मुकाबले एक हिन्दू भन-डिवाइडेड फैम्लि के इंडिविजुएल के साथ बहुत बेइंसाफी कर रहे हैं। एक हिन्दू अन-डिवाइडेड फैम्लि थीर एक इंडिविजुएल को एक ही स्तर पर रक्खा गया हैं। मैं प्रपने फाइनेंस मिनिस्टर साहब की खिदमत में यह ग्रजं करूंगा कि वह तो बड़े इंसाफ पसन्य धादमी हैं। मशहूर मुसल्लया युक्सिड का पोस्टलेट हैं:

"The whole is greater than the part. The whole is never equal to the part or never less than the part."

एक हिन्दू प्रनिह्वाइडेड फैमिली को जिसके कि ग्रन्टर ग्रामतीर पर ४, ६ या १०० १२ फैमिली मेम्बर्स होते हैं, उसको धौर एक इंडिविजुएल को एक ही पेडस्टल पर सड़ा करना कहां तक जायज है ? इसके खिलाफ सन् १६२८ से मैं इस हाउस मैं लगातार ग्रावाज उठाता ग्राया हूं धौर पहले के फाइनैंस मिनिस्टर्स ब्लैकेट, शुस्टर वगैरह ने मेरे ग्राब्जेक्शन को कबूल किया ग्रीर बाव के फाइनैंस मिनिस्टर्स ने इसको तसलीम किया कि हिन्दू अनिद्धाइडेड फैमिली पर धो टैक्सेशन है वह ग्रन्थंडरटेडबुल है भौर उस पर टैक्स का बर्डन कम होना चाहिये लेकिन हम इस बारे मैं कोई फैसला नहीं करना चाहते जब तक कि टैक्सेशन इनक्यावरी

[पंडित ठाकुर दास भागव]

कामेटी इस मामले पर पूरी तरह जांच पड़ताल नहीं कर लेती और अपनी रिपोर्ट गवनं मेंट को नहीं दे देती। गवनं मेंट ने इनकमटैक्स इनकैस्टिगेशन कमिशन मुकरंर किया जिसके कि सदर हमारे सुप्रीम कोर्ट के जज थे। उन्होंने फैसला दिया कि यह १२,६०० रुपये की लिमिट कायम की जावे, अगर फेमली में ३ या तीन से ज्यादा मेम्बर हों। हम तो यह चाहते हैं कि एक अं.डवाइडेड फेमली को डिवाइडेड समझ कर इन्कम टेक्स हर एक मेम्बर पर जैसे सब पर लगता है अलहदा अलहदा लगाया जावे।

जब मैं हिन्दू अनडिवाइडेड फैमिली के साथ टैक्सेशन में इंसाफ करने के बास्ते कहता हूं तो यह न समझ जाना चाहिये कि इसमें मेरा कमयनल नक्तेनजर है। लफ्ज 'हिन्दू' की डेफ्नीशन भ्रपने भ्रन्दर सिवाय म्सलमानों भीर ईसाइयों के सब लोगों को शामिल करती है, सिक्ल और दूसरे अन्य संप्रदाय सब इसके ग्रन्दर ग्रा जाते है जो कि हिन्दू ला की मानते हैं भीर में उन सब लोगों के साथ जस्टिस करने के लिये कह रहा है। में इस मौके पर तफसील में नहीं जा सकता लेकिन बहुत थोड़े में भर्ज करना चाहता हं कि अगर किसी की आमदनी ३ लाख है तो ३ लाख की सुरत में एक हिन्दू ज्वांइट फैंमिली जिस में एक बाप भीर चार बेटे हैं भीर शामिल रहते हैं तो उन पांचों की हर एक की श्रामदनी १७४३ रुपये माहवार होगी लेकिन ग्रगर उसी किस्म की कोई किश्चयेन फैमिली है जिसमें एक बाप भीर चार बंटे शामिल रहते हैं ती उनकी हर एक की धामदनी २७८१ रुपये माहवार होगी। ग्रब ग्राप ही मुलाहिजा फरमायें कि कहां १७४३ रुपये और कहां २७८१ रुपयें ? इसी तरीके से भगर किसी की १ लाख की भामदनी है भीर एक हिन्दू जवांइट फैमिली है तो एक घादमी की घाम-वनी वहां पर ५०६ इपये होगी धौर नाम-हिन्दू फीमली जो उसी तरह रहती है भीर

कोई फर्क नहीं है उसमें उसकी भामवर्ना १४६५ रुपये भी मेम्बर माहबार होगी। चंकि मेरे पास समय नहीं है इसलिये मैं इस सिलसिले में भौर ज्यादा फीगर्स नहीं देना चाहता। लेकिन मैं भदब से भर्ज करना चाहता हूं कि यह जो भापने टैक्स में तमीज रखी है वह सस्त नामाकूल है। हिन्दुमों पर जिजया मुसलमानों ने भ्रपने शासनकाल में लगाया था लेकिन धव तो हमारी सैकुलर स्टेट है भीर वेलफेयर स्टेट है भीर ऐसा टैक्स सैकुलरिज्य भीर सोशलिज्य के खिलाफ है। भापने इस्टेट डयुटी भौर सक्सेशन एक्ट बनाया हुआ है और मैं पूछना चाहता हूं कि उनके होत उस धनडिवाइडेड फैमिली जिसको कि हम टैक्स करते है श्रीर जिस फैंग्लि के एक ग्रादमी के हिस्से में केवल १७४३ रुपया श्रायेगा वह कैसे श्रापका २४ टजार रुपया खर्च कर सकेगा जिसकी ।क ग्रापने Expenditure Tax में जत दे दी है। इसलिये मैं भ्रदब से भ्रजं करना चाहता हं कि यह जो हिन्दु मनडिवाइडेड फैमिली का मामला है और जैसा कि हमारे मठाई साहब ने टेक्सेशन एन्स्वायरी कमेटी की रिपोर्ट में जिक किया है कि यह १२६०० रुपये की लिमिट कम से कम रखी जाय, उस सिफारिश का लिहाज करते हुये ठीक रास्ते पर प्रायें ग्रीर इक्विटी के नाम पर यक कलम यह जो नाइंसाफी करी हुई है उसे न करें भीर यह दूरुस्त नहीं है। इस तरह. पार्लियामेंट के श्रन्दर लोगों के हकुक का फैसला नहीं हो सकता कि ६, ६ मादमियों को १ मादमी के बराबर समझा जाय

जहां तक भापकी फूड प्रोडकशन के फिगसं का ताल्लुक है में उससे सहमत हूं हालांकि में सन् १६५० से अवतक बराबर यह मानता थाया हूं कि हमारे देश के अन्दर फूड की कभी नहीं थी। लेकिन स्टेट गवर्नमेंट्स ने सेंट्रल गवर्नमेंट के हाथ मजबूर करके बाहर से बस्सा मंगाने में ४०० करोड़ वीड

का की हमारा स्टर्शलग बेलेंस या उसमें से सर्च करवा दिया घौर प्राज भी लोकल गर्व नमेंट्स काफी पैनिकी है और मेंट्ल गवर्नमेंट से गल्ला और दूसरी दूसरी चीजों के भेजने की मांग कर रही हैं। जिन इलाकों में पिछली दफा फसल नहीं हुई भौर जहां कि तकलीफ भौर परेशानी की हालत है वहां की मसीबत को दर करने के लिये ग्रापको फेयर प्राइस शौप्स कायम करनी पहेंगी शौर में यह तजवीज करता हं कि बेहतर यह होगा कि जिनके पास काफी मिक्दार में गल्ला मौजद है, उनसे आप गल्ला मनासिब कीमत पर एक्वायर कर लें भीर उस तमाम गल्ले को गवर्नमेंट अपने कब्जे में लेकर लोगों को सबसिडाईण्ड वैल्य पर बांटे क्योंकि उसके बिना उस क्लास के ग्राटमी की जिसकी कि १०४ रुपया सालाना श्रामदनी है, उस श्रादनी को बड़ी तकलीफ होगी। हमें यह नहीं भूल जाना चाहिये कि ग्राखिर यह प्लान लोगों के वास्ते हैं न कि लोग प्लान के वास्ते हैं। भगर हमने इधर ध्यान नहीं दिया भीर हजारों डेश्स स्टारवेशन में हो गई तो हम क्या करेंगे और हमारा प्लान किस काम का रह नायेगा ? इसलिये पहला फर्ज गवर्नमेंट का यह है कि जितना भी गल्ला जहां कहीं जमा हो उसको मनासिब कीमत पर ऐक्वायर करके जरूरतमंद लोगों को सबसिडाइज्ड करके दे ताकि लोग भखमरी के शिकार नहीं। हमारे देश में काफी गल्ला है और गवर्नमेंट ने काफी इम्पोर्ट भी किया है और अभी इम्पोर्ट कर रही है भौर मुझे इसका कोई ग्रन्देशा नहीं है कि हमारे देश में गल्ले का फैमिन होगा । भीर हम खाद्य समस्या पर पूरी तरह से काब पाने में कामयाब हो जायेंगे।

यह जो भ्रापने टैक्स लिमिट ४२०० से घटाकर २००० कर दी है उसके मुताल्लिक मुझे यह मर्ज करना है कि माप उसको २००० न रख कर कम से कम ३६०० रुपये जरूर रखें । मापने यह जो ४२०० से घटाकर २००० रुपये पर टैक्स लगाया है वह इसलिये लगाया है ताकि टैक्स से सरकार को मधिक

रुपया मिले लेकिन में कहना बाहता ह कि भाप भपनी भामवनी को इसरे तरीके से भी बढ़ा सकते हैं चौर झापकी झामदती करीय करीय संवाया हो जायगी धगर धाप कलकते और बम्बई में बाजारों के एक एक कोने पर जो पान वाले बैठे हैं भौर जिनकी कि भ्रामदनी ३,३ भीर ४,४ हजार है, उनसे टैक्स वसल लगें भ्रीर टैक्स इवेजन न होन दें। हजारों लोगों पर जिनकी धामदनी टक्सेंबल है उनके ऊपर कोई टैक्स नहीं बगता। बल्कि जिन लोगों ने टैक्स देना चाबा, उससे भी किसी गवर्नमेंट ने टैक्स नहीं खिया । मैंने पिछली दफा इस हाउस में भर्ज किया था कि गवर्नमेंट का इंतजाम टैक्स वसूल करने में इनएफिशिएंट है, गलत है। फसल सबी हुई है, लेकिन कोई काटने वाला नहीं है। जब मेने पिछली मर्तबा धर्ज किया कि इस तरह से बहुत ज्यादा इवंजन हो रहा है तो हमारे पिछले फाइनेंस मिनिस्टर साहब ने फरमाबा कि वह ३० करोड से ज्यादा नहीं है। बड नाराज होकर कहा कि इससे ज्यादा नहीं है। मेने कहा कि यह खयाल गलत है. कैल्डर साहब ने कहा कि २०० या ३०० किरोड का इबेजन है। बड़ी दिक्कत के बाद आप के डिपार्टमेंट ने कहना शरू किया कि दो या तीन सौ तो नहीं, हाँ १७५ करोड़ जरूर यह रकम बैठती है। में कहता हूं कि इस बक्त श्राप के यहां ऐसे श्रादमी बैठे हैं जो दो या तीन करोड का इवजन कर रहे हैं, लेकिन धगर भ्रापने भीर टैक्स लगाया ती चार करोड ब्रादिमयों के एसेसमेंट का इंतजाम करना महिकल हो जायेगा । मैं मफस्सिल में रहता हं, में इस चीज को जानता हूं कि इनकम टैक्स का administration कैसे चलता है । भापको इसका तजुर्वा नहीं है। घाप इनकम टैक्स इंस्पेक्टर के करप्शन को नहीं जानते । इस लिमिट की हद भौर कम करने से वह आप के लिये इतना बढ़ा बोझ हो जायेगा कि आप उसका इंतजाम नहीं कर सकेंगे। मेरी यह सलाह शापको एडमिनिस्टेटिव रीजम्स पर

[पंडित ठाकुर दास भागेंव] है, मैं यह नहीं कहता कि बाप टैक्स न लगायें, धाप जितनी चाहें हद कायम कर दें, लेकिन भाप उसका इंबजाम नहीं कर सकेंगे। इस सिनसिले में करफान भीर बढ़ जायेगा। भगर माज भाप तीन हजार भी इसकी लिमिट कर वें तो भी धाप की धामदनी में कोई फर्क नहीं भायेगा। इस हाउस का एक एक मेम्बर चाहेगा कि म्राप इनकम टैक्स ज्यादा लें, लैकिन धाप ले नहीं सकेंगे। वह धाप को पावर देंगे, लेकिन भ्राप उसका इस्तेमाल नहीं कर सकेंगे। यह वक्त नहीं है कि मैं इनकम टैक्स के बारे में ज्यादा कहूं, अब इनकम टैक्स का मामला भायगा तब में जिक्र करूंगा। नेकिन में यह अर्ज करना चाहता हूं कि विखले फाइनेंस मिनिस्टर साहब ने भौर फाइनेंस मिनिस्दी ने जो यह फैसला किया था कि एडिमिनिस्ट्रेटिव रीजन्स पर इनकम टैक्स की हह ३६०० रु० से बढ़ा कर ४२०० रु० कर दी जाय, वह गलत नहीं था। भीर भगर श्राप समझते हैं कि वह गलत मा, तो कम से कम ३६०० ६० रखिये. उसे ३००० पर न पहुंचाइए । देश के लोगों को तकलीफ होगी धगर इससे तो मैं परवाह नहीं करता लेकिन भाप जसका इन्तजाम न कर सकें उतना टैक्स न लगाइए।

भापने भौर भी टैक्स लगाए हैं उन में से में सांड के टैक्स पर कुछ ज्यादा मर्ज नहीं करना चाहता । में नहीं चाहता कि लोग खांड न खांए, गुड़ पर सिवा पंजाब के कहीं पर भी टैक्स नहीं है। गरीब लोग तो गुड़ ही खाते हैं लेकिन में यह जरूर चाहता हं कि खांड का कंजम्पशन देशमें कम हो। धाज से तीन वर्ष पहले खांड का कंजम्शन झाज से झाधा था, श्रव इतना बढ़ गया है। इसलिए ग्रगर इसका कंजस्पदान कम हो जाए भीर यह ज्यादा एक्सपोर्ट होने लगे ती इससे हमारे देश की इमदाद ही होगी। जो टैक्स भाप ने लगाये है वह एक तरह से इतना रिवौल्यू घनरी है कि मैं श्राप की दाद देता हूं। लेकिन जो प्रापका एक्स्पेंडियर बन्ध है, वह कभी कामयाब नहीं होगा, फिर भी उसूलन में उसके खिलाफ नहीं हूं। लोगों के हाथ में कुंजी है इस की। वह न खर्च करे तो टैक्स नहीं लगेगा । लेकिन ऐडमिनिस्ट्रेटिवली श्रापकी श्रादमनी इस से बहुत कम होगी। एक साल तो भ्राप कुछ लेते ही नहीं है। भ्रगले साल से यह जारी होगा । इसलिए इससे कोई लम्बा चौड़ा फायदा नहीं होगा । हालांकि एक फायदा भी है, जिस की वजह से में इस को सपोर्ट करता हूं कि इस से टैक्स इवेजन कम हो जाएगा। इस टैक्स के बारे में मैं कहना चाहता हूं कि खुसूसन जब ज्याएंट हिन्दु फैमिली की बेवाओं का सवाल घाएगा कि वे श्रपनी वेल्थ बताएं, श्रपने जेवरास की तफसील दें तो वहां पर हैरसमेंट होगा । लेकिन वह एक तरीका है जिससे टैक्स इवेजन कम होगा । इसलिए जहां तक उभूल का सवाल है में इस के खिलाफ नहीं । लेकिन भ्राप नई कम्पनियों को किस उसूल पर टैक्स करने जा रहे हैं? वह कम्पनियां जो भाज बनी हैं, जिन्होंने मुनाफा उठाना शुरु नहीं किया है, उन पर भ्राप टैक्स लगाना चाहते है यह नाजायज है। कम से कम सात वर्ष के वास्ते नई कम्पनियों पर टैक्स नहीं लगना चाहिए वरना, यह उन के लिए टैक्स भान केपिटल होगा ।

जहां तक दूसरी चीजों का सवाल है, में उन पर ज्यादा टैक्सों के सवाल में नहीं जाना चाहता । में चाहता तो यह या कि भ्राप इतना एवरप्ट टैक्सेशन न करते । जहां तक रेलवे का मामला है, वह तीस मील तक के पैसेन्जरों पर नहीं लगना चाहिए क्योंकि उन में से बहुत से लीग गरीब कल्टिबटर्स हैं, लैबलस लेबरसं हैं। वह घपनी रोजी कमाने के वास्ते जाते हैं। इसलिए झगर झाप ३० मीस तक के सफर को माफ कर सकते ती बेहतर था, भाप ने वैसे भी २७५ करोड़ ६० का गैप रक्ता है, भगर भाग इस छोटी सी बीज की मान लेंगे तो कोई लम्बा चौड़ा फर्क नहीं पड़ने वाला है। इसलिए में घर्ज करूंगा कि

देने के काबिल नहीं हों।

जी कूछ मैंने घर्ज किया ग्रगर इन चीचों के साथ ग्राप ने करप्शन को हटाने की कोशिश की तो जैसा मेंने अर्ज किया. भीर जैसा भाप ने जेस्वर किया, में उम्मीद करता हं कि हमारे फाइनेंस मिनिस्टर साहब भी जरूर ऐसा ही जेस्पर देंगे । उस के बाद एक जेस्वर ही नहीं, उन को सारे पालियामेंट का कोभ्रोपरेशन मिलेगा, भीर देश की हवा ताजी होगी । कुछ लोग सोचते हैं कि गवर्नमेंट जो काम कर रही है वह उस के साथ कोग्रापरेट करें, लेकिन घाज जो अंची अंची इमारतें बनती है यह उन की भाखों में खटकती हैं। जब तक जो कुछ भ्राप करना चाहते हैं उस की निशानी नहीं दिखाई पड़ेग़ी, तब तक लोग कुछ नहीं करना चाहेंगे । जैसा मेरी बहुन उमा नेहरु ने बताया था, भ्रगर भ्राप सादगी की तरफ नहीं घायेंगे तो मुझे भी डर है कि लोग भ्राप को मिसभन्डरस्टेंड करेंग़े भौर फाइव इभर प्लैन की तरफ उन का एन्यु-जिम्राज्य नहीं रहेगा। माज लोगों की स्पिरिष्ट ऐसी है, इसलिए धाप यही न करें कि कि लोग्रों को समझाएं, बल्कि अपनी कही बातों पर चलें भी । माज नौजवान ऐसे है को सब बातों को समझते है।

भी रचुनाच सिंह : एक नहीने तक भपनी कांस्टिटुएन्सी में समझा कर माए हैं।

वंक्ति ठाकुर वास मार्ब ; जो सोन समझा कर बाए हैं, वह सोग. जैसा काइनेन्स मिनिस्टर साहब ने यहां बतावा सगर यह बता कर बाते कि तुम्हारी इन बीकों पर टैक्स लग्नेगा तो पता नहीं सोग्नो सही तौर पर धाप बतनाते तो लोग कहते कि चाहे जितना रुपया तुम हम से ले ली, लेकिन हमारी स्कीम को कामयाब बनाधो । लीग चाहते हैं कि धाज उन से कितना ही टैक्स लिया जाए, लेकिन हमारी स्कीम कामयाब हो ।

इस वास्ते में इसको सपोर्ट करता हुं जो कि एक कंडिशनस सपोर्ट है, इस वास्ते कि जब तक गवर्नमेंट सही रास्ते पर नहीं भाती जब तक लोग ठीक रास्ते पर नही आते तब तक कुछ नहीं हो सकता। में खुद महसूस करता हूं कि हमारी जिम्मेदारी क्या है, लेकिन जब में सरकार की करततों को देखता हूं तो मुझे शर्म आती है कि कैसे इस को सपोर्ट करुं भौर कैसे लोगों से कहं कि गवर्नमेंट ठीक रास्ते पर चल रही है. भौर गवर्नमेट सिम्प्लिसिटी की तरफ भा रहीं है। जैसा महात्मा जी कहते रहे कि सिम्पस लिविय ऐंड हाई थिकिंग, जब तक यह जीज नहीं प्राती तब तक देश का कल्याण होगा ! में ग्रर्ज करूंगा कि श्रपनी स्कीम्स भाप चलाएं, लेकिन उन कंडिशन्स के साथ जो मैने बयान की हैं।

पंडित हीरा साल शास्त्री (सवाई माधी-पुर): श्रध्यक्ष महोदय, मुझं कई सालों के बाद इस सदन में झाकर बैठने का मौका मिला है, लेकिन मैं देखता हूं कि पांच सात सालों के पहले जो अंग्रेजी की हवा थी, वही आज मी बहां मौजूद है। पर मैं अपनी मामूमी सी अंग्रेजी का सहारा न लेकर हिन्दी में ही बात ककंगा, बाहे उसका यही नतीजा झाए कि बहां कपर बैठ कर नोट करने वाले लोग उसे बोट न करें या गलत नोट कर सें। कई दिनों बे इंतजार था कि मैं इस सदन में कुछ कड़ें और अपना खुंबारपन उताकं। यहां बहुत से भाषण हो चुके हैं, लेकिन मुझे उत्कंटा वी कि फिर यहां मुझे पहली बार बोसने का मौका [पंडित होरा लाल शास्त्री] वैने इंतजार किया लेकिन जैसा मजा इंतजार में होना चाहिये वह नहीं मिला !

बहुत सी बातें मैंने यहां बजट के बारे में सुनीं, जोश खरोश की सुनी, नर्भी की सुनी, सिद्धांत की सुनी, लेकिन मैं सब से पहले ध्यान दिलाना चाहता हूं उस पृष्ठ भूमि की तरफ, जिस पृष्ठ भूमि में कि हमें स्वराज मिला। एक तो हम ने बहुत बड़े युद्ध के बाद स्वराज पाया जिस की वजह से खास कर खादा की स्थित बहुत खराब हो रही थी। देश के विभाजन के साथ हम ने स्वराज पाया, इस की वजह से विस्थापितों की एक भयंकर समस्या स'मने थी। भ्रंग्रेजों से उन का ठाट बाट हम ने पाया, भीर यह भी एक कटु सत्य है कि किसी हद्द तक हम ने अंग्रेजों से भपना दिमाग भी पाया। मंग्रेजों से वह शिक्षा प्रणाली हम ने पाई जो बंकारी को बढ़ाने वाली है। ग्रंग्रेजों से हमने कर्मचारियों की फीज की फीज पाई, मंग्रेजों से हम ने काननों का बढ़ा भारी बोझ पाया, अंग्रेजों से हमने कागजात का एक ढेर पाया। इस प्रकार हमें बीन ककार मिले। बाद में हम कार्यकर्त्ता भी शामिल हुये और दु:ख के साथ कहना चड़ता है कि इस में हमारे कुकर्म भी शामिल हुये भीर यह राष्ट्र पांच ककारों का शिकार बना ।

हमने अपना संविधान बनाया और उसे जल्दी से बनाया। संविधान बनाते समय इसने न्याय का बहुत घ्यान एला और संयोग के उसमें पाप करने तक की आजादी आगयी है। न्याय का ज्यादा घ्यान रखने का फल यह हुआ कि हमको इस बात का डर लगने लगा कि कहीं पाप करने वाले तक के साथ इससे अन्याय न हो जाये। खाब स्थिति को हमने संभाला और मुझे पूरा विश्वास है कि वह आगे भी संभन्नी रहेगी। पर साथ ही हमें अपनी जनसंख्या विद् को भी रोकना पड़ेगा।

देन का कोई ठिकाना नहीं है। जनताके स्वास्च्य काभी कोई ठीक ठिकाना नहीं है। शिक्सा में तो कांतिन मकी कोई चीज हुई हो नहीं है। भीर कई कारणों के साथ साथ भति कानून की वजह से भी भ्रष्टाचार भीर गोल-माल का एक तरह से बोलबाला हो गया है। इसके सथ ही यह भी कहना पड़ेगा कि आहां तहांदेखिये राज्य चारों तरफ से जनत के जीवन पर छाया हुन्ना है। यह तमाम ऐसी स्थित है कि जिसका सामना करने के लिये हमको एक मसीहा च हिये। मै नहीं ानता कि वह मसीहा कीन हो<mark>गा ग्रीर कहां से ग्रायेगा।</mark> हमारे नेतः भ्रीर प्रधान मंत्री स्राज संसार के भी एक बड़े नेता है। मैं नहीं जानता कि पंडित जवाहरलाल नेहरु मसीहः हो सकते हैं य नहीं। ग्रभी बैठे बैठे जब मैं भाचार्य कृपलानी का भाषण सुन रहा था तो मेरे जी में यह ब्रारहा था किये बड़े ब्रादमी यहां पर मखौल उड़ाने के बजाय ग्रगर बाहर जाकर ममीहा का काम करने लगें तो क्या बरा हो। बहरहाल यह काम मसीहा का है। मुझे इस बात का भरोसा नही होता कि यह सदन इतन' बड़ा काम कर सकता है य यह सरकार कर सकतो है।

घव जहां तक इस बजट का ताल्लुक हैं
में समझता हूं कि यह जरूर हो जनता के
आधिक स्वावलम्बन का बजट नहीं है।
यह जरूर ही आधिक विकेन्द्रीकरण का बजट
नहीं हैं। इसलिये इस आधार को ले कर जो
आलोचना की जाती हैं वह मुझे फुजूल
सो लगती हैं। हम कल्याणकारी राज्य को
बात करले हैं। यह शब्द सुनन मैं घच्छा
लगता हैं। लेकिन कल्याणकारी राज्य में
इस तरह जनता का कल्याण नहीं हो सकता
कि कल्याण करने वाले तो हम यहां कोई
दूसरे बैठे हों धौर जिनका कल्याण करना है
वे दूसरी जगह कोई दूसरे बैठे हों। यदि ऐसा
होगा जैसा कि धाजकल हो रहा है तो अनता

बलम्बी ही बनायेंगे भीर जनता ऐसे कल्याएा कारी राज्यको भपना राज्य समझने बाली नहीं है। इसी तरह से मेरा यह भी कहना है कि यह कोई समाजवादी बजट भी नहीं है। हम समाजवादी समाज की बात नहीं इरते हैं। हमने जो बात की है वह समाजवादी ढंग के समाज की बात की है। समाजवादी समाज में भौर समाजबादी ढंग के समाज में कोई न कोई अन्तर तो होना ही चाहिये। हम असल में किसी चीज का भी समाजीकरण करने की स्थिति में नहीं हैं। हम तो जो भी थोडा बहत करते हैं वह राष्ट्रीयकरण के नाम पर करते हैं। लेकिन इस राष्ट्रीयकरण को देखकर मेरा यह विचार होता है कि यह न सच्चा राष्ट्रीय-करण है न समाजीकरण है बल्कि यह एक प्रकार का राजकीय पंजीकरण हो सकता है। असे कोई पूजीपति किसी काम को चलाता है वैसे ही इस राष्ट्रीयकरण में राज्य पुजिपति बन कर किन्हीं कामों को चलाता है।

श्री च० द० पांडे : नुकसान उठाते ₹ 1

पंडित हीरा लाल शास्त्री: हमको भ्रपने वित्त मंत्री की कठिन परिस्थिति को समझना यङ्गा। पिछली योजना के समय मिली जुली भ्रयं व्यवस्था की बात बहुत चलती थी। ब्राज चाहे हम मिलीजुली ब्रयंब्यवस्था की बात न करते हों, चाहे उसका नाम न लेते हों, लेकिन भन्ततोगत्व है मिलीजली भर्थ-व्यवस्या की ही बात। इसी आधार पर हमारा बजट बना हुमा है। इसमें निजी क्षेत्र भी है भौर राजकीय क्षेत्र भी है। इसी श्राघार पर इसमें हिस्सा बंटा हुआ है भौर हम भीरे भीरे राजकीय क्षेत्र की भीर जाना चाहते हैं। रुकिन यह जो मिलीजुली प्रर्थव्यवस्था का मामला है वह है बड़ा पेचीदा। इस प्रर्थ-व्यवस्था को चलाने के लिये हमको निश्चय ही बहुत भन्छे प्रशासन की जरूरत है। हनारे प्रशासन में बड़ी भारी योग्यता भौर समता होनी चाहिये भीर सबसे ऊपर ईमान-दारी होनी चाहिये। तब ही हम राजकीय

क्षेत्र को सफलतापूर्वक चला सकते हैं। नहीं तो भाज जिस फैक्टरी को एक प्राइवेट ग्रादमी एक करोड़ में लगाता है उसी की भाप दो करोड़ में लगायेंगे, श्रौर वह प्राइवेट घादमी एक करोड़ लगाकर कुछ सरकार को भी देता है घौर कुछ प्रपना फायदा भी करता है, जब कि राजकीय क्षेत्र में नुकसान होता है। तो यह मुश्किल भी इस मिलीजुली भयंव्यवस्था की है। लेकिन जो कुछ भी हो, यह मिलीजुली भ्रथंव्यवस्था ही है भौर उसी के अन्तर्गत यह बजट पेश है। तो वित्त मंत्री की इस मजबूरी को श्रीर इस मर्यादा को हुमें समझना चाहिये।

भूमिका के तौर पर ये कुछ बातें कहने के बाद भ्रव मैं बजट के भ्रंकों पर भ्राता हूं। जाहिर है कि ६३४ करोड़ ६७ लाख की ग्रामदनी हमने मानी है। भीर ६६८ करोड़ १ लाख का खर्च हमने माना है। इस तरह ३३ करोड़ १२ लाख का घाटा हमने रेवेन्यू बजट में समझा है। नये करों के संबंध में जो नयी तजवीज वित्त मंत्री ने की है उसके भनुसार ७७ करोड ८५ लाख की नई ग्रामदनी होने का अनुमान है। इसमें से ३३ करोड़ १२ लाख तो घाटे में गये भीर ४४ करोड़ ७३ लाख योजना के लिये बचे। दूसरी तरफ देखिये कि पंचवर्षीय योजना का इस साल का खर्चा भौर थोड़ा दूसरा भी खर्चा कुल मिला कर ८२६ करोड़ ४८ लाख का होता है। इसमें दूसरे उपायों के द्वारा जो कुछ व्यवस्था हम करेंगे उसके बाद ३३४ करोड़ ७४ लाख का घाटा रहता है। इसमें १५ करोड़ जो राज्य सरकारों की उनके टैक्स के हिस्से की रकम दी जाने वाली है वह कम हो जायेगी फिर यह रकम रह जायेगी ३१६ करोड़ ७४ लाखा। इसमें हमें नये करों से रेबेन्यू बजट में से ४४ करोड़ ७३ लाख प्राप्त होगा उसको कन कर दें तो यह रकम २७५ करोड़ की एव् जायेगी जो कि इस साल की दूसरी पंचवरीय योजना में ग्रसली घाटा होगा।

[पंडित हीरा लाल शास्त्री]

14 hrs.

जो कर लगाने की तजवीज है उसमें श्रस्यक्ष करों से २२ करोड़ की मामदनी कृंती गयी है भीर परोक्ष करों से जो भ्रामदनी कृंती गयी है वह ४५ करोड़ ५४ लाख की जो प्रत्यक्ष कर लगाये गये है उनमें ४ करोड की श्रामदनी श्रायकर की सीमा को ४२०० से ३००० करके की जायेगी ऐसा भनुमान किया गया है। भीर जो परोक्ष कर लगाये गये हैं या उनमें बढ़ोतरी की गयी है उनमें से मैं कैरोसीन की बात को छोड़ देता हं। मैं समझता हं कि शायद प्रव जब वित्त मंत्री ने ऐलान कर दिया है, तो इस पर . टैक्स नहीं लगेगा। उससे कोई सिक लख रुपया माना था। इसके म्रलावा पोस्टेज से ५५ लाख रुपया भ्रायेगा । दियासलाई से ६ करोड़ २० लाख भाषेगा। चाय से २ करोड़ ४४ लाख भ्रायेगा। काफी से ४४ लाख भायेगा। कागज से २ करों तम्बाकुसे ६ करोड़ १५ लाख ग्रायेगा। इस तरह से तथा दूसरे कुछ टैक्सों से कोई १८ करोड १० लाख की बढ़ी हुई भ्रामदनी भापको होगी। ये भ्रांकड़े इस सदन के प्रत्येक सदस्य को मालूम है। हमें यह भी मालूम हैं कि ८२६ करोड़ ४८ लाख रुपये का खर्चा दूसरी पंचवर्षीय योजना का है जिसमें कुछ रुपया पुराने कर्जे को चुकाने का भी शामिल है। योजना में राज्य सरकारों वाले १५ करोड़ कम करने के बाद ३१६ करोड ७४ लाख की कमी रहती है। भाप जो नये टैक्स लगा यहे हैं या बढ़ा रहे हैं उनके जरिये से भ्राप ३३ करोड़ का रेवेन्यू बजट का घाटा पूरा करने के बाद सिर्फ ४४ करोड़ के करीब रुपया बचा सकेंगे जो कि योजना के लिये सर्च होगा। इस तरह से मैं यह सुन कर बड़ा हैरान हमा कि भाप योजना को पूरा करने के लिये त्याग की मांग कर रहे हैं। मैं समझ नहीं पाया ह कि इस बजट में इस योजना को पूरा करने के हेतू तथा उसके लिये पैसा इकट्टा करने के हेत्

धापने कौन सी बड़ी बात बजट में की है। धापने केवल ४४ करोड़ के करीब क्पया योजना को दिया है। इस ४४ करोड़ क्पबे की प्राप्त करने के लिये जो तरीका धापने अप-नाया है उसके लिये मैं यही कह सकता हूं कि धाप पाप करने जा रहे हैं।

General Discussion

जिन के पास ज्यादा क्पया है, उन पर नये टैक्स लगाये गये हैं। इसकी मैं ठीक समझता हुं। द्रापको लगाना भी चाहिये था। लेकिन साथ साथ द्यापने उनकी राहत पहुंचाने की भी कोशिश की है। उससे मुझे कोई शिकायत नहीं है। प्रापको उनको भी खुश रखना है। भ्रभी तक भापको उनसे काम लेना है। भापकी मिली जुली भर्य-व्यवस्था है। इस वास्ते सब को प्रापको साथ लेकर चलना है। हमारी खुद की शक्ति इतनी नहीं है कि हम राजकीय क्षेत्र को भली भांति चला सकों। हमें उनकी मदद लेनी है। मै यह नहीं कहना चाहता कि हम में बिल्कुल भी भक्ति नहीं है। लेकिन बहुत कम है, इतना में अवश्य कहुगा। हम ने अपनी योजना बड़ी खर्चाली बना ली है। यह सारा काम कम में भी हो सकता है। लेकिन जिन के पास ज्यादा रुपये हैं उनको जो राहत पहुंचाई गई हैं, इसमें मुझे कोई शिकायत नहीं है। आपको उनसे काम लेना है, ज्यादा समय के लिये नहीं तो थोड़े समय के लिये तो लेना ही है।

लेकिन यह जो, श्रायकर की सीमा को घटा कर ४२०० से ३००० कर दिया गया है इसके बारे में में कुछ कहना चाहता हूं। इसके बारे में पंडित ठाकुर दास भागेंव ने कहा है कि इसमें बहुत ज्यादा प्रशासकीय किंन्नाइयां पैदा होंगी। श्राप कहां तक भौर किन किन से इस कर को वसूल करेंगे। यह शिकायत पंडित ठाकुर दास मार्गव की है। उससे में सहमत हूं। लेकिन मेरी जो शिकायत है वह यह मी है कि जिसकी तालाना ३,००० प्रापदनी है यानी २५० क्पये माह्वार है, आज उसकी जो हालत है उससे आप वाकिक है, आप स्थास करें कि लड़ाई से पहले क्या कीमतें वीं भौर धाज क्या कीमतें हैं। वैं

कुकंगा ।

भी भी नारायस बास (दरभंगा) : २७४ करोड़ की कमी फिर भी रह जाती है।

टैक्स भाप न लगायें भीर में समझता हं

कि जरूरत है भी नहीं। इस चीज को मैं

बोड़ी देर में सिद्ध करने की कोशिक्ष

पंडित हीरा लाल शास्त्री : उस पर मे बाद में आऊंगा ।

भव में परोक्ष करों के संबंध में निवेदन करूंगा । मुझे कहना है कि श्रापको उन चीजों से जिन पर ब्राप टैक्स लगा रहे हैं या बढ़ा रहे है ग्रौर जो जिन्दग्री के लिय जरूरी है, ग्रापको कूल मिला कर १८ करोड़ १० लाख रुपया मिलेगा । ये वे चीजें है जो गरीब म्रादिमयों भौर मध्यम वर्ग के लोगों की इस्तेमाल की है। इनकी कीमतें ग्रगर न बढ़ें तो ग्रच्छा होगा। में शक्कर को छोड़ देता हं। पर पोस्टेज, दियासलाई, चाय, काफी, कागज व तम्बाकुको लेता हुं। मैं तम्बाकुका पक्ष-पाती नहीं हूं। मेरा बस चले तो में प्रधान मंत्री तथा मौलाना भाजाद से सिग्नेट पीना खुड़ा दुं। लेकिन जो लोग चिल्म भौर हुक्का पीते हैं, उनके साथ मेरी हमददी है। उनका यह एक बहुत बढ़ा सहारा है। चिल्य की तम्बाक् पर कर बढ़वे से गरीब लोगों को तकलीफ होगी। महंगी सिषट बगैरह पर मगर माप कर बढ़ाना चाहते हैं तो बढ़ा लें। लेकिन गरीब भादमी जो तम्बाक् पीते हैं, सगर उनको साप इस बड़े हुने टेम्स के बचा सकते हैं, तो बचा दें।

मध्यम वर्ग के बे गरीब लोगों से भापके पास ५ करोड़ रुपये प्रत्यक्ष कर से भाने वाले हैं भौर १८ करोड़ १० लाख के करीब परोक्ष करों से झाने वाले हैं। इनकी मिलाकर झापके पास करीब २३ करोड़ हो जाते हैं। भगर २३ करीड़ नहीं तो भाप २० करोड़ मान सकते हैं। यह योजना इस सदन ने मंजूर की है, इससे में इनकार नहीं करता और में यह भी नहीं चाहता कि यह सदन ग्रब इसकी नामंजूर करे। इसे इसकी मंजूर रखना ही चाहिये। में यह भी चाहता हूं कि इसको पूरा किया जाय। लेकिन यह जो कहा जाता है कि इसकी पूरा करने के लिये बहुत बढ़ा त्याग किया जाना चाहिये, इसके बारे में में बह कहना चाहता हं कि ग्रसल म बड़ा त्याग करने का सवाल उठता ही नहीं है; हम त्याग करने के लिये तैयार हैं लेकिन त्याग किसी हिसाब से होना चाहिये। अगर भ्राप अच्छी तरह से देखें तो भापको पता चलेगा कि कई भीर चीजें हैं जोकि भ्राप कर सकते हैं। मेरा कहना है कि मध्यम बर्ग को इस योजना से लाभ नहीं पहुंचेगा । ५० प्रतिशत या उससे कुछ ज्यादा बेकारों को काम देने की बात प्राप करते हैं। यह जो भाप कहते हैं उसी सूरत में होगा जब सारी योजना भली मांति कार्या न्वित हो जायें। एक चीज आपके कहे मुताबिक भी साफ है भीर वह यह कि भाषे लोगों की रोजगार नहीं मिलेगा । पर मेरा स्थाल यहां तक है कि जिन भाषे लोगों की भाप बात करते हैं उनकी भी रोजगार नहीं मिल पाएवा । रोजगार की जरूरत निम्नवर्ग की, मध्यम वर्ग को है। पर प्रापकी जो योजना है, उससे कोई प्रत्यक्ष फायदा उन मोग़ों की होन वाला नहीं है। इस पर भी माप उनसे बह कहते हैं भाप भपनी जरा सी तनस्पद्दा म से भी टैक्स दो । आगे ही यहंगाई ने उनकी कमर तोड़ दी है भीर उनका अपर्वा बढ़ा नया है। अब बाप क्या यह बाहते हैं कि के प्रपत्नी जान दे हैं। अब उनके पास नये बा बढ़े हुये टैक्स देने की मुंजाइफ नहीं हैं।

## [पंडित हीरा साल शास्त्री]

भ्राप इन टैक्सों को न लगाकर या न अहाकर के दसरी चीजें कर सकते हैं। इस योजना में जो अनावश्यक खर्चा है. उसको आराप अन्द कर दें भीर खर्चन करें। जो कम श्चाबक्यक है उसको भ्राप दूसरे नम्बर पर रख सकते हैं भीर उससे भी कम भावश्यक खर्चें को तीसरे नम्बर पर रख सकते हैं। मैने प्रध्ययन तो नहीं किया है लेकिन मेरी मान्यता है कि इस योजना में मनश्य ही ऐसे खर्चे हैं जिनको काटा जा सकता है। इतनी ज्यादा ब्रालीशान इमारतें जो बनाई जा रही -हैं, उनकी में चाहता हूं न बनाया जाए। अभी मैंने सुना है कि किसी राज्य में विधान सभा का मवन बनाने के लिखे एक करोड़ रुपया लर्च हमा या होने को है। यह किस लिये सो मेरी समझ में नहीं श्राता है। एक बात टलिविजन की भी है। हमारे प्रधान मंत्रीने कहा है कि वे इसके हक में नहीं हैं, वे इसके इच्छक नहीं हैं। इस तरह से मेरी मान्यता है कि झगर झाप घ्यान पूर्वक देखेंगे तो प्रापको बहुत सा प्रनावश्यक खर्चा मालम पड़ जाएगा। कछ कहोड़ हपए की बचत तो भाप भवश्य कर ही सकते हैं। द६२ करोड़ ४८ लाख रुपए की योजना है इसमें दस बीस करोड रूपया तो इसो तरह से मामुली हेरफेर करके ही बचाया जा सकता है। आप क्यों मध्यम वर्ग के तथा निम्न वर्ग के लोगों को मारते हैं? भापको चाहिये कि भाप भपने घर को ठीक ठाक करें धौर धाप वह बहुत धासानी से कर सकते हैं।

दूसरी बात जो मैं कहना चाहता हूं बह योजना के खर्च में किफायत करने की बात हैं। जो काम सरकार द्वारा प्रतिबर्ध किए बाते हैं उनमें किफायत का नामोनिशान नहीं है। बड़ाबड़ रुपया खर्च किया जाता है। सनर सख्ती से इस तरफ कदम उठाया जायेगा लो मैं कह सकता हूं कि हम काफी किफायत कर सकते हैं।

तांसरी बात को मैं कहना चाहता ह वह प्रशासकीय सर्वे के बारे में हैं। इस बारे में बहुत से माननीय सदस्यों ने कहा है। भगर हम वास्तव में लगन के साथ सर्चे को कम करना चाहते हैं तो बहुत कम किया जा सकता है। धभी भाचार्य क्रपलानी ने राज भवनों भादि के खर्च का मजाक उडाया है। उसे तो आप छोडिये, पर राजभवनों के सर्च को कम करने की गुंजाइश है। जहां पर स्टाफ ज्यादा है वहां भाप स्टाफ को कम कर सकते है और जहां पर तनस्वाहें ज्यादा है वहां भ्राप तनस्वाहें को कम करने की तरकीब सोचें। भीर आगे खर्च न बढ़ने पायें इसका इंतजाम श्राप कर सकते हैं। चौथी बात करों की अदायगी में जो अत्यधिक चोरी होती है उसे बचाने की मैं कहना चाहता है। कर बोरी रोकने के लिये भाप मजबूती से कुछ कर सकें तो आपकी काफी भामदनी बढ़ सकती है। विदेशी मुद्रा की दिक्कत जब आप श्रायात कम करेंगे और श्रापका निर्यात च्यादा होगा तो दूरहो जायेगी। जब ग्रापका उत्पादन ज्यादा होगा तो मुद्रास्फीति रुक जायगी। श्रभी मेरे एक दोस्त ने याद दिलाया कि ग्राखिरकार सब कोशिशें करने के बाद योजना में २७४ करोड रुपये की कमी तो. रह ही जाती है। उस २७५ करोड की कमी को भाप डेफिसिट फाइनेंसिंग से या कह दीजिये हंडियां करके पूरी करना चाहते हैं। ६ श्ररव के करीब की योजना में भाषका करीब सवातीन भरब का घाटा है भीर उस घाटे की पूर्ती में भ्राप टैक्सों से केवल ४४ करोड़ रुपया ही दे रहे हैं। ४४ करोड के बजाय भाप २२ करोड़ ही उसमें दे दीजिये भीर २२ करोड़ छोड दीजिये। भगर ४४ करोड़ रुपया नये या बढ़े हुये टैक्सों की वजह से मिलता है तो मैं चाहंगा कि २०-२४ करोड का टैक्स न लगाया जाय या न बढाया जाय और उधर २७५ करोड़ के बजाब ३०० के करीब की हंडियां कर दी जायें। मीर में समझता हूं कि भगर २७५ करोड़ की उफिसिट फाइनोसिंग से बिल संत्री के

ख्याल से इनफूलेशन या कोई दूसरा नुकसान नहीं होगा तो ३०० करोड से जरूर इन-फुलेशन या कोई दूसरा नुकसान हो जायगा, ऐसी बात नहीं है। हमारे वित्त मंत्री कितने भी होशियार क्यों न हों उनके पास यह कांटा नहीं हो सकता कि वे २७५ करोड़ ग्रथवा ३०० करोड़ के डेफिसिट फाइनेंसिंग के इनफ्लेशन पर होने वाले ग्रसर को पूरे तौर पर तौल सकें। इसलिये मैं वित्त मंत्री से ग्रौर उनसे क्या हमारे प्रधान मंत्री से (जो इस समय यहां उपस्थित नहीं हैं) कहना चाहता हूं कि वे इस बात पर ध्यान दें कि ग्राज अरबों के खेल में जो यह कुछ करोड़ रुपये के वास्ते शोरगुल सुनाई दे रहा है और जो हमें कहा जा रहा है कि योजना के लिये त्याग करना पड़ेगा, तो वह कहां तक ठीक है। मेरा सुझाव है कि कम से कम गरीबों और मध्यम वर्ग के लोगों पर जो ग्राजकल करों के भार से पहले ही दबे हुये हैं ग्रधिक बोझ न डालें।

मैं समझता हूं कि जो कुछ मुझे ग्राज निवेदन करना था मैंने कर दिया श्रीर श्रायन्दा जब मौका मिलेगा तब फिर बजट के बारे में मैं श्रपनी बात कहुंगा। बैठने से पहले मैं फिर श्राग्रह करता हूं कि जो मध्यम ग्रौर निम्न वर्ग के लोगों पर टैक्सों का भार बढ़ने जा रहा है वह भ्राप न बढायें क्योंकि वे तो पहले से ही बड़ी ग्रार्थिक कठिनाई में फंसे हैं।

Krishnaswamy (Chingleput): Mr. Speaker, I hope when the time comes to discuss the Finance Bill and the various other Bills that been introduced by my hon. friend, we will have the opportunity of reviewing in detail the implications of the taxation proposals that he put forward. Here I should like to point out that when my hon. friend introduced the interim Budget in March, we were faced with a yawning gap of Rs. 365 crores. No who has watched recent developments can fail to recognize the need exercising the greatest amount

vigilance. The White Paper issued by the Finance Ministry—it is doubtedly the most truthful document that I have ever come across—points out that deficits of this order just out of question. But in the context of receipts and expenditure estimates a tax effort of this magnitude has the inevitability of a Greek tragedy. This does not mean however that the present muddle which we find ourselves was inevitable. The trend of events, ever since my hon. friend assumed office, has been sufficiently disturbing, to cause the gravest concern. During the last fiscal year our assets in the Reserve Bank have declined by over Rs. 300 crores. Internal prices have mounted by over 10 per cent. The prices of food and other essentials have risen by even more and there are pockets of scarcity, in regions of our country where near-famine conditions even now and yet the only answer that my hon. friend had or the only policy that he was willing to forth was to suggest that the Second Five Year Plan must be implemented, that there can be no scaling down of the plan and that we shall either sink or swim with the Plan.

These are brave words and if psychological cheer was all that needed, they should have done Unfortunately, the malady is more deep-seated and neither Finance Minister's heroics nor Food Minister's complacency is likely to help us in the solution of the problems that lie before us. What the problem that we face? In stark terms, the problem is one of savings the economy lagging far, behind the level of investment both in the private and public sectors. mentioned The White Paper has tell-tale figures which House could do well to ponder. over. The White Paper has pointed out that in the year 1954-55 there was an uncovered deficit of Rs. 142 crores. the Year 1955-56 there was an uncovered deficit of Rs. 160 crores. In the year 1956-57 there was an covered deficit of Rs. 216 crores.

### [Dr. Krishnaswamy]

2715

would not surprise my hon. friends if I point out that in the First Five Year Plan there was a deficit of Rs. 400 crores out of which three-fourths occurred in the last two years of the Plan.

However, because of slack in our economy, deficit financing in the last two years stimulated development. Besides, let us remember that prices of food and other essentials were much lower in the last years of the Plan, 1954-55 and 1955-56 than in 1953-54. The output also was satisfactory. But once the slack had been made up deficit financing could not be indulged in. Now what we have been doing? We have been stepping up investment to the tune of Rs. 100 crores each year. In last year private investment has been booming. The increase in ment has been almost entirely financed either by budgetary deficits by Government or by bank advances for the private sector. To make matters worse, the kind of investment which has taken place is not one which would increase the supply of goods either consumable or exportable in the short period. The relative stagnancy of agricultural output in our economy has also led to on increase in the headaches we suffer from.

It is in this environment that one must consider Government's taxation proposals and economic policy. Do they help to bring better balance between savings and investment in our economy? Do they indicate any clear scheme of priorities in regard to investment? Are they likely to bring forth a larger flow of savings into our economy? To all these questions, I much regret to point out the Finance Minister has not given any positive answer. He has talked about the necessity of implementing the Plan and saving the Plan. What I should like to know is what is the Plan that we are called upon to save. What precisely is the plan that we are called

How much is it going to cost? How does Government intend facing situation during the coming years? How do government intend phasing plan expenditures over the coming years? Surely, the House is entitled to know what the plan is before it can think of saving. At one stage we were told that in the framework of the Five Year Plan Government proposed to have annual plans which would tell us specifically the tasks before the country during the course of the year. You remember, Sir, the great debate which took place on the Second Five Year Plan in which a record number of speakers participated. I would like to quote from of my the speech hon, friend Prime Minister. In moving the resolution for the adoption of the Second Five Year Plan, he expressed himself in the following terms:

"I hope to place a report of the annual plan of the first year of the Second Five-Year Plan before this House probably during the next session."

So, every year, a report of the annual plan was to be placed before us which would give us a more precise indication of the targets for that year. This was certainly a laudable idea because the House would have been given an opportunity to give concrete shape and content to the planning process in our country. How surprising it is that when the country is asked to shoulder such heavy burdens the contents of the plan are still surrounded in an aura of uncertainty. More than a year has passed after the completion of the First Five Year Plan and yet do not have a coherent report on the performance of the First Five years. The first year of the Second Five year plan has ended; and as for as I can make out, no annual plan was prepared and presented to this House. Therefore, we have method of judging the performance of the first year of the Second Fiveyear Plan period. We do not even now know the contents of the Plan.

It is true that the Finance Minister is concerned with the way in which prices are expected to rise. But considering the manner in which distributive trades are organised in this country, considering that there is imperfect competition, it is extremely difficult, in spite of consumer resistance, to prevent cost inflation developing. In the event of cost inflation developing, indirect

inflation in the country

taxes will not succeed in lessening consumption. To this extent also it will not help in promoting exports which is another of the objectives of our taxation policy. On the other hand internal sources of finance for investment of high priority in private sector will tend to be curtailed because of increased taxes corporate income and the wealth tax on companies. Hence there might be an increasing reliance placed on the bank credit which is after all a form of deficit financing, and to the extent there is increasing reliance placed on bank credit it will create additional complications in our economy.

General Discussion

I do not know whether it is right or porper for us to go into details of this stage. But the time has arrived when facts have to be faced and not evaded. We have to realise that the major part of the new taxation policy does not increase the availability of savings. They promote best a transfer of savings from the individual and the private sector to the public sector. A laudable objective it may be, but it does not promote however the total availability of savings in the country.

Let us realise that the shortfall in savings today is far too large to be mended by tax measures alone. Secondly the level of consumption which is material for the purpose of increasing savings is not likely to be affected by taxing tea, sugar and tobacco. Because even if people spent less as a result of such taxation they will spend more on food and clothing. In other words the total availability of savings are not going to be appreciably increased. Let me point out that only part, a minor part of our balance of payments difficulties, is attributable directly or indirectly to higher consumption. Our difficulties are in the main due to the high import content of our investment both in the public and in the private sectors. Improvements in the balance of payments brought about by restriction of our consumption can be at best marginal in character. If 29 MAY 1957

### [Dr. Krishnaswamy]

government want to bring about improvement in our balance of ments, there has to be a reduction in domestic investment.

Something has to be done to crease the availability of savings in our country. It is not as though there are no savings in our country. But what is of the utmost importance as to locate and mobilise domestic savings in our country. It is no good collecting the money from half a million or three-fourths of a million who pay income-tax or from those sections of the urban population whose income is between Rs. 100 to Rs. 200 a month. Thanks to the increasing high prices of food and other essential articles of consumption, these sections are already required to stint even on essential items like cloth, fats, and, oil they have very little to save. But, I should like to point out that during the last three years deficit financing has occurred on a large scale and it has percolated to the countryside. I am not suggesting that the agricultural labourer is better off today than what he was a couple of years ago. In fact he is particularly if he has pay cash for foodgrains. But there are sections of the rural and semiurban community which have prospered particularly in those regions where developmental expenditures have been concentrated or where agribeen diversified or culture has where the local crop is fetching much better prices now. all such cases a more imaginative and bold approach is necessary to attract the savings of these sections. One possible line of approach would be to collect savings in the form of grain itself and pay interest in terms of money. The period for which such loans should run may be for three to five years. This need not involve any difficulty because to the extent that we make acceptance of loans in kind possible, the total net outflow can never be large.

Secondly, I suggest that we should take steps to alter the basis of agricultural taxation in our country. I have always felt that land revenue is outmoded and the time has when there ought to be a revision of our agricultural tax structure. Since we are having peasant proprietors and there is direct contact between the peasant proprietors and the Government, it is possible to find out ways and means of making the Government share in production. I do feel that some thought should be given to this. It is the logical corollary of any attempt to broadbase our urban taxation. The essence of the reform is not to raise larger revenues from peasants immediately but to so rationalise our system of agricultural taxation as to make the State share the benefit of improved conditions of agriculture. That is the only way to introduce flexibility in the tax system. What we need is a tax which replaces altogether revenue, which is related to marketable surplus and the level of prices different commodities. must also be gradations in ad valorem duties to ensure parity between different creps. Such ad valorem duties should take account not only of the size of holdings whether irrigated or unirrigated but also the type of crops. In fact, this would be a flexible tax and this would not cause strain on the administrative machinery. It would in the benefit not only the consumers but also producers. Small ad valorem duties on these marketable surpluses would yield possibly increasing revenues in the years to come. If we wish to finance our development, we have to realise that we have to make the coverage of taxation as broad as possible. The strain would not be great and it would not be felt by many sections of the economy at all. In fact we should welcome the abolition of land revenue which has been a tax on capital.

Now, I should like to make only one final observation before I con-

clude. We have been importing articles with high import content. If we find that it is not possible to reduce such imports then we must more sustained efforts for securing foreign credits and for getting them quickly. Finally, I suggest that should have a more precise content given to the Plan so that it is in realistic alignment with the availability of resources. We just cannot afford, in the present circumstances. to allow investments to increase beyond the level of current domestic savings supplemented by foreign resources. Three years ago, we could have taken a risk in financing investments out of deficits but, now that the slack has been made up in economy, we have to live strictly within our means. If living strictly within our means implies a revision of the Plan, then, that should done. Because, the survival of the economy of the country is more important than the survival of the plan. There would be nothing wrong if we slow down to a certain extent the pace of expenditure on our Plan.

Sometimes, in our forward marches, we have either to stop for a while and take breath or retreat a step backwards in order that we may progress faster. Perhaps in the present context of circumstances, the time is ripe for a review of the Plan and for making a more realistic appraisal of our resources and also for giving Parliament sufficient and authority to have a say in the planning process so that it might be truly and not nominally democratic.

Other matters, such as the penditure Tax, Wealth Tax and other taxes can be considered in detail when we examine the various bills incorporating them. All that is necessary now is to deal with the general scheme and purpose of taxation and to find out whether it is possible to effect reforms so that the load on our people may not be unduly heavy.

Shrimati Tarkeshwari Sinha: I would like to catch up the thread where my hon, friend, Dr. Krishnaswamy has left. But before that, I feel that it is all due to bad luck that we are having all these pressures and bad times at present. I feel that nations, like individuals, experience mixed patch of favourable and unfavourable trends and I think they should not only try to overcome them but also to get the benefit and understanding of the opportunities and trials that are before them. It is in this context that we must analyse our Budget proposals.

Now, as I said, I want to catch up with my friend Dr. Krishnaswamy who has stated that it is time that we started re-thinking about the size of the Plan. From the shrill hysterical cries that are being raised against the new taxes imposed by the Finance Minister, one really feels like questioning the country's willingness to bear these birth pangs of prosperity. Protests are not new. Every Budget worth its name and which has got certain strong measures must step on some one's corns. But the nature of the protests and the writings in newspapers-they are certainly interested in giving prominence to the Budget critics only-theunited front of opposition in trying to create a psychological warfare in the country and added to that all the irresponsible utterances of the bandbox economists in and outside House has for the time being more or less hypnotised the agile public brain and I think these criticisms do retrospective analysis of the country's journey's end. The axiomatic fact that cannot be denied the economic progress in India is to be a three-cornered business. and dry. And the instrument finance is to be the Budget; as we have accepted, and the reason for the application of that instrument is to be the Plan. I think it is now time for a new relationship between both these instruments and the superior

.2723

[Shrimati Tarkeshwari Sinha] limiting factor, the attitude of the people.

What is the attitude of the people? From the reaction of certain sections of the people to our Budget, I that they are behaving paradoxically. On the one hand, they are asking for a bigger and more ambitious On the other hand, the same persons say something else. They repeatedly that the size of the Plan is too small to give any benefit to the poor people of our country and that it is not going to lead the country to progress. The same persons before the House and outside and say that they are not going to allow us to raise funds by way of deficit finance or by additional taxation. Herein lies the greatest paraeconomic thinking in this dox of country. Therefore I want to put a straight point to this House and to the people of this country. .some positive answer to the difficulties of the Finance Minister.

I have read speeches in the newspapers. I have read speeches of hon. Members in the Rajya Sabha here also. But not a single positive proposal has come from the Members or from the newspapers. What are we to do in the circumstances? Do not we know that he is a Finance Minister who is struggling with this Budget, a Finance Minister who has to solve the difficult problem of socialistic planning in a democratic Constitution, central planning in an administrative set-up the efficiency of which is at a very ebb, both in the public and private sectorsit is almost the unanimous opinion of the country and the House the administrative system lacks efficiency-a Finance Minister who nas to satisfy the concurrent claims as well as atomic industrial revolution, industries the development of hand with a maximum amount of de-Minister centralisation, a Finance who is also to look into the and bottleneck of man-power

the spectre of unemployment. and finally the Finance Minister, who has to do continuous tight walking to find out resources, which he has not been able to do all these so far. I do not want to be a pessimist and I do not want to make the Finance Minister a pessimist when I say that the cherished hope of planners and the Finance Minister that the Indian people could vote a bigger and bigger plan at any price has not been realised. I think it has virtually proved to be a mistaken notion. Whom do we want to coach up, give lessons. Should we give these medicinal doses to people whose aspirations for economic progress are increasing out of proportion to the sacrifices that they would like to make for its realisation? Therefore, it is my strong appeal to the Finance Minister that it is not a question of sentimental values being attached to this problem either on the part of the Finance Minister or on the part of the Prime Minister or the planners. I ask the Finance Minister, who is standing at the crossroads of future fate of this country-either prepare the people for the plan or prepare the plan according to the wishes of the people. You have not prepared the people to take this ambitious plan. Nobody is caring about the outcome of the future benefits that they will be enjoying in the coming years; everybody is concerned with the sacrifices that he has make for the fulfilment of his dreams and desires. We have to take aspect into consideration and that is why I again repeat, prepare the country for the plan or cut out the plan according to the wishes of the people. It is not your wish. From the papers and from the speeches made in the House, I feel that the people do not want to be so 'ambitious. Why you push them so much that they resent it and oppose it? They not want to give you all the credit for taking them to the road of future progress. I feel that however good a milk-shake may be, it is no use giving to the country a milk-shake

when the country starts feeling giddy by taking it. The Finance Minister has again and again repeated that he is not going to cut down the plan. I appeal to him, please start rethinking about this aspect. It is a very serious matter; half of the headache of the Finance Minister will go and half of the headache of the country will go. Let us have some compromise. I again support Dr. Krishnaswami—that we should have a pruned plan.

Let us see why all this fuss is being created about indirect taxes. Almost all the Members. without understanding the basic principles of taxation, without going into the history of taxation in different countries, have made a hysterical agitation against these indirect taxes. According to the statistics that been made available to us by the Finance Minister, the impact of additional excise duties will only be of the order of 0.7 per cent in the case of rural dwellers and 1.38 per cent in respect of urban dwellers. That is not very great compared to the indirect taxes levied in other countries I shall quote the figure and you will find that the taxation that we have before us is not so rigorous as made out in the propaganda carried on in regard to that. Of course it cannot be denied that the burden of indirect taxes is always heavier on the poor man's shoulders, because the proportion of average consumption of cement, sugar, matches, this and that by the rich and the poor is the same. So, the burden of indirect taxes is bound to be heavy on the poor man's shoulder. I would like to quote the figures in this case, it varies from 0.47 per cent in the highest income group i.e. above Rs. 700 per month, to 1.03 per cent in the lowest income group, i.e. Rs. 100 per month. When we were studying the fundamental principles of taxation, it was pointed out to us in black and white that indirect taxes never go to satisfy the canons of justice because they not come under the canons of justice. On the other hand, their popularity

in the modern economic world is only due to the streamline expediency; they are easy to be collected they do not pinch the tax-payer so much. But the opposition parties try to make political capital out of every The indirect taxes are going to be objected to so much if the newspapers and the critics in the opposition here would not have indulged in that propaganda. The fault is with the newspapers. Perhaps they do not understand the implication of writing all these things. I do not want to be very harsh towards the newspapers, but I think a very great responsibility lies on the head of the newspapers, as they are the creaters of powerful public opinion in and out of the country. It is an obvious fact. And I want to ask the House one question, how can a modern country go on implementing a plan of Rs. 5,200 crores without tapping the easiest available sources of revenue in the country? We do not have foreign exchange. The House itself rasied a strong objection to our taking the begging bowl and begging from other countries. That we do not want to count on foreign resources in our planning. What is the alternative? We cannot to deficit financing: that is also opposed. What is the alternative before us to fulfil the plan?

I think almost all the indirect taxes have been criticised. I do admit that the tax on postcards, the tax on railway fares up to 30 miles, between 30 and 500 miles and so in harsh. Then also take the tax on match boxes. Though the incidence is so little that it will never be felt by the consumers, yet it hurts our sentiment a little that even match boxes taxed. But unfortunately almost all the indirect taxes have been criticised. You find out from the newspapers; one after another they are criticised. And I think if the taking away of all of them is the only solution, then I shudder at the miscalculated notions of these spokesmen. I think that if the Finance Minister takes the advice of my friends in the Opposition, then he and his plan

[Shrimati Tarkeshwari Sinha] will go out of the frying pan into the fire

General Budget-

I now come to the two main taxes to which I would like to refer. The first is Mr. Kalder's first love, expenditure tax. This is a tax personal consumption, including the expenses on an individual by employer, his friends or relatives. There will be an exemption limit of Rs. 10.000 and after that any excess of the amount will be taxed on the basis of a slab system of graduation starting from 25 per cent going up to 300 per cent on expenditure above Rs. 50,000. The main argument advanced in favour of this tax is that it will encourage saving and in that way it will provide an incentive for accumulation for investment. It can not be denied that there is a background for increased savings and a corresponding reduction our public expenditure in a country which is suffering from so many exchange and monetary difficulties. But I think that Mr. Kalder's assumption that every expenditure on consumption is bad does not apply this country. Ours is an underdeveloped country, whose people are very much tax-conscious and they have got a sensitive mind on the taxation proposals. Therefore, I think if we introduce this expenditure tax, it is bound to reduce, consumption, because most of our people are living on the basis of minimum consump-They do not want to consumption for the pleasure of spending the money, therefore, the very check for which this tax is proposed, namely, checking influtionary pressures. I do not think this tax will succeed. On the other hand, this tax will go against our public spending. In we are creating a psychological atmosphere in which the productive initiative of the country will be reduced. That is not a thing that we chould do or indulge in now. consumer industries are already and if we start suffering. them some severe checks or jolts I think most of them will suffer because of lack of demand.

There is another big problem regard to this tax and that is with respect to the implementation of the tax. The problem of selectivity. flexibility and administrative venience is going to be its biggest bottle-neck. The vital point to be taken into consideration in this tax. therefore, is whether we have got a machinery as efficient to implement this as to make tax more fruitful. I think the answer is in the negative. It requires a very very high level of administrative efficiency. Even in England they have not resorted to this tax. Mr. Kalder had his first experimental field here. It requires a high level of administrative efficiency to make this tax effective; otherwise, I am afraid, it can just take a reverse gear. With the present administrative capabilities and efficiency that we have in our tax collecting machinery, with the present slackness in machinery. I think this tax is not going to prove an asset but a big liability on the shoulders of the country.

There is the wealth tax. On principle the wealth tax is very good. I welcome it. I welcome it, very much. But in the present from in which it is proposed to be levied there are two or three loopholes that I want to bring to the notice of the Finance Minister. As Pandit Thakur Das gava pointed out-perhaps he was speaking in Hindi and the Fmance Minister could not have understood him; so I will repeat the same arguments-the Finance Minister is taxing the new companies. Being a businessman of vast experience, he knows very well that a new company, however sound it may be, does not make any profit for at least five or ten years. Supposing you put wealth tax on those companies at the rate of half per cent, that means you are taxing capital formation, because by the time the company stands up and starts earning a profit a part of

its capital will go in taxation; that is to say, it will reduce the capital formation of the country, and in way it will reduce our industrial expansion. Almost all small units will be affected. It is not as though only the monopolistic institutions, big millowners or big factories will be affected by that. I think even the small units, small factories and small firms who will start on their feet-Governgiving encouragement to ment is them, and I wish they come forward and start some industries-will get a great jolt. I hope the Finance Minister will reconsider this question about taxing companies who begin to come to life only today.

Then also it is laid down in Bill that the value of any asset shall be estimated to be the price which. in the opinion of the Wealth Tax Officer, it would fetch if sold in the open market. Let us analyse proposal. Where such shares are of a public limited company those shares are sold in the open market, it is very easy to bring out an evaluation of them by the Wealth Tax Officer, the general public or by the Finance Ministry. But what private limited companies? about small companies whose shares and assets are not being purchased and sold in the open market? What is going to happen to them? means that the shares and other assets of those small companies will be at the mercy of tax collecting officers, and I think it is going to prove very oppressive. I would, therefore, request the Finance Minister to reconsider this question also, because, looking to some of the hardships , with regard to income tax I think these private small companies u ill be very adversely affected in this matter.

There is one point about the immovable property. It has been mentioned in the Wealth Tax Bill that any dispute regarding immovable properties will go to a tribunal or the Central Board of Revenue. What about movable assets or movable properties? I cannot understand the

significance and implication of this. Why only complaints and disputes regarding immovable properties alone should go to a tribunal or the Central Board of Revenue? Why should not disputes relating to movable assets and properties be also referred to a tribunal or the Central Board of Revenue? These are the three points on which I would like to have more clarification from the Finance Minister when he replies to the debate.

There are a few points that I want to make about internal economy. Talking about internal economy, Sir, I think it is high time that a severe priority of consumption should be fixed. I think the Finance Minister should get this latitude or indulgence from the House, and he should be assured that they do not mind rigorous check in the public expenditure in the country. Except food and cloth, I think every other item of common consumption should be reduced so much as to check their public expenditure. For example, I think most of the Members mentioned about Asoka Hotel. have been very uncharitable in their remarks; especially, Acharya Kripalani, a very elderly statesman, has been very uncharitable in his marks about the Budget, the Finance Minister and the Government. But I think this building business should have a little slackened pace. I am not concerned about Government buildings, so far those buildings are very necessary and it is their business to look after them; the Finance Minister is there to look after the interests of Government and see how much pruning can be effected there. (Shri Ranga: Question) It is for the Finance Minister to see that wastage on public buildings is reduced. I am more concerned about the private buildings. Why don't you come up and stop priconstruction of big houses for two years or so. Our cement position is so bad that. I think, the Finance Minister should come up and stop construction of buildings except in labour colonies,

[Shrimati Tarkeshwari Sinha]

repair works on existing buildings and small houses say to the value of twenty thousand. I think cement should not be given to the public for consumption on big private buildings. I do not want to prove very harsh on the subject, but it is my feeling that unless and until we exercise more economy in the country, unless we feel psychologically that we have to behave as if we are in a war economy we will not be able to make progress. When we consider some of the great needs for our planning, I think this is not a very great sacrifice that one is demanding from the country.

There are a hundred other items on which check can be exercised. Even with regard to our problem something can be done. I remember, only five years back. after the war a serious propaganda was launched in the country not to take cereals and start taking more and more of non-cereals. With all the administrative ineffici~ ency in the country, with all the slackness of the people in this matter, we did succeed in that. I know that the non-cereals propaganda saved a lot of food at the time of ! famine: otherwise there would have been a great havoc in the country. Why should not we start the same propaganda again, a very serious propaganda about decreasing consumption of foodgrains and increasing consumption of non-cereals? I think it is high time that we started this propaganda. We should ask and request the people to live a life of more austerity in the coming one or two vears.

There is one technical aspect on which I would like to say a word or two, and that is about credit control I requested the Finance Minister to have this credit control in a general way. I think the Finance Minister would not be agreeable to put credit control in a general way, for it will affect financing of the Plan, but I think selective control can be put in

the country. That will the use of credit to the most useful channels. For that a committee of big bankers in the country and Government representatives should invited. It should be their business to screen all the loans from non-scheduled banks and co-operative banks and to guide all those loans to proper channel and to most useful sources

#### 15 hrs.

My friend, Shri Gandhi, was ling me that these non-scheduled banks are charging a high rate interest and throwing their loans to all the non-essential channels. check should be put on that. Committee that I have just now mentioned should be given powers to screen all such loans. done, but before I sit down, I would like to thank the Finance Minister for the budget he has placed before this House. He has been very accommodative; from his broadcast, from his speech in the Rajya Sabha from his informal consultation with the Members of the House, we have felt that he is trying to be very accommodative and for that I thank him. I thank him very much. As a Minister he is in charge Finance of the oven, the fire and the fuel of I then country, have baking the welfare bread and assure him that the country will receive him and his budget with open arms and when she will realise that additional loaf even half baked is better than no loaf at all.

Shri Kamalnayan Bajaj (Wardha): This is a most illustrious and respon- . sible House in the country. I have the privilege and an honour to address it for the first time. I feel conscious of the responsibility. I am very grate ful for the opportunity that Sir, have given me to address this House.

I am very happy to see the trend of the debate as it is going on for the simple reason that everybody. whether he is in the Opposition or on the side of the Treasury Benches, is looking at the second Five Year Plan as the country's plan and there is no difference of opinion in aspect. The Opposition is not looking at the Plan for opposition's sake. I also congratulate the Finance Minister for the brilliant speech that he made in the House on the budget. I appreciate and welcome certain features which he has introduced in the budget. He has reorganised tax-structure in a manner which is more rational and scientific. Probably, that will yield greater returns and result in more efficiency in the years to come. Its effect may not be felt immediately, but ultimately, it will improve our efficiency. I have no doubt about it.

Similarly, the Finance Minister has introduced a new principle regarding earned and unearned income. It has a slight touch of Gandhian influence. if I may say so, because Gandhiii made that difference between earned and unearned income as applied to manual labour. To that extent, I believe that in future years or in the future budgets, if this difference will be increased, it will be so much the better. I also feel that the Finance Minister has broadbased the tax structure and has tried to spread it more evenly so that the burden may not be felt by fewer pockets. He has succeeded to some extent. Probably he could have done it better but it is very difficult to say. All the same, we have to take certain features and then analyse them to see how the effect of these burdens will be the country.

#### 13.05 hrs.

# [Pandit Thakur Das Bhargava in the Chair.]

Between the budget presented in March, 1957 and the present Budget, there is nearly a 30 per cent increase on the tax burden. But this burden is really over 30 per cent., if you calculate it from the basis of the actual figures. My feeling is that the Finance Minister has been very clever

and he has calculated the income more conservatively, but, at same time, he has calculated the expenditure rather more liberally. From the acutal income it will be seen that the tax burden may go up to even 40 per cent. Such a heavy burden on the country, especially at a time when the vield from the first Five Year Plan's ventures has not started in full, is slightly premature. All the same, if this sacrifice is desired from the country, I have no doubt the Indian people will come forward for the sacrifice. They will not feel the pinch of it.

But the point is whether we have created the moral climate for it: whether there is a climate in the country and the moral fibre in the country that the Plan will succeed. The country has not got that confidence, and that is the great difficulty about it and that is why, whatever the contribution and from whatever sources it may come from, the people feel the pinch of it. If they were told and if they knew that the amount which is going to be collected will go for the second Five Year Plan and that the country will really develop according to the promises given, then, there difficulty. will not be much when the country knows and people feel that there is a large amount of wastage, as has pointed out by many Members, there will be difficulty. Many Members have pointed out that there has been wastage in the administrative structure also and even you, Sir, you spoke in the House, gave many examples of extravagance. I heard them. I have also seen such example in Bombay. There is a suburban rallway station, the Churchgate Railway Station, in Bombay. Maybe it is an old one. But while it has been giving good service, it has been pulled down and a new building is coming up. We do not know why. The new building lakhs or may cost Rs. 50 8 crore of rupees. I do not know the estimate. The present one has served us for the last so many years. Probably it is too old but, all the same.

### [Shri Kamalnayan Bajaj]

It could last for another five or ten years. It may be now smaller in size for the growing needs, but still, it could be made use of for another five or ten years. Yet, a new building is coming up. The old building has been pulled down. This is a kind of wastage at a time when every pie is of great concern to us and this is the greatest pinch that the country and the people feel at present.

If this kind of economy is affected, then, probably the climate will be different in the country and if you introduce such heavy burdens in the budget, and such heavy taxation measures, probably the country will take it with an open mind and with a glad heart in that climate. But today, there is distress, and the feeling is different. People do not feel sad about it for the simple reason that they have to contribute something more but they doubt whether whatever they contribute will go for the essential work of building up of the nation or whether it will be wasted. If this climate is not cleared, the entire effort which the Finance Minister is making will be in vain. I am sure he must be feeling seriously about it than anybody else, because his task is very difficult. Probably, no Finance Minister has faced such a difficult task or no Finance Minister had to put a budget at a time which was very critical in the history of our country.

As such, I have my full sympathy with the Finance Minister and I would like to see whether there are certain other ways by which money can be easily found. I suggested in our party meeting—and I repeat it here—that even the bank advances about the size of Rs. 800 crores or Rs. 1,000 crores—probably in the next five years, they may rise to some extent—may be taxed quarter per cent or half a per cent. That will be a source of revenue from the private sector, because, only the private sector takes loans.

Shri T. T. Krishnamachari: On the poorer sections of the private sector.

Shri Kamahayan Bajaj: I am not sure, because the bigger the company, the larger the loan it takes.

Shri T. T. Krishnamachari: They have got other monies at their disposal.

Shri Kamalnayan Bajaj: They also come by the shareholders' money. Whatever it is, you can scale it, can perhaps you can differentiate it. I am not saying that you should put a burden on one side or the other, but it could be easily collected. It would not involve even administrative expenses. The banks can collect for you and give it to you without any difficulty and in between no administrative expenses are involved.

Shri T. T. Krishnamachari: It only adds to the working cost. You can as well have a business profits tax.

Shri Kamalnayan Bajaj; You can do it in any manner you like, but the difference is that there are companies which are making profits and which take advances. Then you can tax. There are companies still to run and which are not making profits. Even they will be taxed on the wealth side and the other side.

Shri C. D. Pande: Indirect is better than direct.

Shri Kamalnayan Bajaj: If you tax those who will be taking loans, they will not feel it, because even the Reserve Bank has increased their rate by half a per cent. If you tax at half a per cent or if it is increased to one per cent., it will be a tremendous amount. This is one of the ways, Of course, your judgment is supreme. I do not deny it.

When you, Sir, spoke in the House, I liked your suggestion that even the sacrifice must start from this House. Probably, there cannot be a compul-

sory thing that you can do, but it voluntarily, we can organise in the proper manner and buy some savings bond and so on, it may be very helpful.

Shri C. D. Pande: There should be ostensible savings and cut in the salary.

Shri Kamalnayan Bajaj: There may be ostensible savings and cut in salary, I agree. But Members of Parliament should take a decision. And if a compulsory savings scheme can be introduced in the country, whereby different income groups could be made to pay on different scales, the incentive will be there. Even labour can contribute. They may not be able to pay every year from their wages...

Mr. Chairman: Every member is supposed to benefit, by Rs. 32 and every Minister by about Rs. 500 in income tax incidence under the present scheme of taxation.

Shri Kamalnayan Bajaj: Yes, Sir. I was just saying that whatever the wages which can be given, there may be difficulty in making a compulsory saving. But in bonus, if you make it compulsory, by law, that the employers will give compulsory savings bonds fixed for a particular period, say, five, seven or ten years, whatever is considered appropriate at that time, that compulsory saving will be there which can be used for the benefit of the country; and at the same time it will initiate the habit of saving among the class which is not used to it. This will help us tremendously, and this will not involve any administrative expense of a size which will be of much concern. If we could introduce a similar type of tax in the country it will be very helpful. That is my feeling.

Regarding indirect taxes, I divide them in certain different categories. I do not agree with some of my friends here in what they have said with regard to the tax on tobacco. Of course there is a difference for those who use tobacco in the villages and for some people who may smoke cigars and things like that. But after all, these are not necessities of life and they are harmful to the system of our body. And if you tax them I have no particular grievance.

Shri C. D. Pande: Even hookahsmoking?

Shri Kamalnayan Bajaj: What if they smoke a little less? Instead of twice a day they may smoke once a day. That may be all right. Of course the main point is that they must feel that this sacrifice is really going to build the country. Otherwise they feel the difficulty.

I welcome the excise duty on sugar. I do so with an open mind and I congratulate the Finance Minister on imposing such a heavy excise duty on sugar. Because the world production of sugar is less this year, and probably this year we are in a position to export. And if we can export to outside countries-which we have already done-and can export still more, we can get some foreign exchange which we very badly need. And if some people have to eat less sugar, they have the alternative, namely gur, or even if they don't eat it, there is no harm. So I welcome this excise duty on sugar.

But with regard to the excise duty on cement and steel my feeling is slightly different, because both these commodities are required for developpurposes. Whether you use them in the private or in the public sector makes no difference, because the whole thing is a national sector. We have to build the nation, and both the private and public sectors are the left and right wings of the national sector. If you impose extra duties on them, the administrative expenses increase, and whether it is the private or the public sector it has to find more money for the same. But having imposed the excise duty, if the Government can find ways by which to the extent of the increased duty there will be a decrease in the con-

### [Shri Kamalnayan Bajaj]

2739

sumption of these articles and find other alternatives also that would be a good thing. Because, when the Russian leaders were in our country, Mr. Khrushchev remarked after seeing one of the biggest factories of ours that there was unnecessary use of steel there. And he gave the example that in Russia also, in the beginning, the engineers objected to less steel being used and so on. Because, if you use steel or cement, you can build things very soon, and no difficulty is involved. But if you use chuna or other alternative materials, you have to take more trouble about it. So, if the Government can force our engineers, both in the private and in the public sector, by telling them "you have to use less steel because of this increased duty", you can save money and the Second Five Year Plan will not be inflated. Otherwise the result will be that you impose this excise duty, there is indirect taxation, you increase the cost of living, and here the material which is needed for building is made more costly, and then it goes on inflating the Second Five Year Plan.

I am not one of those who would say that you should slow down the Second Five Year Plan, because that will be very uneconomical in my view. feel the country is really pledged to it, and it is the duty of everyone of us to see with a grim determination that we carry the Plan through. But this determination should not be at one end only. Of the Second Five Year Plan, four years are there. But our determination should be on the quantum as well, that we shall not allow the quantum to increase beyond time limit. If both the determinations this and that we shall not exceed the are there, and if you carry the Plan accordingly, you will probably be able to manage it. If there is some adjustment to be made, as a practical man, we should do it. We may exceed it by six months, or have a little more quantum of money by taxation or other ways. That adjustment is always possible. But if we slow down the progress, and carry it to seven years, and if some of the projects which should start yielding, according to the Plan, say, after five years, yield after seven years, there will be tremendous loss to the country. In that way, if it becomes a matter of emergency, it would be better to have the same pace for building, but to take a few projects and leave some to be developed at a later stage; and if you organise things in a better manner, probably there will be no difficulty.

Regarding indirect taxation I have one more suggestion to make, and that is this. Although the taxation will be a great burden, our Finance Minister has been very kind to give us, with his compliments. figures with respect to other countries and so on. They show the difference, and probably the kind of tax that we have to pay looks to be comparatively very little. But we should not forget the annual income per head in those countries. We should not also forget the social amenities and other things provided freely in those countries. Our circumstances are different and are not comparable to the circumstances in those countries. All the same I do not deny that some indirect taxation has to be there if our Second Five Year Plan is to be implemented. cannot avoid indirect taxation. If we have to broadbase our Plan taxes have to be realised, let everybody contribute. Let everybody feel that he has contributed for the development of the country.

But the Finance Minister has to take care that the cost of living will not increase beyond a measurable limit because of this indirect taxation. For that he has to put the taxation and divide it in such manner that on certain commodities there are taxes but on some of the main necessities like foodgrain or coarse cloth, for certain minimum requirements, say one kind of cloth which is the cheapest, there is no levy. And if the cost of living index remains the same within the

Second Five Year Plan period or varies only within a five per cent or measureable limit, then if you have indirect taxation there will be harm.

Shri C. D. Pande: That will be a miracle.

Shri Kamalnayan Bajaj: I suppose our Finance Minister is a man who can produce this kind of miracle. Otherwise many things will not succeed to the extent visualized by the Finance Minister.

As regards the wealth tax and other taxes, since the matter is going before the Select Committee and since I have not got more time at my disposal, I am not going to discuss them in detail. But on principle I welcome it, especially the wealth tax. Regarding the expenditure tax, I doubt whether it will yield any money, and I do not agree with some of our friends that it will help even to evade the taxation or the amount...

Shri T. T. Krishnamachari: It will not help to evade tax.

Shri C. D. Pande: It will be a successful tax.

Shri Kamalnayan Bajaj: It will be in your judgment, but my feeling is that there is a large amount of money underground. It may be 10 or 15 per cent, or whatever it is. It can be easily said that those who have got this kind of money have got it by ill methods, corrupt methods and so on. There may be a part of it which has come down from generations. A part of it may not be good. You may say, they have been antisocial elements and we have no consideration for them. My plea is this. They are also Indian nationals. We are law-makers. They deserve our sympathy to that extent. They have right to expect that we should provide a climate of taxation in a way and provide them the courage so that they can come out. If somebody comes out with a declaration of Rs. 10 lakhs, the first question by the Income-tax authorities will be, from where did he got it. He has no explanation to give and so he is not coming out to declare it. You may say that Shri Tyagi, when he was Deputy Minister of Finance, gave an opportunity. It was a good opportunity, I do not deny that. Many people availed of it. Still you have got to see certain circumstances and give them facilities.

Today, after the Budget, the price of gold has gone up by Rs. 10 or 11. The price of diamond is going up. What does it show, whether we are making the people more corrupt or inducing them to become simpler or giving them the courage to declare their wealth or we are forcing them to take their wealth underground. This is a very important issue. Government, by law, cannot make a state moral. But, there must be a moral climate and Government can assist. I feel very strongly about this. Finance Minister feels that by this kind of taxes, more money will be coming out. When this money goes underground, there is a double loss. When the money goes underground, it becomes inoperative. That is another loss. I would request the Finance Minister to take proper care of this. This is not confined to business circles; there is a large section of the people. If corruption is there, if the character is going down, it is all round, whether it is business people. industrialists, or labour or in administration or politicians. You examine everybody. It is the character of the nation which has gone down. It is our duty, who are the law-makers of the country, to see that moral courage is built. My grievance is that when we have lost the strength of resentment. There is no 'punya prakop' in the country which will resent such corruption. We have come to tolerate We do not feel it unbearable if any wrong is committed. We just say, it goes on like that. Otherwise, there should be an agony that this wrong is going on in this country. When our friends tell the business people or politicians we hear such stories all round, the agony is not there. We have to create that agony, that feeling of resentment. It should, be unbearable.. I remember, in my childhood, when I lived with Gandhili.

### [Shri Kamalnayan Bajaj]

even a small thing which was unjust. used to shoot up his blood pressure. That kind of Mahatma we need. we want this country to survive, that kind of Mahatma should come out. Unless such a Mahatma should come Unless such a Mahatma comes out, there is danger for this country. My feeling is that corruption has increased. The corruption which was there during the war is now much more, and has become systematic, methodical and scientific. People do not feel even insulted. Even if you tell them that this is what we have heard about you, they sal, that is all right, it goes on. I am very grateful to you, Sir, for the time you have given to me.

Shri D. S. Raju (Rajahmundry): Mr. Chairman, I thank you much for giving me this opportunity make a few remarks on the General Budget.

Generally speaking, I give my hearty co-operation to the general proposals in the budget and appreciate them. The Budget has so laboriously prepared taking consideration the economic, political and social structure of the country. As the time is short, I do not go into the details of the Budget; I shall only say a few words. These proposals have been discussed for the last 10 or 15 days both in the House, in the press and by the public also. The proposals have been discussed threadbare and various shades of opinion have been expressed, some of them constructive, some of them not so constructive. In one of the pamphlets circulated by the hon. Finance Minister, there is a very significant statement to the effect that in India there is only one person who pays a tax or who is capable of paying tax in every 700 men. This is as against England and America where one in every third man is capable of paying a tax. That shows where we stand in the social level. Is it surprising to realise now that there are so many difficulties in preparing this budget and that there is so much opposition also in accepting the proposals from hon. Members opposite?

May I remind hon. Members of the difficult and excruciating circumstances, the very difficult and horrible conditions in which this republic was born a few years ago, a which was exploited for hundreds of years, which was subjugated and morally and materially ruined for a number of decades, a country which has suffered from the effects of Partition. Millions refugees coming from East Pakistan and West Pakistan have problems for us. The Finance Minister has said that about Rs. 80 crores have been spent refugees from East Pakistan. top of these things, we have had two general elections each costing Rs. 5 crores. Under these very difficult conditions, is it easy to prepare a budget which would be acceptable to all classes of people? However, in a democratic country, we have been discussing these proposals in detail. I am glad about it. But, it grieves me to note that there is an under current of fear, an under current under anxietv. an current despondency in the response to proposals. I would like to assure the hon. Finance Minister that everything would be right in the end because, in the country, people are well aware of the effects of the First Five Year Plan. They have seen with their own eves the community project areas. they have seen the river valley project areas and they are satisfied to a large extent. Now, there is no need to be pessimistic about the outcome of the Second Plan.

Also I would like to take this opportunity to say a few words about some of the remarks of hon. Members opposite. They have gone into the political and ideological discussion of some of these issues. One of them suggested that the only solution I would the communistic approach. like to bring it to your notice that, after all, 20 or 30 years in a nation's life is not very much, for us to take a lesson from. These 20 or 30 years

2746

of modern life mean that anything may happen in this scientific technological age. Empires have risen, empires have fallen. I would like to state that we should rather go slow. Very wisely, we have adopted the middle path. After all, capitalism, socialism and communism are foreign grafts. They may or may not suit us. So, while we try to get the good out of these things, we should be slow to accept them. That is the reason why, with our ancient wisdom, we have chosen the middle path.

General Budget-

One of the hon. Members-I think quite a good number of them-mentioned about corruption. I quite agree there is a lot of corruption. But what is the remedy? Who is responsible for this thing? I do not like to blame the Government entirely for it, because if we want to diagnose a disease we must go into the root cause of it. The cause lies very much deeper in our social and moral life. If a father has five sons, all are not equal. One is a scoundrel and one is a saint. How do you account for it? There is difference in their moral character. So also, we develop like that. I do not for a moment justify that we should acquiesce in these things. We should consider ways and means of rooting out this corruption, but how can we do it? I do not think it is possible unless the whole country co-operates in this attempt. An hon. Member suggested a very good remedy for it. He said there should be a moral rearmament to elevate the national character.

I would like to suggest that a few additions may be made in the Budget in two aspects. One is the health problem. I find very few Members have taken sufficient notice of the health question. I would like to point out that all over the country, from Cape Comerin, Himalayas to almost all the hospitals are overcrowded, and the doctors are finding it very difficult to cope with the number of patients, so much so the getting enough are not attention, the doctors are unable to give sufficient time and the patients are dissatisfied and going to the quacks all over the country. That is the trouble. The remedy is that we should have more hospitals, more medical colleges, and we should be able to produce doctors much more quickly.

Our population is growing at a terrific rate. Every year we are adding 50 lakhs to our already overpopulated country of 38 crores. That means we have to feed these additional persons, provide accommodation and medical facilities for them. So, we have to take this problem also into consideration.

As the years roll by there is bound to be more sickness, because the conditions of modern civilisation are such that sickness is bound to increase. From birth to death, from the cradle to the grave that is the life of civilisation, a competitive modern This competition involving and strain is producing a stress serious number of diseases, so that morbidity and disease are bound to increase. And we will need more doctors, more hospitals and more nurses. So, we cannot afford to ignore' this very basic problem.

There are about 50 million malaria patients suffering in India every year, which is one-eighth of the population. It is not a small number. If each patient suffers for three or four days, it means a loss of 200 million days of labour for the country. It is a terrific waste and loss. That is why I suggest that more attention be paid to antimalaria work in this country.

Then I come to the Army. A distinguished colleague . said this be morning that armies should disbanded. I quite agree. In the modern context of international especially when we are warfare. lacking in atomic and hydrogen bombs, we are not likely to hold our own against an atomic foreign power, but the time has not come for us to disband our Army. The time may come in the near future to disband our military machine, but till such time we should be cautious. If we are unable to fight a major war, at least we must be prepared to defend ourselves if we are attacked. That is the [Shri D. S. Raju]

2747

reason why I suggest that though we may not improve our armed forces quantitatively, at least qualitatively we must be able to improve them. We must see that they are wellequipped, well provided and well looked after, morally and physically also. After all, the Army does want many things. Even if they not fight wars, at least they are rendering a lot of service. They are fighting our floods, they are building our roads, delivering us food in times of stress like this. They come to our rescue in times of natural calamities. So, they should not be neglected, Also, I would like to put it to the hon. Members that the Army is great unifying force in the country. That is a sort of crucible people from all the States mix gether, live in the same barracks, eat together and enjoy the same privileges, so much so there is harmony synthesis. All parochial linguistic considerations and castein this crucible ism are grounded out of this crucible soldier, a patriotic citizen arises, and he should be respected wherever he That is the reason whv suggest that the Army should not be neglected.

As I said before, a disease must be considered from a broad angle. causes must be discovered first. are not going to treat the symptoms. If we concentrate our attention on symptoms only, we can never eradithe disease. I feel v/e suffering from three basic causes. One is corruption and its presence in a greater or smaller degree. I am not going to enter into its details. second is the hoarding of wealth and blackmarketing. This is another evil. And thirdly we must concentrate on that is reduction of our expenses, undertake what is called an austerity drive. If we make a three-pronged attack on these ills of our country, I think we can reach a very good stage, we can rapidly advance to the goal of a welfare State. Austerity, I would like to mention, is a very important thing. So much money is

wasted by the middle and upper middle class people. It is amazing to know how much they spend on clothing, on entertainment, on marriages. All this money can be pooled. So, the Finance Minister need not have the slightest anxiety about the Plan. It will succeed and we will make it successful.

Mr. Deputy-Speaker: Shri Bishen Chandra Seth.

Shri Amjad Ali (Dhubri): May I know whom the speakers are addressing just now? There is nobody in the Treasury Benches.

An Hon. Member: Shri Bhagat is there.

Pandit K. C. Sharma (Hapur): He is there. He is standing, not sitting.

श्रो बि॰ च॰ सेठ (शाहजहांपुर) : आदरणीय सभापति महोदय, सर्वप्रथम तो में श्रापका श्रनुगृहीत हू कि श्रापने बजट संबंधी विवाद में मुझे श्रपने विचार प्रकट करने का श्रवसर दिया ।

श्राज जनता में मरकार के इन टैक्सों के प्रति जो सामान्य भावना पा जाती है मैं उसकी श्रोर सदन का घ्यान श्राकित करना चाहता हूं। जिस दिन से श्रादरणीय वित्त मंत्री महोदय ने श्रपने बजट प्रस्ताव सदन के सामने उपस्थित किये, उसी दिन से देश के व्यवसायी वर्ग में एक परेशानी श्रीर बेवैनी पैदा होगई है श्रीर जिससे बड़ी भारी हानि होने की श्राशंका का मैं श्रनुभव करता हूं।

श्रभी तक जितने भी यहां पर वक्ता हमारे सामने श्राये उन सब ने टैक्स प्रपोजल के ऊपण श्रपनी घानंक प्रकार की भावनाएं व्यक्त की परन्तु दो बातों की श्रोर हमारे मित्रों ने शायद विचार नहीं किया। सबसे पहली बात मैं यह निवेदन करना चाहता हूं कि श्रगर इस प्रकार के टैक्सेज हम देश में लगाते गये जैसे कि शाज लगा रहे हैं तो उससे बहुत बड़ी हानि देश के व्यवसायी कर्म धौर 2749

कल कारलानों के लिये उपस्थित हो सकती है। यह बहुत आवश्यक है कि हमारे व्य-बसायी वर्ग में भपना काम करने में भौर देश का उत्पादन बढ़ाने में किसी प्रकार की शियिनता भीर उदासीनता की भावना न धाने पाये भीर उसके लिए हम उनके ऊपर करों का भार बढाते नहीं चला जाना चाहिए।

दूसरी बात मैं इसके सम्बन्ध में यह निवेदन चाहंगा कि जहां तक टैक्स देने भौर बढ़ाने का सवाल है उस के साथ साथ एक तरह प्रयोजल्स बनते हैं भौर दूसरी भौर जो लोग टैक्स देते हैं उनके सामने एक दूसरी भावनम भौर दूसरी समस्या खड़ी हो जाती है कि इन टैक्सों का किस तरीके से बचाव किया जाये। ग्रीर उस का नतीजा यह होता जाता है कि भाज देश के भ्रन्दर हर व्यवसाय भीर बड़े बड़े लोगों के भ्रन्दर ऐसी भावनाएं उत्पन हो गई है जो राष्ट्रीय भ्रभिवृद्धि के विरुद्ध है। भ्राज देश को टैक्स की भावश्यकता है, हर वर्ष बड़ी बड़ी स्कीमें आ रही है जिन के लिये सारे देश के भन्दर सद्गावनाएं होनी चाहिएं, लेकिन ऐसा नहीं है। प्राज उन में एंमी अवस्था बन गई है कि जिन्हें टैकम लेना है वह स्वयम् भ्रपने बचाव के लिए परेशान हैं ग्रौर जिनसे टैक्स लेने के नए कानुन बन रहे हैं, उन में उदासीनता भा गई है। मैं भ्रपन एक पत्र की स्रोर श्राप का ध्यान भाकवित करना चाहता हं जो कि मैंने भृतपूर्व वित्त मंत्री को लिखा था। उस समय एक कमिशन नियुक्त हम्राथा जो कि सारे देश में जाए, श्रीर जैसा मेरे पूर्व वक्ता ने बतलाया, जो छिपा हभा धन है उसका पता लगाकर उस पर कर निर्धारित करे। परन्तु मैंने भनभव किया कि शायद हमारे देशमुख जी ने उस पत्र की मोर कोई ध्यान नहीं दिया। नतीजा यह निकला कि कमिशन नियुक्त हुआ। प्रमन वह प्राज नियुक्त न होता तो लगभग तीन भरव रुपया जो देश में श्चिपा हुमा था, वह पता चलता । उस वक्त मैंने सुप्ताव दिया था कि जो भी छिपा हभा धन है, उस पर १५ प्रतिशत टैक्स लगाकर, उस को खोल दिया जाए तो सारे का सारा घन नए नए व्यवसायों में लग जायेगा। परन्तु उस पर ध्यानि नहीं दिया गया, मौर नतीजा यह निकलता है कि सारे देश का वह भन निकल नहीं पाया और फुजूल के कामों में खर्च हो गया। भौर देश के किसी राष्ट्रीय कार्य नहीं भा सका। उस सारे धन के विलीन हो जाने का नतीजा यह हुआ कि छिपे धन के लिये जो कमिशन नियुक्त हुआ था उस कमिशन ने देश का कोई लाभ नहीं किया। भाज भी लोगों का ऐसा खयाल है कि बहुत सा रूपया िखपाहचापड़ा है, परन्तु उस को **शाई** बनाने के लिये सरकार की भोर से कारण उपस्थित कर दिये जाते हैं। ध्रगर कोई ध्रादमी भ्रपने धन को उपस्थित करने की चेष्टा भी करे तो इनकम टैक्स आफिसर्स और दूसरे श्रादमी इस प्रकार की श्रयस्था उत्पन्न कर देते हैं कि वह अपने मन में अनुभव करने लगता है कि श्रागे चल कर उस पर कहीं कोई मुक-दमा न चल जाये। इसका नतीजा यह होता है कि व्यवसायी जिस सद्भावना के साथ श्राता है कि वह श्रपना घन भ्रन्दर से निकाल कर देश के व्यवसायों में लगाए, वह सारी की सारी भावना नष्ट भ्रष्ट हो जाती है। मै इस मोर सदन का ध्यान भावतित करना चाहता हं कि ऐसी परिस्थिति मे जब कि देश के भ्रन्दर छिपे धन की कल्पना की जाती हैं। तब क्यों नहीं कुछ निर्धारित टैक्स लगा कर उसे बाहर निकाला जाता ? उस से पर्माप्त मात्रा मे धन प्राप्त हो जायेगा भीर हमारे बजट के लिये भी सहलियत हो जाएगी। साथ ही साथ वह छिपा हुन्ना घन देश के व्यवसाय में लग जाएगा।

जिस प्रकार के टैक्सेज हमारे वित मंत्री ने लगाये हैं, धगर वह लगाए गए, और सदन उन्हें मंजूर करना चाहता है,मैजारिटी के बल पर मंजूर करना चाहता है, तो कीई कठिन नहीं है, लेकिन यहां पर मैजारिटी का (भी वि॰ च॰ सेठ)

कोई प्रश्न नहीं है। मैं यहां एक मौलिक प्रश्न रक्षना चाहता हुं कि जितने भी विरोध पक्ष के लोग इस सदन में भाए हैं, भगर भापने उन्हें विरोधी मान कर उनके साथ व्यवहार किया, तो यह कोई बड़ा महत्वपूर्ण कार्य नहीं होगा । जितने सदस्य यहां भ्राए है वह अपने क्षेत्र से सन्मानित बन अपने पीछे काफी लोगों की भावना को लेकर ब्राए हैं। उनके साथ सरकार का कूछ नैतिक कर्तव्य हो जाता है कि वह उन के साथ यहां बैठ कर देश की समृद्धि के वास्ते चिन्ता करें। ऐसी परिस्थिति में धगर हमें एक विोधी दल मान-कर, भ्रन्याय के साथ भ्रपनी मैजारिटी के बल पर कोई कानुन या कोई चीज भ्राप पास करा लेते हैं, तो इस का यह प्रयं नहीं है कि भ्रापने हमारी सद्भावना को जीता। इसका तो हम पर उल्टा यही प्रभाव होता है कि हम महसूस करने लगते हैं कि अगर आज हम मैजारिटी में होते तो इस तरह की शिकस्त न खाते । इसके कारण कोई सहयोग की भावना उत्पन्न करें, प्रापस में एक विरोध की भावना उत्पन्न हो जाती है।

मैं भ्रांज सदन के सामने यह निवेदन करूंगा कि जब तक हम ऐसे टैक्सेशन देश में न लगाएं कि लोग सद्भावना के साथ उन टैक्सेज को पे करें, श्रीर उनको पे करने के बाद प्रपना नैतिक कर्तव्य समझें कि देश की राष्ट्रीय योजनाओं में हम पूरा पूरा सहयोग देंगे, तब तक कोई सफलता आपको नहीं हो सकती। पंच वर्षीय योजना की सफनता के लिये टैक्स और इस प्रकार के टैक्स लगाए गए कि लोग त्राहि त्राहि करने लगें, तौ उस से कोई लाभ नहीं होगा। घ्राज के टैक्स प्रयोजल्स की पढ़ कर लोगों में एक हंगामा सा मच गया है सारे देश में इस प्रकार की भावना बनती जा रही है कि भगर इस प्रकार के टैक्सेज के लिये मजबूर किया गया, तो बह देश के लिये बड़े दुर्भाग्य की बात होगी।

मैं यहां पर एक बड़ी उल्लेखनीय बात कहना चाहता हूं। यदापि मैं हिन्दू महा समा का हूं, परन्तु यह अनुभव करता हूं कि वस्तु स्थिति से मुंह नहीं मोड़ा जा सकता कि भाज सारे देश में नशेबन्दी की जो योजनाएं जारी हैं। मैं पूछना चाहता हुं कि सरकार ईमान-दारी के साथ बताए, कांग्रेस की बेंबेज के लोग और दूसरे सज्जन बताएं कि क्या नशेबन्दी की योजना सफलतापूर्वक चल रही है। जिस बम्बई प्रांत में नशेबन्दी चल रही है, भगर कोई सज्जन चाहें तो लाख, दो लाख रुपये की शराब रोज खरीद सकते हैं। मैं पूछना चाहता हूं उन लोगों से जो धाप की तरफ हैं, जो इस चीज को लेकर चल रहे हैं भौर चेष्टा कर रहे हैं कि नशेबन्दी बनी रहे, किक्या इस चीज में सफलता मिल रही है। जहां तक मेरा विचार है, बम्बई प्रांत में नशेबन्दी के पहले इससे १८ करोड़ रुपये की श्रामदनी थी, भौर भव उस पर तीन करोड़ रुपये के लगभग खर्च किया जाता है। इस तरह से २१ करोड़ रुपया निकल जाए, फिर भी यह सोचना कि नशेबन्दी कायम रहे, यह कहां की बुद्धिमानी हैं ? इस बात को भी सदन के सम्मुख रखना चाहता हूं। एक समय या जब हम शराब की दूकानों के सामने पिकेटिंग किया करते थे, जब कि लोग वहां जाया करते थे, । भ्राज पिकेटिंग करने का सवाल नहीं है, हम एक कलम से विदेशी शराब को बन्द कर सकते हैं, शराब हमारे जीवन के लिये कोई उपयोगी चीज नहीं है, इस लिए एक कलम से विदेशी शराब बन्द हो सकती है, एक शराब क्या, जितने भी नशे हैं उन सब के लिये इस प्रकार की व्यवस्था हो सकती है, लेकिन मैं जानता हं कि इसके सिलसिले में भनेक प्रकार के ठेके होते हैं। जो ठेका गत वर्ष १० हजार ६० पर नीलाम हुमा था, दूसरे वर्ष इस बात की कोशिश की जाती है कि वही ठेका २५ हजार, ३० हजार भीर ५० हजार ६० पर नीमाम किया आए। मैं पूछता हं कि सगर वह ठेका २०, २५ का

१० हजार २० पर नीसाम होना तो क्या नोम घराब नहीं पिएंगे ? बह तो पिएंगे ही, अससी नहीं तो पानी मिला कर पिएंगे । स्पष्ट बात यह है कि अगर नशेबन्दी करनी है तो नशे के श्रोत को बन्द कर दीजिएं । इस तरह से आपके करोड़ों रुपये के डालरों की स्पत बन्द हो जायेगी ।

इसके साथ साथ भाप देशी शराब, श्रफीम, गांजा भीर दुनियां भर के जो दूसरे नशे हैं, उन के लिये गवर्नमेंट की तरफ से दुकान खोलिए, जो हफ्ते में केवल चार दिन खुल, एक दिन के बाद एक दिन बन्द रहें, दस बजे दूकानें खुलें भीर चार बजे बत्द हो जायें। वह सारे भादिमियों के लिये खुली रहें। साथ ही सारे प्रदेशों में एक ही भाव उन का रहे। थोड़े समय पहले बरेली में भाग ६ ६० ४ भा० प्रति सेर थी भीर शाहजहांपूर में भांग १५ रु० सेर थी। दोनों में केवल ५० मील का डिस्टेंस है, लेकिन एक जगह पर भाव ६ रु० ४ आ० था भौर दूसरी जगह पर १५ रु० था। इस प्रकार की बातें होने से हमारे यहां की कार्य कुशलता के मानिबन्द पर बट्टा लगता है। मैं सरकार से कहंगा कि हमें नशेबन्दी के सवाल पर फिर से गौर करना चाहिये जिस से हमारे देश के भ्रादमी दु:ख पा रहे हैं। श्राज लोग स्पिरिट पी रहे हैं। इसी प्रकार की ग्रौर चीजें वह इस्तेमाल कर रहे है, जिन्हें सून कर भयंकरता प्रतीत होती है। मैं खुद जानता हं, शाहजहांपूर म्युनिसिपल बोर्ड का चैभरमैन था। मेरे सामने एक डेपुटेशन भाया, उसमें बहुत सी महिलायें माई। उन्होंने हमारे सामने माकर कहा कि उनके भ्रादिमयों की तनस्वाहें उनको दी आएं। मैने कहा कि ऐसा कोई कानून नहीं है, जो नौकर है उसे ही तनस्वाह दी जा सकती है। उन्होंने कहा कि जब हम उनको रुपये देते हैं तो वे स्पिरिट पी लेते हैं।

**एक मामनीय सबस्य । कौ**न लोग वे बे ?

श्री बि॰ ब॰ सेंड: वह मेहतर वे। मैं निवेदन करना चाहता हुं कि जिस वक्त उन्होंने मुझ से भाकर कहा तब मुझे पहली दफा पता चला कि लोग शराब न मिलने पर मैथिलेटेड स्पिरिट जैसी बीजें भी इस्तेमाल कर लेते हैं। ऐसी हिन्दुस्तान की दशा है कि एक तरफ तो जगह जगह पर देशी शराब बनाई जा रही है, इसरी भीर हम महात्मा गाँधी जैसी पवित्र भारमा की दुहाई देकर शराब-बन्दी की मांग कर के देश का बढ़ा भारी नु⊴सान कर रहे हैं। ध्रगर इस नुकसान को एक तरफ रक्ला जाय तो मालूम पहुँगा कि हम २१ करोड़ रुपया वार्षिक एक प्रांत में लो रहे हैं जो कि सारे का सारा सरकार की पंच वर्षीय योजना में काम द्या सकता था। परन्तु ऐसान करके हम शराबबन्दी में जुटे रहें भीर दूसरे देशों से शराव बराबर भाती रहे तो यही होगा कि शराब देश में माती रहेगी भौर हमारी जो भावश्यकताएं है उन पर तात्कालिक टैक्स लग्नेगा । इस तरह से तो कभी भी शराब बन्द नहीं हो सकती, वह फैलती ही जाएग़ी।

इन शब्दों को कहने के बाद में दी चार प्रपोजल्स देना चाहता हुं। किसी भी राज्य शासन के भ्रन्दर जब तक चार बातें न पैदा हों तब तक यमें उसे सफल शासन मानने के लिए तैयार नहीं हूं। मैं हीं नहीं बल्कि संसार की जितनी सम्य जातियां है, पढे लिखे लोग हैं, जब तक सरकार मानव की चार जरुरतों की पूरी व्यवस्था न करे, उस को कोई भी भ्रच्छा नहीं कहेगा। सब से पहले देश के वास्ते भोजन का प्रबन्ध होना चाहिये, सरकार सारे देश के भोजन की व्यवस्था कर सके, उसके बाद दूसरा साधन है यातायात। म्राज शहरों में, दिल्ली में गा**ड़ियाँ दौडें,** टैक्सी चले, इससे हमारे देश की आप सुखीं नहीं कर सकते, यहाँ विमान दौड़ें, उससे कोई लाभ नहीं हो सकता है। द्वाज हमारे देश में कई एरियाज एसे हैं जहाँ पर ५०, ५० मील तक कोई प्राने जाने के साधन नहीं हैं। ती

# [बीं बि॰ चे॰ संठ]

General Budget-

दुसरा भावश्यक साधन यातायात का है जो कि एक मानव को इसरे मानव के पास पहुंचाने में समर्थ हो सके। तीसरी चीज हमारी शिक्षा व्यवस्था है। बिना इसके हम कोई प्रचार कार्य नहीं कर सकते, हम लोगों पर कोई प्रभाव नहीं डाल सकते कि यह दितीय पंच वर्षीय योजना हमारी नैशनल मावश्यकता है, भीर इस में देश का पूरा पूरा सहयोग होना चाहिये। म्रतः हमारी शिक्षा की पूरी पूरी व्यवस्था होना चाहिये। चौथी बात बह है कि हमारे लिये भौषधियों का प्रबन्ध होना चाहिये। में ने चुनाव के सिलसिले में काफी दौरा किया है। देहातों की स्थित यह है कि ईश्वर न करे झगर किसी का बच्चा छत से गिर जाय या दरस्त से गिर जाय तो किसी भी श्रस्पताल में पहुंचने के लिये उसको २४ घंट का समय लगेंगा । ऐसी दरवस्था है देश के सामने । तो में यह कहना चाहता हूं कि इन चार मौलिक चीजों की स्रोर इस बजट में ध्यान नहीं दिया गया है। दसरी चीजों पर ध्यान दिया जाता है। हमारी मन्तरीष्ट्रीय स्याति बढ इस म्रोर बहत ध्यान दिया जाता है, यदि हमारा देश समद्ध होगा, यदि हमारे देश में यातायात, शिक्षा, चिकित्सा, भादि का अच्छा प्रबन्ध होगा तो जो स्थाति धाज हम बरसों में बना पाते हैं उसको चार दिन में भ्रन्तरांष्ट्रीय जगत में बना लेंगे। पहले हमारे घर का प्रबन्ध ठीक होना चाहिये। इस म्रोर ध्यान नहीं दिया जाता पर दमरी बडी बडी स्कीमों पर रुपया खर्च किया जा रहा है।

यहाँ पर में एक बड़ी उसलेखनीय बात कहना चाहता हूं जिसका जिक्र न राष्ट्रपति के भाषण में है, न दूसरी पंचवर्षीय योजना में है भीर न उस बजट में है जो कि वित्त मंत्री ने पेश किया है। यह ग़ीधन है। पहले जो रिपोर्ट छपी थी उसमें गोधन से होन वाली आमदनी १० अरब अनुमान की गयी है। बाद में जी रिपोर्ट छपी है उस में यह ६ घरब

६४ करोड़ विकासी गयी है। यह झन्तर कैसे था गया। इसके भलावा जी बैल खेंतीं में काम करते हैं उनके श्रम का कोई मृत्य नहीं लगाया गया है। प्रगर बैलों के श्रम के मृत्य को भी लगाया जाय तो हमारे गोवंश की आदनी दस अरब बैठगी। यह शामदनी देश में सबसे बड़ी है। रेलों से तीन अरब की भामदनी होती है। रेलों के लियें वित्त मंत्री ने दूसरी पंचवर्षीय योजना में १३ झरव की रकम रखी है परन्त्र गोबंश की रक्षा के लिये ४८ या ५६ करोड़ ही रखा गया है। हमारे देश की धार्मिकता का मानबिन्द गोरक्षा है। हमारी सरकार बार बार कहती है कि हम देश की भावना के भ्रनुकुल वातावरण पैदा करेंगे। परन्तू इस दिशा में सरकार क्या कर रही है ? में भी कुछ समय पहले काँग्रेसी था। में अपने दूसरे साथियों से जी उस तरफ है। पूछना चाहता हूं कि उनके हृदय में क्यां भावना पैदा होती होगी जब वें देखते होंगे कि ग़ीरक्षा के लिय कितन कम साधन हैं सरकार बड़ी बड़ी योजनाम्रों के लिये धन रखती है परन्तु देश की मौलिक भ्रावश्यकताश्रों की श्रोर ध्यान नहीं देती। जब सरकार हमारे धार्मिक भावनात्रों का ग्रादर नहीं करती ती हम कैसे कह सकते हैं कि यह सरकार देश की भावनाश्रों का प्रतिनिधित्व करती है या देश के सामनें कोई नया नक्शा लाने की कोशिश कर रही है।

हमारे पुनर्वास मंत्रालय के मंत्री महोदय श्री खन्ना जीन कहा था कि पुरुषाशियों की जो कर्ज दिया गया था उस पर ब्याज नहीं लिया जायेगा । इस संबंध में में यह निवेदन करना चाहता हं कि सरकार की इस वचन का पालन करना चाहिय क्योंकि यदि सरकार का नैतिक स्तर अंचा नहीं होगा ी जनता का नैतिक स्तर भी गिर जायेगा । जब एक मंत्री महोदय भपने बचन की रक्षा नहीं करेंगे तो साधारण भादमी भी भपने क्यन को रक्षा करनें की जिन्सा नहीं करेगा।

इन शब्दों के साथ में सदन से धीर सरकार से प्रनुरोध करूंगा कि जो कुछ एक मंत्री कहता है उसको सरकार द्वारा पूरा किया जाना चाहिये चाहे वैसा करने में हमको अपने बजट में कोई तबदीली ही क्यों न करनी

29 MAY 1957

चाहिये। इन शब्दों के साथ मैं भापको धन्यवाद देते हुए श्रेपना भाषण समाप्त हुं।

पड़े। किसी भी मंत्री के मुंह से जो बात

निकले उसे पूरा भवश्य किया जाना

भी राषेलाल व्यास (उज्जैन) : सभापति जी, जो वजट पेश किया गया है मै उसका स्वागत करता हूं भीर जिस दिलेरी भीर साहस से वित्तमंत्री ने उसे पेश किया है उसके लिए मैं उनको बधाई देता हूं।

यह बजट हमारी योजना का एक ग्रभिन्न श्रंग है। जिस तरह से कि शरीर में श्रात्मा होती है भीर उसके लिए स्वस्य शरीर की जरुरत होती है उसी तरह से इस योजना को जिसे कि हमने स्वीकार किया है सफलतापूर्वक पूरा करने के लिए यह जरुरी है कि मर्थ की व्यवस्था पर्याप्त रुप में हो। जिस समय हमने योजना को स्वीकार किया उस समय भी देश की श्राधिक स्थिति हमारे सामने थी भौर हम जानते थे कि करीब साढ़े चार सौ करोड़ रुपया हमको टैक्सों द्वारा जुटाना होगा। ग्रीर इसके बाद भी चार करोड़ की व्यवस्था करना शेष रह जाता था। तो इन टैक्सों का श्राना कोई माश्चर्य की बात नहीं है। इस परिस्थिति के लिए सारे देश की काफी समय पहले से तैयार किया जाता रहा है भीर ऐसा वातावरण पैदा किया गया था कि चुनाव के बाद जो बजट भाने वाला है उसमें काफी टैक्स लगने वाले हैं। मैं समझता हुं कि सरकार ने काफी समय पहले से लोगों को इसके लिए तैयार कर लिया था।

टैक्सों के सिलसिले में यहां हिन्द्स्तान की काम जनता का और गरीब का बहुत नाम लिया जाता है और कहा जाता है कि झाम जनता में झौर गरीबों में इन टैक्सों के कारण बड़ा प्रसंतोष है। मैं निबेदन करना चाहता हं कि जन साधारण इस बात का विचार नहीं करता है कि एक पैसा या दो पैसा या एक रुपया साल में बचायेगा तो कितना बचा लेगा। उनका नाम लेकर जो लोग यहां बात करते हैं उनको वास्तविक गरीबी का प्रनुभव नहीं है। मैं मानता हं कि जो लोग गरीबी में रहते हैं उनको काफी तकलीफ है। उनके नाम पर कहा जाता है कि पोस्टकार्ड की जो तीन पैसे से चार पैसे कीमत कर दी गयी इससे उनको बहुत तकलीफ होगी। पर मैं पूछना चाहसा हूं कि देहात में रहने वाला मजदूर साल भर मैं कितने पोस्टकार्ड लिखता है। यदि कोई विचार करे तो उसको पता चलेगा कि देहात में रहने वाला मजदूर महीने दो महीने में एकदो पोस्टकार्ड लिखता है । कारण यह है कि बहुत कम लोग लिख पाते हैं। देश में जितने पोस्टकार्ड बिकते हैं उनसे भ्रनुमान लगाया जा सकता है कि प्रति व्यक्ति पीछे साल में कितने पोस्टकार्ड सर्च होते हैं। माज जो पोस्टकार्ड की कीमत्र नये पैसे से ६ नये पैसे हो गयी है इससे कोई बड़ा फर्क नहीं पड़ता है। सच बात तो यह है कि इस योजना को सफलता पूर्वक भागे बढ़ाने के बजाये देश में प्रतिकृत वातावरण पैदा करना भीर इस योजना को श्रसफल बनाने की चेप्टा करना यह कुछ लोगों की श्रादस सी हो गयी है।

मैंने जो कल भाषण सूने भीर भाज भी सूने, तो उनको सुनकर मुझे बहुत धार्श्वय हुआ। ऐसा मालूम होता था कि डांगे साहब भीर भदोरिया साहब धभी भी चुनाव की गर्मी को दूर नहीं कर सके हैं और सभी भी उनमें यह गर्मी समाई हुई है। वे इस तरह से भाषण कर रहे थे जैसे कोई बोट लेने के लिए भाषण किया करता है। भाज हमारे कुंजुर्ग नेता प्राचार्य क्रपालानी जी ने शासन व्यवस्वा 2759

का तथा शासन पदिति का काफी मजाक उड़ाया है भीर मजाक के तौर पर कई बातें कही हैं। मैं इस बात को मानता हूं कि सुधार की आवश्यकता है भीर सुधार किया जाना चाहिए । कुछ कमियां हैं जिनको दूर किया जाना चाहिए । जहां पर सुघार नहीं हो रहा है उसके भी कुछ कारण हो सकते हैं भीर उस पर भी हम लोगों को विचार करना चाहिए। लेकिन यह कहना कि श्राम जनता टैक्सों के खिलाफ है, मेरे विचार में मही नहीं है। भाज हमारं फाइनेस मिनिस्टर साहब लोगों को इन टैक्सों के बारे में समझय भी रहे हैं उन्होंने शुरु शुरु में जो भाषण दिया था जब उन्होंने बजट को पेश किया था भीर उसके बाद राज्य सभा में वाद विवाद की समाप्ति पर जो उन्होंने भाषण दिया और जी किताबें हमकी भेजीं उनको पढने के बाद जैसा कि उन्होंने बताया लोगों के विचार बदले हैं। लोगों की समझ में यह चीज ग्रा गई है। श्राज जरूरत इस बात की है कि हम सब सहयोग करें। विरोधियों का यह काम नहीं है कि वे, विरोध करते जायें । हम चाहते हैं कि जो भ्रच्छे सुझाव, जो कंस्ट्रेन्टिव सुझाव वे दे सकते हैं दें। खर्च में कमी करने के जो सुझाव उनके पास है, हम चाहते हैं वे उनको हमारे सामने रखें। लेकिन बाहर जाकर लोगों में बदामनी फैलाना यह, प्रचार करना कि उन्हें बगावस करनी चाहिये, विरोध करना चाहिये, उन्हें सहयोग नहीं करना चाहिये, यह किसी भी देश के लिये भच्छी बात नहीं है। भाज हमारा देश जीवन मरण के दौर में से गुजर रहा है। भाज हमारी खाद्यसमस्या सुधरने के बजाये बिगड़तीं जा रही है। भ्राज हमारी भ्राविक स्थिति जो है वह इस लिए खराब होती जा जा रही है क्योंकि हमें डिफेस पर फीजी तैयारी पर काफी खर्च करना पड़ रहा है क्योंकि हमारे विरोधी काफी फौजी तैयारिया कर कर रहे हैं। ऐसे समय में देश के भ्रन्दर ज्यादा से ज्यादा सदभाव ज्यादा से ज्यादा एकता.

ज्यादा के ज्यादा मेल जिलाप भीर ज्यादा से ज्यादा सहयोग की भावश्यकता है । ऐसे समय में प्रगर हमारे विरोधी इस तरह का वातावरण यहां भौर बाहर भी पैदा करें तो इसे देश के लिए दुमार्गयपूर्ण हो कहा जा सकता है, इससे भ्रधिक कुछ नहीं।

श्रीमान जी माननीय धर्ष मंत्री जी ने अपने भाषण में कर निर्धारण की नीति के चार पहलू बताए है। उन पर तो बहुत कम चर्चा हुई है भीर उस दिष्ट से नहीं सोबा जाता है लेकिन जो टैक्स लगाये.गये हैं उन पर ही ज्यादा ध्यान केन्द्रित किया जाता है यही देखा जाता है कि क्या वे वाजिब है या नहीं मैं समझता हूं कि लोगों में, ज्यादा पैदा करना श्रीर बचत करने की भावना को पैदा करना बहुत जरुरी है। यह जहर है कि कम टैक्स को कुछ कम किया गया है, सरवार्ज कुछ कम किया गया है. सुपरटैक्स कुछ कम किया गया है। लेकिन इस सब उद्देश्य क्या है। क्या उइमका उद्देश्य उन लोगों को रियायत देना है या ज्यादा श्रामदनी बढ़ाना है ? जब हम को बैल्थ टैक्स लगाना है, एक्सपेडिवर टैक्स लगाना है, श्रागे जाकर गिफुट टैक्स भी लगाना है, तो पास क्या गुजाइश रह जाएगी ? म्राज कहा जाता है कि गरीबों की तरफ ध्यान नहीं दिया जा रहा है भीर बड़ों को राहत पहुंचाई जा रही है। मैं पूछना चाहता हूं कि क्या यह हमेशा के लिए है हमने तो यह पालिसी तय कर ली है कि हम धीरे धीरे उनको भी इधर ले श्रायेगे, उनकी श्रामदनी को कम करेंगे, उनकी जी जायदाद है, उसकी कम करेंगे, उनकी जो सम्पत्ति है, उसको कम करेंगे, जो इनकम में बहुत बड़ा गैप है, उसको कम करेंगे। ये जो चीजे हैं ये एक दम से नहीं हो सकती हैं धीरे धीरे होंगी। साथ ही साथ हमें यह भी देलना है कि टैक्स भी लोगों पर लगें और ज्यादा से ज्यादा कमायें और ज्यादा से ज्यादा बचायें। इस तरह से जो पालिसी सरकार ने निर्वारित की है मैं नहीं समजता कि उसके गुणों-भवनुणों पर बगैर सीचे

276I

भीर उन पर बगैर चर्चा किये बगैर भली प्रकार टैक्सों पर विचार किये, बाद-विवाद करना भीर टीका टिप्पणी करना, उपयुक्त होगा। इसको मैं उपयोगी भी नहीं समझता हं।

हमारे मित्र डांगे साहब ने कहा कि टैक्स लगाने की क्या जरूरत है। रुपया कमाने के दूसरे तरीके भी हो सकते हैं भीर सरकार उनको भपना सकती है। उनका सुझाव था कि राष्ट्रीयकरण कर लिया जाना चाहिये भीर जिन इंडस्ट्रीज का राष्ट्रीयकरण होना चाहियों उनमें उन्होंने टैक्सटाइल इंडस्ट्री, वैंकिंग, टी भादिका जिक्र किया है। जहां तक टी इंडस्ट्री का सवाल है उसमें बहुत कुछ बिदेशी पूंजी लगी हुई है और इस समय शासन की नीति यह है कि विदेशों से जितनी श्रधिक पूंजी भारत में भ्रासके उतना ही भ्रच्छा है। भ्रगर कहीं पर थोड़ी बहुत पूंजी लगी है उसको भी भाष समाप्त कर देंगे तो मैं पूछना चाहता हं कि विदेशों से कौन पागल या बेवकुफ यहां म्राकर पुंजी लगाने की तैयार होगा। वे लोग भ्राप पर कैसे विश्वास करेंगे। इस बास्ते गंवर्नमेंट उसको हाथ लगाना नहीं चाहती है। हमारा मुल्क एक भ्रन्डर डिवेलेप्ड मुल्क है। इस वास्ते हमारे लिये यह बहुत जरूरी है कि हम अधिक से अधिक विदेशी पूंजी का स्वागत करें। जो भी देश यहां पूंजी लगाना चाहता है, चाहे वह श्रमरीका हो, इंग्लैंड हो या रूस हो, हम उसका स्वागत करेंगे । रूस ने यहां पर स्टील प्लांट लगाने की प्रोपोजल बनाई है भीर वह लगाने भी जा रहा है। हम इसका स्वागत करते है। सब की तरफ हमारा हाथ बढ़ा हुआ है, भ्रगर कोई हमारी मदद करना चाहता है तो वह कर सकता है लेकिन शर्त यह है कि यह सब कुछ हमारी नीति के भनुसार होना चाहिये ! हम किसी के दास बन कर नहीं रहना चाहते। हम अपने सिद्धांतों को त्यागना नहीं चाहते भीर इन सिद्धांतों के भन्दर रहते हुये भूगर कोई हमारी मदद करता है तो हम उस मदद का स्वागत करेंगे।

जहां तक दैक्सटाइल इंडस्ट्री का सवाल है, दुनिया की टैक्सटाइल इंडस्ट्री के मुकाबले में हिन्दुस्तान की यह इंडस्ट्री बहुत पुरानी हो चकी है। इस सड़ी गली चीज को धगर सरकार अपने हाथों में लेती है तो उसको करोड़ों ग्री परबों का मुझावजा देना होगा भौर इसको मं बुद्धिमानी की बात नहीं मानता हुं। हमने भ्रपना संविधान बनाया है भीर उसके प्रनुसार हम बिना मुद्रावजा दिये किसी चीज को नहीं ले सकते है। इस संविधान को हम इतनी जल्दी बदल भी नहीं सकते हैं। हम चोरी खिपे और सीना अपटी से कोई काम नहीं करना चाहते हैं। इस वास्ते हम यह बवाल भ्रपने ऊपर क्यों लें। हमारे पास इतना हपया बतौर मुम्रावजे के देने के लिये भी नहीं है। साथ ही साथ मैं प्रापको एक मिसाल भी देना चाहता हूं ग्रीर यह मिसाल राष्ट्रीयकरण की हुई एक इंडस्ट्री की है। मै इससे पहले यह कहना चाहता हूं कि जब तक लोग शिक्षित नहीं होंगे, लोगों का मराल ऊंचा नहीं उठेगा, तब तक हमारा यह राष्ट्रीय-करण का प्रयोग सफल नहीं हो सकता भौर इसके परिणाम सुखद नहीं हो सकते। मैं कई बार • डी • टी • एस • की बसों में गया हं जो नचशा. मैने वहां देखा है उसकी देखकर मुझे दुःख हुन्ना है। मैंने देखा है कि कंडक्टर मुसाफिरों को बहुत धीरे घीरे टिकट देते हैं भीर जहां बस स्टाप भा जाता है भ्रौर लोग उतरने लगते हैं तो े पैसे ले लेते हैं भीर टिकट नहीं देते हैं। इस बीख को सकसर मैंने देखा है। वह कुछ को टिकट दे देता है ग्रीर कुछ पैसे जेब में रख लेता है ग्रीर टिकट ही नहीं देत. है। जब तक हम राष्ट्रीयकृत उद्योग में देश के तथा समाज के हित को प्राथमिकता नही देगें भौर अपने मतलब को ही सिद्ध करेंगे तब तक यह प्रयोग सफल नहीं हो सकता है। हमने इम्पीरियल बैंक को नैशनल इज कर दिया है, इनक्योरेंश को को नैशललाइज कर लिया है। भ्राज जकरत इस बात की है कि हम इनको हज्म कर लें। साब ही साथ जो कि इंडस्टीज हैं, जो पब्लिक

# [श्री राषेलाल व्यास]

2763

सैक्टर में हैं, उलको हमें चाहिये कि हम प्रक्री तरह से चला लें। ऐसा करके ही मैं समझता हुं हम देश का हित कर सकेंगे। इज सब का मी राष्ट्रीयकरण होगा भीर कोई भी बचने बाला नहीं है, यह भी साफ तौर पर समझ लिया जाना चाहिये । हमने जो सिद्धांत मंत्र किया है, जो समाजवादी व्यवस्था की स्थापना की बात को मंजूर किया है, उसके मनुसार हम किसी को छोड़ने वाले नहीं हैं। हां इतना जरूर है कि समय लगेगा। प्रास्तिर ये सब चीजें हो कर ही रहेंगी। एक्सपेंडिचर दैक्स भीर कैल्थ टैक्स का जिक हमारी पंच वर्षीय योजना में है भौर इस लिये उसका विरोध करने का सवाल ही नहीं है। लेकिन जो दैक्स हम लगाते हैं, उनसे लोग बचने की कोशिका करते हैं और बहुत होशियारी से बच भी निकलते हैं। इस चीज को रोकने का मैं एक सुझाव भ्रापके सामने रखना चाहता हूं। दिवाली के रोज, या पहली जनवरी के रोज या पहली अप्रैल के रोज या कोई और तारीख मुकरंर कर दी जाएँ उस रोज जो इनकम टैक्स देने वाले हैं या दूसरे टैक्स जो देने वाले है उनको उस रोज इनकमटैक्स के दफ्तर जाकर, या कोलेक्टर के दफ़्तर जाकर, या तहसीलदार के दफ़्तर जाकर अपनी बही खातों पर सील लगवानी चाहिये। यह जो व्यापारी वर्ग है, वह बहुत होशियार वर्ग है। ये लोग दो तरह के बही खाते रखते हैं। जिन वही खातों को दिखा कर ये टैक्स देते हैं वे बही खाते तो दूसरे होते हैं भीर जो भपने मतलब के बही खाते रखते हैं े भीर ही होते हैं भौर जो भ्रपने मतलब के बही खाते रखते हैं वे भीर ही होते हैं। इसके साथ साथ समय समय पर जाकर के इनको अपने रोकड़ का तथा बही लातों का चैंकिंग करवाते रहना चाहिये। वे लोग भगर जाकर के उन पर सिगनेचसं कर दिया करें तो कुछ बचत हो सकेगी नहीं तो मैं समझता हूं कि उसमें भी बहुत कुछ गोलमाल हो जाने की संमावना

जहां तक टैक्सों का सवाल है मैं पहले ही निवेदन कर चुका हुं कि देश की धाम जनता के हित के लिये घगर टैक्स देने का सवाल हो तो इस देश में ऐसे लोगों की कमी नहीं है जो धन तो क्या ग्रतना सब कुछ ग्रीर ग्रपनी जान भी देश के भले के सातिर देने को तीवार हो जायेंगे। शिकायत औलताको टैक्स देने के बारे में नहीं है बल्कि जो शिकायत है वह यह है कि टैक्स बसूल करने की पद्धति से उनको तकलीफ होती है। सेल्स टैक्स की ही मिसाल ले लोजिये। एक गरीब व्यापारी जो कि पढ़ा लिखा नहीं है उसके सामने समस्या यह रहती है कि वह कैसे बिल ब्लाये भौर इतनी उसकी हैसियत नहीं है कि उसके वास्ते वह कोई मृतीम या गुमाशता रक्खे। उसको इस सेल्स टैक्स के लिये हिसाब किताब रखने में दिक्कत होती है। श्रीर इस कारण वह शासक वर्ग के प्रति ग्रसन्तुष्ट रहता है। हमारे विरोधी मित्र सरकार की घालोचना करते हुये कहते हैं कि गवर्नमेंट जनता से टैक्स तो लेती है लेकिन जनता को जो राहत पहुंचनी चाहिये वह नहीं मिलती हैं। "े कहते हैं कि भ्राज भ्रदालतीं में क्या हो रहा है। वहां पर न्याय स्लभ नहीं है भौर रिश्वत-खोरी का बाजार वहां पर गर्म है इससे कोई इंकार नहीं कर सकता। समय समय पर कई कानुत बनाये गये और संशोधन किये गये। होम मिनिस्टर साहब ने ऐलान किया कि हम इसको खत्म करना चाहते हैं लेकिन हम देखते हैं कि जैसे जैसे इलाज किया वैसे कै मर्ज बढ़ता चला गया। माखिर कार इस बीमारी का भन्त तो होना ही चाहिये। भीर उसके लिये भाज शुरूभात होनी चाहिये ताकि वह बीमारी हमारे बीच से हटे।

General Discussion

माज हम देखते हैं कि हमारे प्रशासन में एनएफिशियेंसी बहुत ज्यादा है । काफी क्र्मक्स बढ़ गये हैं छेकिन फिर भी काम जिसमा हाना चाहिये नहीं होता है भीर टाइम बहुत लगता है। शासन के ढांचे में सुवार नितान्त शाववयक

2755

है। ग्राप जनता से टैक्स वश्ल करें लेकिन साथ ही यह भी देंसे कि उसका उचित रूप में उपयोग होता है।

हमारा लक्य इस देश में समाजवादी समाज की स्थापना का है लेकिन हम देख रहे हैं कि हमारा कदम उस भीर न उठा कर उलटी और भौर गलत दिशा की धोर उठ रहा है। उदाहरणार्थ में ग्रापको बतलाऊं कि मुपाल जो कि नये मध्य प्रदेश की राजधानी बना है वहां पर काफी नई ईमारतें बनाने की जरूरत पलदेश हैं। ठीक हैं दफ़तरों के वास्ते भीर सरकारी कर्मचारियों के लिये जो वहां पर जायें उनके रहने के वास्ते भ्राप छोटी छोटी काम लायक इमारतें बनायें लेकिन उसके साथ हम यह भी देख रहे हैं कि वहा पर बड़े अकसरों के वास्ते मिनिस्टर्स भीर सेकेटरीज के वास्ते १ लाख ८० हजार के बंगले बनाने की योजना है। मब यह कैसी समाजवादी समाज आप देश में कायम करने जा रहे है। कि एक श्रादमी तो दो कमरे के मामुली मकान में रहे सौर दूसरा श्रादमी ८, १० कमरों वाले बंगले में रहे, एक ब्रादमी ८, १० हजार के मकान में रहे भौर दूसरा ब्रादमी ६०, ७० हजार की लागत वाले भालीशान बंगले में रहे? मैं चाहता हं कि हम जरा इक कर देंखें कि श्रास्तिर हम किथर बढ़े चले जा रहे हैं भीर क्या वाकई हम सही दिशा मैं जा रहे है। मेरी समझ में यह रास्ता हमें उस समाजवादी समाज की भोर नहीं ले जाता जो कि हम यहां पर कायम करना चाहते हैं।

श्रीमान्, हमारे देश की खाद्य समस्या बंशक माज गम्भीर है भौर यह सही है कि जब तक देश में खाने और कपड़े की व्यवस्था न हो श्रीवासियों में कार्य करने और भागे बढ़ने के लिये उत्साह नहीं पैदा हो सकता है। यह दुर्भाग्य का विषय है कि १० वर्ष के बाद मी हमा रे देश की खाद्य समस्या नहीं सुघर सकी है और इस पर हमें काफी गम्भीरता से विचार करना चाहिये। हमारे मंत्री महोस्य में २५ करोड़ छप्या सबसिडी देने के लिये

रला है लेकिन उससे कोई नतीजा निकलने व ना नहीं है। यगर २५ करोड़ यादमियों ने फायदा उठाया तो १. १ रुपया की खादी सालाना सबसिद्धी मिलेगी। सबसिडी शहरीं में ज्यादा मिलती है। मैं मालवे के बारे में बतलाना चाहता हुं कि वहां पर गेहं रुपये का २ सेर मिलता है भीर सबसिडी का गेहं साढे १६ भीर साढे १४ रुपये मन मिलता है भौर जब ऐसी हालत है तब उसका नतीजा यह होने बाला है कि यह २५ करोड़ रुपया बिल्कुल बेकार जाने वाला है। मसमझता हं २५ करोड़ रुपये सबसिड़ों में देने के वजाय ग्रपनी खाद्य समस्या को ठीक से सम्हालना चाहिये भीर उसके लिये तरीका यह है कि भ्राज देश में कितनी ही जगहों पर भ्रोले पड़ गये हैं भौर उनको बीज नहीं मिल रहा है। मेरे निर्वाचन क्षेत्र में एक गांव है जहां कि दस किसानीं के खेतीं में तो प्रोले पड़े भौर उन दसों किसानों की फसल बिल्क्ल चौपट हो गई लेकिन उसी गांव के कुछ। किसानीं का बिल्कुल नुकसान नहीं हुमा। मरैना जिले में ३०,४० गांवों के ग्रन्दर े भारी बाइ ग्रा जाने के फलस्वरूप फसल नष्ट हो गई भीर बीज बिल्कूल नहीं रहे। भाज किसानों की जरूरत वह है कि उनको बीज मिले भीर समय पर मिले भीर भव जुन के महीने में वर्ष होने वाली ह श्रीर मेरा सुझाव है कि सरकार उस २५ करोड़ रुपये के बीज खरीद ले भौर किसानों को उनकी जरूरत के भ्रम्सार एक योजना बना कर दे भौर यह ऐसी योजना है जिसमें कोई नुकसान का सवाल ही नही है। बीज किसानों को उधार दिया आय भीर उनसे सवाया वसूल कर लिया जाय भौर किसान सवाया बड़ी खुशी से दे देंे। किसान एक रुपये के बजाय सरकार को सबा रुपया सहयं दे देगा और वह गवर्नमेंट की तारीक करेगा। किसानों को बीज मृहय्या करके सरकार उनकी बहुत बड़ी मदद करेगी भीर भैं समझता हुं कि खादा समस्या भी इस तरह देश की सफलतापूर्वक इल हो सके ी :

# [श्री राघेसास व्यास]

में अपनं जाली अनुभव से कहना चाहता हूं कि सने १६४ में में मध्यप्रदेश में गेहूं में रोली लग गई थी, हमने उस वक्त एक करोड़ रुपये के बीज खरीदे। २/२ रुपये मन पंजाब से लिया जब कि कंट्रोल नहीं था और ३ रुपये मन उस पर खर्चा करके २५ रुपये मन हमें पड़ा। हम जानते थे कि किसान उसको खरीद नहीं सकेगा, उसके पास इतना पैसा नहीं ह, इसलिये उसको रुपया नहीं दिया और उसको हमने बोने के लिये बीज दिया। हमने देखा कि जहां हमारे प्रदेश में ग्रनाज की कमी हो रही थी साल भर में ग्रनाज की कमी पूरी हो गई।

दूसरी बात यह है कि हमें गल्ले की निस्कत मूचमेंट कंट्रोल लागू करना चाहिये। होता यह ह कि हमारे वहां का गेहं बम्बई और गुजरात लाद पर पहुंचाया जाता है और वहां पर बिकता है और जब हमारे वहां पर बिकता है और जब हमारे वहां गल्ले की कमी अनुभव होती है तो हमारे यहां विदेशी गेहं ट्रापोर्ट किया जाता है। मैं चाहता हूं कि मूमेंट कंट्रोल फिर से लागू करमा चाहिये। कोई जरूरत नहीं है कि मध्य-प्रदेश, उत्तरप्रदेश, बिहार और पंजाब का गल्ला बाहर जाय और बाहर का विदेशी गेहं वहां पर लाया जाय। जितना गल्ला वहां की जरूरत को देखते हुये सरप्तस रहे उसको गवर्नमेंट खरीद ले और वह उस गल्ले को जहां पर जरूरत हो पहुंचाये।

धन्त में मैं केवल एक दो मिनट का साय और भापसे चाहूंगा। हमारी योजना का उद्देश जो हैं वह केवल पेसा एकत्रित करना और उसम जो टार्गेट्स हमने फिक्स किये हैं तय किये हैं उनको पूरा करना ही नहीं है, बल्कि उससे ज्यादा जरूरी जीज है जन साधारण में जाग्रती का भाव पदा करना और उनका सहयोग लेना ताकि सब देश-बासी देश को ऊंचा उठाने के बास्ते तैयार हो जायं। यह हमारी योजना का उद्देश्य हं श्रीर मैं समझता हूं कि इस पर ध्यान रिया जाना बहुत भावध्यक है। यह स्पष्ट बात है कि योजना बगैर जनसहयोग के सफल नहीं हो सकती है। मुझे भफ्तोस के साथ यह स्वीकार करना पड़ता है कि हमारी सरकार का ध्यान इस भीर जरा कम है।

मध्यभारत में डाकुझों की समस्या आज भी गम्भीर वनी हुई है और जनता की निरन्तर परेशानी का कारण बनी हुई है। एक मानसिंह वहां मर जुका है लेकिन उसके स्थान पर कई मानसिंह पैदा हो गये है जो कि जनता के जान भीर माल के लिये गम्भीर खतराबने हुये हैं। ले**ंग** वहां पर **बड़े परेशान** हैं और ब्राये दिन डाके डलते हैं भीर लोगों की नाक काटी जाती है तो कहीं उनके घर जला दिये जाने हैं भीर उनको मौत के घाट उतार दिया जाता है। मै पूछना चाहता हूं कि क्या यह केन्द्रीय सरकार का काम नहीं हैं कि भ्रगर वहां की प्रांतीय सरकार डाक्फ्रों की समस्या को सफलक्षपूर्वक हल नहीं कर पारही तो वह उसकी मदद करे श्रीर श्रपने वहां के विशेष ग्रफसरों को डाक्ग्रों का दमन करने के लिये भेजे ताकि यह डाकुओं का आंतक वहां खत्म हो।

उज्जैन की युनिवर्सिटी कायम करने के सम्बन्ध में झाप जानते ही है कि हमको उसके वहां पर कायम करने के लिये कितना प्रयत्न करना पड़ा। उसके बारे में यहां पर बिल पास हुआ और एक ऐक्ट पास हुआ और उसका शिलान्यास भी हमारे गृह मंत्री पंडित गोविन्द बल्लभ पंत के कर कमलों हारा सम्पन्न हुआ लेकिन अभी तक कोई काम उस दिशा में शुरू नहीं हुआ है। इसी तरह विक्रमी कीर्ति मंदिर की स्थापना को ले लीजिये, उसका शिलान्यास आज से पांच साल पहले हमारे राष्ट्रपति हारा ही चुका है लेकिन अभी तक हम देलते हैं कि बहां पर एक इँट भी नहीं रक्खी गई है की बहां पर एक इँट भी नहीं रक्खी गई है सौर उसकी भी योजना

जैसी की तैसी पड़ी हुई भीर उसमें कोई प्रगति महीं दुई है। इसी तरह हम देखते हैं कि भपनी दो साल हुये पोलांटा जिनेक इंस्टीच्यूट की बिल्डिंग के बास्ते रूपमा मंतृ हुआ था। यह तो ठोक है कि इससे स्टेट का संबंध हैं, ठेकिन में यह बतला रहा था कि जन सहयोग स्टेट की जिम्मेदारी जरूर हैं, ठेकिन हम स्टेट भीर केन्द्र को भलग नहीं कर सकते। प्राखिरकार, जनसहयोग ठेना है तो वह उन्हों कामों के लिये तो हैं जो बहां की समस्याय है। जनता देखतो है कि उसका काम नहीं हो रहा है, जब कि दूसरी जगहों पर होता है, इस लिये वहां पर जन महयोग नहीं मिलता।

श्रव मेरा समय खत्म हो गया है। इस लिये में मापको धन्यवाद देते हुये समाप्त करता हूं।

The Deputy Minister of Finance (Shri B. R. Bhagat): Sir. since yesterday the House has been cussing the first Budget of the Second National Parliament. It is natural that every hon. Member is projecting his impressions of the constituencies from which he has been returned. When I speak on behalf of the Government, I also represent the impressions and the reactions of the people whom I represent. Before very long, I shall be able to point out, with facts and analysis, that some of the they have criticisms that against the Budget proposals are of either misconceived or do not sustain any logic.

It is to refer to some of the minor points that I have taken my stand. The points of policy and bigger issues will be taken care of by the Finance he replies to Minister when debate. Let me begin with the tax on bonus shares. I must confess that the agitation against the increase in the rate of bonus tax surprises me. is a tax on the transfer of capital from the companies' reserves to the individual shareholders. If you single it out for criticism, there may be some logic. One has to see it from an integrated point of view combine it with the dividend tax and tax on capital gains. Last year, when the tax was introduced for the first time it was combined with the dividend tax because capitalisation of reserves enable the companies to escape dividend tax partly or wholly and it is necessary because dividend tax comes every year. It is in the nature of a recurring tax. Bonus tax is a tax on dividends in capitalised form. Therefore, it is neither iniquitous nor very excessive. It also prevents any shifting of the burden on capital gains either partly or wholly.

Mν hon. friend, Shri Morarka, raised a point about section 23A companies. He asked why relief had been given to them? Here again if you look at this tax singling it out, you will perhaps come to the view that there has been some inequity or that it seems to be a reactionary proposal. But, if you see it in an integrated picture, then, you will find that this is quite reasonable and fair. have introduced a scheme of compulsory deposits of the reserves with the Government. This relief has been given mainly to industrial panies and the scheme of depositing a part of a company's surplus profits to a depreciation fund with the Government enables the Government to have a certain amount of control over the use of undistributed profits. Instead of the entire profit being distributed, only a part will be distributed now and the undistributed profit will come under the control of the Government if not utilised for development under purposes Plan.

I shall now leave these two small points and come to the general line of criticism that has been heard against the taxation proposals.

Shri Morarka (Jhunjhunu): May I say a word? That was not my criticism...(Interruptions.)

Mr. Chairman: He is not yielding.

Shri Morarka: And some hon. Members or a section of the House had made a strong criticism against lowering the rate at the higher limits. An-

## [Shri B. R. Bhagat]

2771

other feeling was strongly voiced against the lowering down the exemption limit from Rs. 4,200 to Rs. 3,000. Some felt that although the wealth tax and the expenditure tax had been imposed, full relief as per the proposals of Prof. Kaldor had not been given effect to. If you see the arguments of these sections, a large of them cancel each other.

If you go into the history of the exemption limit being raised upwards, you will find that it was not on grounds of equity or on grounds of incidence that these exemption limits were raised. The present limit of Rs. 4200 was fixed only in 1953-54. It used to be as low as Rs. 1,000 in 1931-32 till 1935-36. It was Rs. 2.000 in 1945-46 and it was Rs. 3,000 1948-49 and it was raised only in 1950.

Shri Thirumala Rao (Kakinada): What was the purchasing power money at that time?

Shri B. R. Bhagat: There has been not much difference since 1950. It has been raised to Rs. 4.200 in 1949-50 purely on administrative grounds. The income-tax department was then under-staffed and criticisms made against huge amount of arrears of the war period. In order to clear the arrears and give relief to the department, it was decided to raise the exemption to Rs. 4,200. Now, the arrears are very much under control and the administration of the department has improved very much recently. The staff has been augmented and I think the department will be in a position to take charge of a larger number of assessees.

If you look at it from the angle of equity, you will find that as compared to other countries both developed countries. undeveloped exemption limit of Rs. 3,000 is not inequitus. In absolute terms the exemption limit of Rs. 4,200 is nearly 15 times the average per capita income. In other countries the limit is sometimes less than the per capita income, and in any case never more than three times the per capits income. The proposed limit of Rs. 3.000 works out to only ten times the per capita income.

Shri C. D. Pande: Sir, on a point of clarification.

Shri B. R. Bhagat: I am not yielding.

Mr. Chairman: Order, order. Unless the non. Minister yields the hon. Member cannot put any questions now.

Shri B. R. Bhagat: Moreover, as the Plan proceeds it is expected that income will be generated in all sections including this income group as well. Therefore, it is but equitous that this income group also should pay their share of tax.

The Taxation Enquiry Commission also recommended the lowering of the exemption limit to Rs. 3,000. They were also of the opinion administration of income effective tax at all levels a considerably large number of persons should be on the list of assessees. At the same time, Sir, particular care has to be taken to see that the incidence of tax on the small income group is not incommensurate with the tax-paying capacity of the persons affected. This has been secured by adopting suitably low rates, increasing allowances for married people and increasing limits for tax abatement, for provident fund contributions and life insurance premia. For example, the tax payable by a married person with an income of Rs. 3,000-this is the limit which some hon. Members have suggestedat the present rate comes to only Rs. 18 as against Rs. 98-7-0 payable by him in 1950. So, if you look at it from all angles, rationalisation been introduced in the rates and the structure of the taxation system.

Now I come to the higher income brackets.

Shri C. D. Pande: may I put one question, Sir?

Mr. Chairman: This is not the way. The hon. Minister is not giving way. This is not a Question Hour. If any questions are to be put, after the hon. Minister has finished his speech I will permit hon. Members to do so. The hon. Minister is now proceeding to another point and the hon. Member is unnecessarily poking his nose. The thread of argument will be disturbed and he will be unnecessarily put off the track.

Shri B. R. Bhagat: Mr. Chairman, now coming to the criticism against reduction of tax rates on upper income brackets, it will be incorrect or unjust to form any adverse opinion about it considering purely from the income tax point of view. Under the proposed tax pattern, income tax does not stand by itself. It is supplemented by other taxes that have been introduced this year-I mean the wealth tax and the expenditure tax. large extent the reduction in income tax rates will be absorbed by the new levies. Indeed, in most cases of unearned incomes the total payable now-that is both income tax exceed the wealth tax-will income tax under the old rates now pavable. At the same time, a certain reduction income tax rate is unavoidable if the tax structure has to achieve some amount of flexibility.

Minister as the Finance Also. claims in his budget speech, this will plug some loopholes and will result in preventing some amount of evasion. It is not possible to give any accurate forecast. Already the estimates of evasion have varied in the opinion of various experts. But the advent of wealth tax and expenditure tax will, apart from making their own contribution to the revenues of the country, prove themselves effective in checking tax evasion to a reasonable extent. It is from this point of view that credit has been taken of an additional revenue of Rs. 5 crores in the Budget.

My hon. friend, Shri Somani made a point about wealth tax. He said that this tax will be inequitous and will act as a damper on the incentives of the company, Both in and practice a company is a distinct entity and possesses a juridical personality. He also referred there will be an element of double taxation, because both the companies as well as some of the shareholders will pay. If you look at it from the point of view of income tax, well, there is an element of double taxation. But a company's income is primarily earned for distribution to holders, and when such income is initially taxed in the hands of the company there is a case for consequential relief to the shareholder if such income is included in the incomes of the shareholders. owned by a company, on the other hand, is neither owned by the shareholder as such nor distributed to him by the company. So the question of element of double taxation does not arise.

About the incidence of wealth tax or its acting as a damper on incentives for investments or capitalisation, the tax is so low, only half a per that it is likely—as cent. Kaldor himself has pointed out in his report-that in many cases this tax will be met out of the annual earnings of the company and it will not be a tax on the fixed assets as such. So far as unearned incomes are concerned, like rent from property etc., it might act, but I think that will be fair or quite reasonable from point of view of our new policy, that we want that earned incomes should get preference over unearned incomes.

This leads me to one or two misconceptions that have arisen in the minds of certain hon. Members who gave vent to their feelings in this House yesterday. The hon. leader of the Communist Party said that textile industry is not passing on the excise duty on cloth because rebate is given on the third shift production. I must point out that this is wholly incorrect. The rebate is given not on the total production but only on the production in excess of that in the eight months previous to September, 1956. This rebate is only half an anna per

### [Shri B. R. Bhagat]

square yard. The extra excise duty leviable on the basis of rate fixed in September, 1956 would be of the order of Rs. 30 crores, while the rebate on the excess production is hardly likely to exceed a very small fraction of this amount. Therefore, I think this does not need a greater explanation than that there is no justification for the view held by Shri Dange.

A very small misconception was given expression to by Shri S. K. Banerjee and Shrimati Ila Palchoudhuri. They said that the increase in excise duty on tea will make exports very difficult and we might lose our foreign markets because our tea would not be competitive. I think they have confused between export duty and excise duty which is not levied on the tea that is exported.

With these observations, Sir, on some of the specific issues that were raised, I come to a general point made by the hon. Member from Ranchi. He said that the burden on the middle class, which is an important section of the community, has considerably increased and should be reduced.

Sir, this is a very common line of criticism that has been levelled against the budget proposals. It is very difficult-even the statistics are not available-to prove how much and what is the effect of the quantum of the incidence on the middle classes. Only, we can make some general observations and as this is a general observation. I can meet it with another general observation. The hon. Member rather pleaded eloquently for reducing the burden on the middle classes. There were others who felt that the lower income group needs a special consideration. There were also some others who emphasised the disincentive of high taxation for people in higher income groups. I am sure that the hon. Member will agree that it is impossible to devise a tax policy which hurts no one and yet raises adequate resources for the purpose of development. The sacrifices implicit in raising additional resources must be distributed equitably i.e. with due regard to the relative ability of different sections of society to bear the additional burden. To some extent, even most equitable system of taxation is bound to impose some burden on the roog in a country where nearly To talk everybody is poor. general terms, to say that indirect taxes are regressive or direct taxes progressive or to use those general economic phraseologies, has no meaning in a country like India.

We have to see not only to distribution of the tax burden but also see whether the taxes are used for the developmental activities and also, what the economists say, to see to the generation of income in various groups, or to use the technical term, to the input and output ratio. Even most advanced countries have not been able to establish any direct relationship between these things. It is very difficult to say specifically how much burden a tax on sugar. for instance, will add to the middle class or to the lower classes. We can only go by this, namely, that a tax on sugar will restrict consumption because there is elasticity in it, and, as a matter of fact, in the rural areas and in the lower income groups, people will resort to fur or khandsari and this may not be as iniquitous as it appears to be.

So, we have to go into the nature of each tax and see how the incomes are generated and then and then only we can specifically come to make any conclusion that by this tax system the middle classes are worse off or better off. But in my opinion, in a country like ours, it is really leading to speak only of two sections or three sections which can bear enough additional burdens or less burdens or which cannot bear anything. There are gradations in regard to the ability to shoulder fresh burdens by way of taxation.

sections which are relatively very off must contribute much better more. Others which are not so well off, of course, should contribute less. What a taxation policy must try and do is to keep within the ambit of the tax system as large a proportion of the population as possible, and, at the same time, see to it that the incidence of taxation increases progressively as one goes up the scale income. This, in my humble opinion, is what the budget proposals seek to do.

Now, I would like to refer to two points made by the hon. Leader the Opposition in the Communist Party. He has quoted some figures showing the proportion of wages and salaries in the net output of factories as compared with the share of the profits. His point was that the share of wages and salaries has gone down what he called a this was perverted socialism. This, obvious, is a very complex problem, and the question as to the appropriate share of wages in the net output of factories is very difficult determine. There are many statistical snags in the calculation. He might have calculated in one way or, standard way may be different. precise source which Shri Dange has drawn upon is not known to me. But the analysis available to us for the period ending 1953 shows the following results. I am sorry I will have lo quote a few figures.

product net domestic The factory establishments at current prices in 1948 was Rs. 528:9 crores. In 1953, it was Rs. 731.1 crores. For the earnings of factory workers, the estimate is Rs. 208.9 crores out of Rs. 528 crores in 1948, and in 1953, it was Rs. 331 crores out of Rs. 731 crores. So, if you see the percentage of the two, it was 35.8 per cent in and 40.0 per cent in 1953. 1948 Apparently, I do not doubt that different procedures are possible estimating the earnings of factory workers, and it is not possible for me to go into the relative merits of these procedures. Nevertheless,

conclusion that emerges is that even on a very conservative estimate, cannot be said that there has been a kind of desperate movement in relative wages and profits that Shri Dange has tried to make.

General Discussion

It would perhaps interest the hon. Members to know that the percentage share of workers' earnings to the net output varies from industry to industry and therefore the relative share in the aggregate depends upon the type of industries, the stage of the industry, the quantum of capitalisation and modernisation that they have achieved, etc. If all these factors are taken into account, only then one can arrive at a correct estimate. But, as I discounted in the beginning, do so now, and I say that nothing that Shri Dange has quoted proves that there is a desperate movement in relative wages and salaries profits.

One last point that Shri Dange has made was this. He said that it is better to get at the income generated in the economy at the source itself rather than allow the incomes to be distributed and then try to collect money in the form of taxes. By this theory, he has tried to plead for a case of general nationalisation of all industries. I will not go into that point—that will be taken care of by the Finance Minister, But I must say that Shri Ranga who spoke after Shri Dange replied to Shri Dange very aptly. I would like to add that the difficulty really arises this way. Nobody is against nationalisation. If you see our Industrial Policy Resolution, both of 1948 and of 1953, you will find that we have a very definite policy about it. It is a pragmatic policy suited to the needs of the country. There is no dogmatism about it. So, I can say that there is no difference of opinion so far as the issue of nationalisation is concerned. But the difference comes this way. When and how it has to be done? But the practical point is more important. Again, curiously enough, it is the same people who speak for 29 MAY 1957

### [Shri B. R. Bhagat]

taking over an industry and want bat the Government should tax the surplus at the source, are the most vehement opponents of Government's proposal of nationalisation.

Take, for instance, the question of nationalised enterprises. The hon. Member and his friends are the most persistent advocates of extending the sphere of nationalisation, and argue that large profits can be had only if the State takes over one industry or the other or the entire field of trading. They are the very people who are generally critical of every step that Government takes to ensure that it gets at least a reasonable return on such nationalised enterprises as are already in the public sector. The people who advocate nationalisation as a method of augmenting the resources available for development are also critical at the same time of our effort to achieve nationalised surpluses out of those concerns. For example, in the Posts and Telegraphs or in the Railways, our to adiust to rates are efforts them. vehemently criticised bv the philosophy Apparently, hon, the Leader of the Communist Party and his friends is that profitable enterprises should be over by Government, but taken having taken them over they should be run at a loss, not at a profit. know that there are countries where State mops up surpluses adjusting turnover taxes. If they would refer to Soviet Russia, bulk of the taxes comes from the turnover taxes. And in the same saving country, there is apparently only in name. The workers asked to contribute to the Plan or to the National Fund, either two four or five weeks' wages. But when we try to do the same thing, they are the people who oppose it. Here. of course, the difference is this country whatever pledges we give we honour. But in Soviet Russia, recently Mr. Khrushchev has in declaration almost frozen the entire national debt. But even when we assure them of both the interest and

the saving, they are the people who oppose it. We do not know how to deal with it. But that is a larger issue and I leave it to be dealt with by the Finance Minister.

Shri C. D. Pande: Sir, may I put a question?

Shri T. T. Krishnamachari; What is it? I will answer it.

Shri C. D. Pande: It is not a question requiring answer from the hon. Minister. The question, Sir, is this interim reply by the Deputy Minister of Finance is a serious departure from the usual practice. Is it to be understood from the Finance Minister that this is the final reply?

Mr. Chairman: Order, order. The question does not arise. And the quesneed not be put to the non. Deputy Minister. It is the Chair which allowed the Deputy Minister to inter-The hon. Member is fully aware that in all such debates Deputy Ministers also intervene take part. It is but fair that other side should be heard also. have not understood the hon Member

Shri C. D. Pande: The question is whether this is the final answer to all the arguments advanced by this House. He might consider some points to be minor, but in our opinion some of them are very major. I only want to know whether the answer given by him is final.

Mr. Chairman: The final reply is to be given by the hon, the Finance Minister. And if he chooses to touch on any of the points touched by the Deputy Minister already, there is nothing wrong in his doing so. He is at liberty to choose the points and give a reply. There is no question about this being the final reply. This is not the final reply at all. Moreover there is no finality in arguments

Shri S. Ghose (Burdwan): Sir, the budget has been discussed and considered in its various aspects by so many hon. Members. I want to confine myself to the points that I consider to be of common man's point of view. **3 781** 

· I do not want to test the budget on the touchstone of socialism, because I am not an expert in that science; and particularly in view of the fact that that science has been taken into consideration by two veteran persons, one Shri Dange and the other Professor Ranga, one advocating Gandhian socialism and the other advocating marxian socialism. I am in search of a book on socialism which defines that in a State the lowest will get Rs. 10 and the highest in that State will get several thousand rupees. If that book is not available, I submit. Sir, that this budget is not based on any socialism, or it is based on some mysterious socialism which has up till now defied all definition. I leave that point there.

Now, Sir, the hon, the Finance Minister has given us to understand that in order to keep the Second Five Year Plan going, taxation is table, and it is for this reason has taxed the various necessities of life. He has reduced the amount of the assessable income, and perhaps to give some consolation to the poor, ne has attempted two taxes, one on wealth and the other on expenditure. We know his views, we have got sufficient indications, but in spite of that there has been an uproar and a chorus of protests all over the country, even in the camp of the Congress. A body like the Calcutta Corporation recently denounced the measures of taxation in no uncertain terms. Feeling the pressure of the public opinion, or for whatever reasons best known to him, he has come out, so to say, with some arithmetical jugglery to prove that this taxation means nothing. He wants to say that by this taxation only half a pice is enhanced in the price of a cup of tea or only three-fourths of a pice in the price of a cup of coffee and some such half price or three-fourths of a pice or some naya paisa in the price of paper and other things.

The attempt of the Finance Minister is this, that after giving the incentive he wants to cry halt. He wants to put a limit to the profiteering tendency. We are yet to see that wonderful feat, namely that after throwing the stone he can check or regulate its motion.

Now I come to the Second Five Year Plan which is the sine qua non of this taxation, we are told. the First Five Year Plan came existence it was promised that better conditions would prevail after fulfilment of that Plan. That Plan has and perhaps one year elapsed since the beginning of Second Five Year Plan. And what do we find? Has there been any change? Has the nation advanced an inch? we ask "Has there been any change", somebody might inadvertently say "Well, no". But I say: "yes, there has been change, there has been a perceptible change. It is not a change from good to better, but from bad to worse." What do we find? We find there is want of foodstuffs practically in each State. find sky-soaring prices of foodstuffs and daily necessities of life. We find that the air is thick with sufferings and the Government could not cope with the situation. This is the condition prevailing in the country so far as foodstuffs are concerned. If problem of education and the problem of health are taken, we find the same sorry tale. The problem has not been tackled in the least. There is sales tax on books. Taking the health problem, recently there was a commission of enquiry into the health of the students of the Calcutta University and so far as I remember, the report says that more than 50 per cent of the students are suffering from T.B. or are suspected of T.B. At this cost, this Plan is going be implemented. Assuming for argument's sake that the Five Year Plan is implemented, and the country , rolling in milk and honey, for whose benefit is this Plan going to be implemented? We find a nation, ricketty, weak, emaciated, with eyes gone down into the sockets. That is the benefit of the Plan when it will be implemented.

Then, the question arises whether the Indian people have the tax-bearing capacity. Even the resourcefulness

#### [Shri S. Ghose]

of the hon. Finance Minister will not persuade him to say that they have got that capacity. Even then, they are to be taxed. In taxing them, that grandiloquent term is introduced. namely, sacrifice. May I ask, in all humility: is sacrifice an one-way traffic? Is sacrifice meant for poor, for the lower middle class, the agriculturists and peasants? Is not sacrifice meant for any others? Is not sacrifice meant for those sitting in a high pedestal, who are living in bungalows, where even the is allowed to grow? What sacrifices have they made for the implementation of the Plan? We are ready to co-operate with them. We want a catalogue of the sacrifices that they have made. With that catalogue of sacrifice, we shall go to our electorates to inform them that these are the sacrifices that they have made, I say, the high dignitaries. I submit on that score this taxation is unjust and should not have been imposed ordinary commodities and necessaries of life.

There is one thing which has been said by the hon. Finance Minister which should not be allowed to go unnoticed. He wants to say that his heart bleeds for the common man. Let his heart bleed and bleed profusely; we do not mind that.

### An Hon. Member: It will stop.

Shri S. Ghose: But, he casts a fling against others by saying that those who shout and speak do nothing for the common people. Bleeding the common man is not the monopoly business of the hon. Finance Minister. We know that whatever rigmarole a man in high power says or writes would find place in the pages of the book will be regarded as gospel truth. Therefore, he can say that his heart bleeds for the common man. But, we want evidence of this bleeding. It is not a mere statement that would be sufficient. People want evidence. the evidence, this taxation? If this taxation is evidence of bleeding. I can

assure him that the common people will doubt the very existence of that organ in the Minister, which wants to bleed. I submit that he should not have made a monopoly to bleed for the common man.

An Hon. Member: He is bleeding the common man.

Shri S. Ghose: That is what I am going to say: that he in his turn bleeds the common man white.

Another question would arise: wherefrom the money will come. That is why I began by saying that I am speaking from the common man's point of view. The master minds in economics will discuss that. I would submit one simple fact. Money could be found in this way. There should be a drastic curtailment of administrative expenditure so far as the tops are concerned. I do not know whether by this curtailment lakhs of rupees will be obtained. But, by this curtailment, you offer a gesture, you offer an attitude which may give an incentive to the poor man to pay these taxes for nation-building works smilingly.

Secondly, corruption should be put a stop to. There should be stoppage of colossal wastage. These two, corruption and colossal wastage, are interlinked. Hon. Ministers may say, we are also equally anxious like you to put a stop to wastage and corruption, but stretch your helping hand. I submit, there is a great risk. It is not a question of asking. They must be active: they must exert themselves. 1 cite one example before the House as to what risk is involved. One Deputy Magistrate was taking illegal gratification, and the bench clerk was the middleman.

#### An Hon. Member: Co-sharer.

Shri S. Ghose: Go-between. He perhaps doubted his bench clerk that he is not getting the full usufruct of the booty. Therefore, he attempted to have relationship with the litigants direct. A pleader of that bar, who is still a sitting Congress member in

2785

the district board. went from door to door, each and every door, the door of the District Congress committee, this and that to get any help. Ultimately, he was successful in moving the executive to action. Therefore, a trap was laid and in the trap, the Deputy Magistrate was caught red handed. There was a trial. What happened? It happened that all the police force, those who were involved in the investigation of the. case, were purchased and even the D.I.B. inspector at the time of deposition made prevaricating statements. And what was the result? The result was a foregone conclusion, so much so on the date of delivery of the judgment, this Deputy Magistrate came in his car with a garland, ultimately when the judgment delivered, the defence advocate garlanded. That is the way corruption goes on, and the gentleman who took the lead now stands the risk of being sued for damages. So, who stretch a helping hand to the Ministers unless they take the risk themselves, unless they come to the forefront, unless they exert themselves. It is for this reason that corruption is not being put a stop to. Nobody ventures because the persons responsible for colossal wastage, who are corrupt, have a large purse to undo everything, and the gentleman who, with the best of intentions, proceeds in that direction will find that he is entrapped. He will find that the police have submitted a chargesheet against him under section 182 or 211 of the Indian Penal Code. That will be his fate, and it is for this reason that the Ministers are not getting help. They must try themselves. If they set an example, we might get some results, otherwise not.

In this context, I would ask the hon. Minister to face the plain truth, truth which can be beaten by no ability or steam-roller majority. In season and out of season we are reminded of their strength by the stretching of their hand. I know they possess strength, and perhaps in their sense of security they will not pay

heed to us when we speak with the best of intentions, but I submit that days of reckoning will come. They shall have to account for it. And I finally say that they should not labour under this illusion that on this slippery ground of Delhi they are writing the last chapter of history.

Mr. Chairman: Shrì B. P. Sinha. Shrì Raghunath Singh.

P. Sinha rose-

Shri Raghunath Singh and Shri B.

Mr. Chairman: Shri B. P. Sinha is there. I thought he was not in the House. I have called Shri B. P. Sinha.

Shri C. K. Bhattacharyya (West Dinajpur): Sir, audibility is very low in this part of the House. We not only suffer from the fact that we are backbenchers, we also suffer from lack of audibility.

श्री ब॰ प्र॰ सिंह (मुंगेर) : सभापति जी, मैं इस बजट का कुछ ग्रपवादों के साथ समर्थन करता हूं।

कहा जाता है कि योजना के लिये नया टैक्सेशन बहुत ही आवश्यक है और साथ ही साथ डिफेंस के खंच के लिये भी। मैं समझता हूं कि बहुत अंशों में यह बात ठीक है परन्तु सरकार को इस बात का भी ख्याल रखना चाहिये कि जो जीवन की आवश्यक चीजें हैं उन पर किसी तरह का कर भार नहीं होना चाहिये और जो बिलासिता की चीजें हैं उन पर ही कर का भार होना चाहिये और जो बिलासिता की चीजें हैं उन पर ही कर का भार होना चाहिये। लेकिन मैं देखता हूं कि बहुत सी ऐसी चीजों पर भी टैक्स लगाया गया है जो जीवन के लिये आवश्यक हैं। इसके ऊपर हमारे अर्थ मंत्री को विचार करना चाहिये।

यह कहना सत्य है कि देश गरीब है लेकिन विकास के लिये गरीब को भी टैक्स देना होगा। इस विचार को मानते हुए भी मैं यह कहना चाहता हूं कि जिस प्रकार से भाज सरकार जनता पर रुपया पाने के लिये करों का बोझ लाद रही है, वैसे ही सरकार को जनता की

# [श्री ब० प्र० सिंह]

**37**8 7

भावश्यकता की भीर भी ध्यान रखना चाहिये। पिछले पांच वयों में शासन का सर्च बहुत बढ़ गया है भौर बढ़ता ही जाता है। इसको देखने से माल्म होता है कि जो रुपया हम योजना के लिये जमा करेंगे उस का श्रधिकांश शासन के खर्च में ही चला जायेगा और विकास का काम पूरा नहीं हो पायेगा ।

म्राज देश की भौसत वार्षिक माय प्रति व्यक्ति २६६ रुपया है जब कि एक किसान की श्रीसत श्राय १०४ रुपया मात्र है। दूसरी योजना के समाप्त हो जाने पर हमारी भौसत श्राय में १७ प्रतिकात की वृद्धि होने की सम्भावना है। ऐसी भ्रवस्था में हम यह कैसे उम्मीद कर सकते हैं कि दूसरी योजना के समाप्त होने के बाद किसानों को भरपेट खाना मिल सकेगा भीर शरीर को ढांकने के लिये पर्याप्त कपड़ा मिल सकेगः भौर वे धपने बच्चों की शिक्षा दीक्षा को व्यवस्था कर सकेंगे । भाज यह सारा भायोजन किसानों के नाम पर हो रहा है लेकिन यदि दूसरी पंच-वर्षीय योजना के समाप्त होने के बाद भी उन की वही साधारण स्थिति रहने वाली है जो कि भ्रभी है तो इस से देश में भ्रसन्तोष फैलेगा भीर इस के भतिरिक्त नहीं होगा। भीर देश धाने नहीं बढ सकेगा।

भाज हम श्राधिक समता की बात करते हैं। लेकिन प्रथम पंचवर्षीय योजना पूरी हो जाने के बाद भी सरकार जीवन मान स्थिर नहीं कर सकी है। इस विषय पर गत वर्ष से मेरा योजना मंत्री जी से पत्र व्यवहार चल रहा है । मेरी समझ में नहीं श्राता कि जब सरकार श्रव तक जीवन मान स्थिर नहीं कर सकती भीर लोगों की भामदनी में ठीक भनुपात कायम नहीं कर सकती तो लोगों के बीच कैस प्राधिक समता ला सकेगी । हाल ही में मैं ने एक पत्र योजना मंत्री जी को इस विषय में लिखा था भीर उन का जवाब भाया है कि यह प्रदन बहुत ही गम्भीर है भीर इस पर विचार किया जा रहा है। भाज पांच बरस बीत गर्धे परन्तु इस समस्या की भोर सरकार का ध्यान नहीं गया। इस बीच में जनता में भ्रम फैल रही है भीर इस कारण खाद्यान्न के उत्पादन में कमी हुई है। यदि इस भ्रोर भ्रभी तक सरकार का घ्यान नहीं गया है तो प्रब इस घोर सरकार का ध्यान जाना चाहिये।

इस् श्राधिक समता के नाम पर लैंड रिफार्म की बात कही जाती है। इस दिशा में सरकार की नीति बिल्कूल श्रध्री रही है ग्रीर मैं कहंगा कि ठीक जानकारी न होने के कारण ही सरकार ने ऐसी नीति श्रस्तियार की है। भ्राज खेती से ७० प्रतिशत किसानों का भरण पोषण होता है। मैं जानना चाहता हं कि भव इस विषय में सरकार भीर प्लानिंग कमीशन की क्या नीति है। क्या वे चाहते हैं कि खेती के काम पर श्रीर भी लोगों को लगाया जाये या कोई ऐसी व्यवस्था की जाये कि खेती पर काम करने वालों की संख्या कम हो ग्रौर उन की (परकैपिटा इनकम) प्रति व्यक्ति श्रीसत श्राय बढ सके ।

माज देश में घरेलू नौकरों को छोड़ कर जितने भी वर्ग हैं उन सब में किसानों की भामदनी सब से कम है। भ्राज देश में किसानों की प्रावादी सब से प्रधिक है भीर उन की वैनफेयर के लिये हम सारी बातें सोचते हैं। लेकिन ब्राज किसानों के दिल में विष्वास पैदा नहीं होता । सरकार के पास कोई ऐसी योजना नहीं है जिस की देख कर हम समझ सकें कि वास्तव में सरकार किसानों के हिस के लिये उत्सक हैं भीर इस दिशा में भागे बढ़ रही हैं।

जिस इंग से लैंड रिफार्म की बास की जाती है भीर जिस तरह से सीलिंग की बातें की जाती हैं उन को देख कर किसानों में भ्रम पैदा होता है भीर मालम होता है कि

किसानों के बारे में सरकार को जानकारी ्महीं है ।

कहा जाता है कि इस योजना द्वारा पांच बर्ष में किसानों का जीवन स्तर बढ जायेगा। यदि इस विषय में किसानों को निञ्चित धारबासन मिलं तो मैं समझता हं कि वे (जनता) सरकार के टैक्सों का स्वागत करेगी भीर इस में योजना के प्रति उत्साह पैदा होगा ।

भाज हम फारेन एक्सचेंज के लिए परेशान हैं। इसके बारे में में भ्रापको एक सुझाव देना चाहता हुं। ग्राज हम गल्ला बाहर से मंगाते हैं श्रीर इसको मंगाने में हमारा बहुत सा फारेन एक्सचेंज खर्च हो जाता है इसका नतीजा यह होता है कि देश की इंडस्ट्रि-यलाइज करने के लिए हमको जिस फारेन एक्सचेंज की जरूरत होती है, वह उपलब्ध नहीं होता है। ऐसी सुरत में हम भाने भापको ग्रंधकार में पड़ा हुआ पाते हैं। इसके बारे में मेरा यह सुझाव है कि श्राप दूसरी मदों में जितना भी रुपया खर्च करते हैं उसकी काट कर के श्रन्न के उत्पादन को बढ़ाने के लिए खर्च करें। धगर धापने ऐसा किया सो मैं भ्रापको यकीन दिलाता हं कि हम फूड के मामले में सैल्फ सिफशेंट हो जायेंगे भौर स्ट्रिंग की जो कमी भाज हम देखते हैं बह नहीं रह जाएगा। प्लानिंग कमिशन ने राज्य सरकारों से कहा है कि १० बरस कि अन्दर वे प्रोडकशन को दूगना करें। हमारे जो विशेषज्ञ हैं वे कहते हैं कि हम भपनी मौजूदा शक्ति से ही अपनी पैदावार को पांच गुना बढ़ा सकते हैं। मैं चाहता हूं कि आप इन सारी वातों की भोर व्यान दें।

माइनर इरिगेशन की स्कीमों पर हम काफी पैसा खर्च करने जा रहे हैं। इसमें से इस काफी रुपया कुछों को खोदने में लगायेंगे। अगर कुओं को हम बार इव डायामीटर के हिसाब से पूरे का पूरा बोरिंग करें भौर तीन से पाच हार्स पावर की मधीनों का प्रयोग करें तो मैं समझता हूं कि पैदावार को काफी बढ़ाया जा सकता है। मैं भिहार के बारे में यह कह सकता हूं कि वहां पर धगर आप चार इंच डायमीटर के हिसाब से कूएं बोरिंग करा देंगे तो वहां इतना भन्न का उत्पादन हो सकता है कि हम दूसरे प्रान्तों को प्रश्न देने के काबिल बन सकते हैं।

दूमरी चीज जो मैं भाषकी सेवा में भर्ज करना चाहता हूं वह यह है कि ग्राज हमकी कामन मैन का जो स्टैंडर्ड भ्राफ लिबिंग है उसको बढ़ाने की कोशिश करनी चाहिए। भाज उन लोगों को पता नहीं है कि किस तरह से उनका स्थार होने जा रहा है। शाज लैंड रिफार्म के नाम पर उनमें कई तरह से गलतफहनी फैलाई जाती है। प्राज किसानों के बीच में, चीन में जैसे हुन्ना है, उसी सरह से यदि सुधार करदी जाएँ तो मैं समझला हं हमारी बहत सी समस्यायें हल हो जायेंगी। माज हम यह कहते हैं कि जमीन का मालिक किसान है। लेकिन वह मालिक किस तरह से हो सकता है जब कि भ्राज जमींदार के बजाय उससे लगान वसूल करती है। श्राप इनकम टैक्स की बात करते हैं तो कहते हैं कि ३००० की भामदनी जिस की है, उस के कपर इनकम टैक्स नहीं लगेगा। लेकिन इस के बरिखलाफ किसानों से जिन की भामदनी ५० रुपये है या सौ. रुपये है या दो सौ रुपये है, उन से धाप लगान बसूल करते हैं। श्राज धाप समानता की बात करते हैं। भाषिक समता लाने की बात करते हैं। श्रन्न के उत्पादन की बढ़ाने की बात करते हैं। किसान के अमीन के मालिक होने की बात करते हैं। लेकिन में भाप को बतलाना चाहता हं कि किसान जमीन का मालिक तभी समझा जायेगा जब उस की सारी की सारी भिन लगान से मन्त कर दी जायेगी। अब शक किसान को लगान देना पड़ता है सब तक किसान की जमीन का माखिक कहनां, नामुनासिब है।

# [बी व० प्र० सिंह]

कांग्रेस ने हरिपुरा भौर फैजपुर के किसानों के साथ जो बायदे किये थे उन की पूरा नहीं किया है। इन के साथ हमारी सरकार ने जितने भी वायदे किये थे उन सब को वह भूल गई है। बिहार के बारे मं भाज यह कहा जाता है कि वहां पर जमींदारी से १३ करोड़ की भामदनी होती है। लेकिन मैं भाप को बतलाना चाहता हूं कि इस में से ११ करोड़ क्पया एस्टबलिशमेंट पर ही खर्व हो जाता है। आप के पास केवल दो करोड़ रुपया ही बचता है। जमींदारों को मुम्रावजा देने के लिये भ्राप को एक भरब बीस करोड़ रुपये की भावश्यकता है। भाष चालीस वर्षों में भी मधावजे को भदा नहीं कर सकेंगे। भाज किसान इस चीज को महसस करने लग गया है कि जमींदार के नीचे काम कर के उस को कई सहलियतें मिली हई थी। लेकिन जमींदारी के समाप्त होने से भीर सरकार के नीचे भाजाने से उस की वह तमाम सहलियतें समाप्त हो गई हैं। भ्राज वह किसान बहुत बेचैन है, बहुत शंकाशील है।

भाप किसानों की भाषिक भवस्था सुवारने की बात करते हैं। भ्राप को शायद यह मालुम नहीं है कि भाज उन में नशा खोरी कितनी बढ़ी हुई है। उन की श्रामदनी का २०-२४ सैकड़ा इसी में खर्च हो जाता है। श्राप नशाखोरी की बात तो करते हैं भौर उस के साय साथ हैल्य स्कीम की बात भी करते हैं। यह बात हमारी समझ में नहीं भाती है। नशा खोरी के साथ साथ हैल्य स्कीम भी भ्राप की हमारे सामने था जाती है। मैं इस को बिस्कुल कोंग मात्र समझता हूं। हमारे देश मे ७० प्रतिशत किसान हैं भौर उन की जीविका स्रोती पर निर्भर करती है! भाज उन को भरपेट लाना नहीं मिलता है ग्रीर तन इकने के लिये कपड़ा नसीब नहीं होता है। इन बोनों चीजों का धाप को उस के लिये प्रबन्ध करना वाहिये। साथ ही साथ उस की शिक्षा वया उस के बच्दों की शिक्षा का भी प्रबंध

भाप को करना चाहिये। प्राण किसानों की १०४ रुपया प्रति व्यक्ति भौसत भाय (पद कैपिटा: इनकम) है। इस इनकम को भापके केंवल १७ प्रतिशत तक बढ़ाने की बात कही है। इस चीज को देखते हुए समझ में नहीं भाता कि उस की भामदानी कैसे बढ़ेगी।

संविधान के अनुसार आप ने इस जीज की वादा किया है कि सात वधीं के अन्दर आप छः से जीवह वर्ष तक के बच्चों के लिये शत प्रतिशत शिक्षा का प्रवन्ध कर देंगे। लेकिन आप ने जो द्वितीय पंचवर्धीय योजना बनाई है उस में आप छः से ग्यारह वर्ष तक की आयु के बच्चों के लिये केवल ६० प्रतिशत तक के लिये शिक्षा का प्रवन्ध करने जा रहे हैं। ११ से १४ वर्ष तक के लड़का के लिये आफ केवल १७ प्रतिशत तक की ही बात करते हैं और १७ प्रतिशत के लिये ही आप शिक्षा की व्यवस्था करने जा रह है। इससे किसानों को कैसे फायदा होगा और कैसे उन में शिक्षा का प्रसार हो सकेगा, इस को मैं नहीं समझ पाया हूं।

श्राप किसान का रहन सहन सूधारने भी जा रहे हैं और इस प्लान के नाम पर उस पर टैक्स लगाने भी जा रहे हैं। मैं इस का उसी सूरत में स्वागत कर सकता हूं जब श्राप उस के स्टैंडर्ड श्राफ लिविंग को बढ़ा सकेंगे। उस की जो जरूरतें हैं. उन को श्राप पूरा कर सकेंगे। श्रगर श्राप ऐसा नहीं करेंगे तो मैं समझता हूं कि किसानों के बीच उत्साह पैदा नहीं होगा।

इस के साथ साथ में यह कहना चाहता हूं कि जो प्रशासन का खर्च है उस को रोका आये । देहातों में भाज किसान को कुंधां बनाने के लिये सीमेंट नहीं मिलता है। इस के मुकाबले में शहरों में महल बनायं जा रहे हैं। भीर उस एक महल पर इतना सीमेंट खर्च किया जाता है कि वह एक इलाके के लिए काफी हो सकता है। इस तरक भी भापका ज्यान जाना भावस्यक ह। बन्त में मैं इतना ही कहना बाहता हूं कि भाज जरूरत इस बात की है कि किसानों में विश्वास की भावना पैदा की जाय भीर भगर भाप ने ऐसा किया तो किसान ये टैक्स बुधी से देने को तैयार होगा। उस के जीवन स्तर को जंबा उठान की भी भ्राप को कोशिश करनी चाहियं। जब भाप उस के जीवनमान को जंबा उठा सकेंगं तभी इस सरकार की सफलता समझी जायंगी।

भी रचुनायसिंह : | माननीय सभापति महोदय, में एक ऐसे विषय पर भ्राज बोलने जा रहा हूं जिस का सम्बन्ध भारत की सुरक्षा से है। इस विषय पर शायद ग्रभी तक किसी ने भी विस्तारपूर्वक प्रकाश नहीं डाला है।

सबसे पहले मैं त्यागी जी को भौर मजीठिया जी को बधाई देता हूं कि उन्होंने १७ से लेकर १८ करोड़ रुपये की सेविंग करके दिखाई है। इसमें से कोई ८ करोड़ रुपये वार्षिक का रिकरिंग एकसपेंडिचर है। मैं भाशा करता हूं कि दूसरे मिनिस्टर साहिबान भी भपने विभागों में इसी तरह से सेविंग कर के दिखायेंगे।

सभापित महोदय, मैं श्रापका घ्यान इस तरफ दिलाना चाहता हूं कि भारतवर्ष की जो सुरक्षा है वह खतरे में है। श्राज सारे का सारा डिफेस सिस्टम जो है वह डजर में है। किस तरह से हम डेंजर में हैं यह मैं श्राप को बसलाना चाहता हूं। हमारे यहां नेवी है, एयर-फोस है धौर धार्मी है। इनकी एक डिफेंस का-उंसिल है जिस काउंसिलके जो ये हैड हैं, सदस्य हैं। इन तीनों के सामने वार प्रेमेशन, एलाटमेंट इस्यादि की बीजें रखी जाती हैं। इन तीनों को पता रहता है, कि हमारी धार्डिनेंस फैक्टरियां कहां है, हमारा धार्सनल कहां है केंकिन इन तीनों से एक फारेनर है, यह धापको सासूम होना चाहिए। यह भी धापको माजूम होना चाहिए कि पाकिस्तान बगदाइ पैक्ट में शामिल है। मेबी का जो कमांडर-इन-चीफ है, वह एक इंग्लिशमैन है। प्रापकों यह भी माजूम होना चाहिये कि इंग्लैंड की बगदाद पैक्ट में शामिल है। इस वास्ते हमारे जितने भी सीकेट्स हैं वे सीकेट्स नहीं रह सकते हैं। हमारी जो बार प्रेप्रेशंस हैं सिकेट नहीं रह सकती हैं। जिन चीचों की बिल्ड करने के लिए हमने ताखों भीर करोड़ों इपया खर्च किया है भीर जिन को हम सीकेट रखना चाहते हैं वे सीकेट नहीं हैं ग्रीर उन सब कीजों का इंग्लैंड को पता है।

Mr. Chairman: Order, order. The speech of the hon. Member is very interesting. But it will be appropriate to refer to the question of military secrets, the constitution of the Defence Council etc. when the Demands for Grants for Defence are before the House. Now we are discussing the General Budget. I would request the hon. Member to speak on the General Budget alone.

Shri Raghunath Singh: I am just going to refer to that.

भव इस प्रकार से भाप देवेंगे कि हमारा जो सीकेट है वह बिलकुल भाउट हो जाता है। जब किसी देश का एलोकेशन भाफ भाम्सं भाउट हो गया तब उस देश की सुरक्षा खतरे में पड़ जाती है भौर उसकी रक्षा नहीं की जा सकती।

दूसरी बात मुझे यह कहनी है कि अगर आप सन् १६५३-५४ का बजट देखें तो पायेंगे कि सन् १६५३-५४ में कुल बजट का ४० परसेंट डिफेंस पर खर्च किया गया, ५४-५५ में ४० परसेंट, ५५-५६ में ३९ परसेंट प्रोवाइड किया, ५६-५७ में ४३ परसेंट ग्रीर सन् १९५७-५८ में कुल बजरे का ३५ परसेंट डिफेंस के ऊपर खर्च करने के [५. रम्नाय सिंह]

के वास्ते रक्खा है जब कि पाकिस्तान का डिफेंस बजट कुल बजट का ६० परसेंट है। जब कि पाकिस्तान का कुल बजट का ६० परसेंट प्रपने डिफेंस पर खर्च कर रहा है तब हमने उसकी बटा बारके ३५ परसेंट कर दिया है।

श्रव में जरा श्रामी परसोनल की तरफ सदन का ध्यान दिलाना चाहता है।

भी हेडा (निजामाबाद)। कुल रकम बतलाइये।

भी रघुताथ सिंह: २४२ करोड़ की कुल रकम है।

Shri Barucha (East Khandesh): Where do you get these figures from?

Shri Raghunath Singh: From the Budget papers themselves.

My Ankraas are absolutely right. I challenge anybody to disprove them.

सब में भापका ध्यन इस तथ्य की स्रोर दिलाना बाहता हूं कि पाकिस्तान स्रोर हिन्दुस्तान के सामी परसोनल में सिर्क ४०० भादिनयों का फर्क है। हिन्दुस्तान की नेवी में ७०० भफसर हैं सीए टेटिंग्स् ७००० हैं जब कि पाकिस्तान की नेवी में ६०० भ्रफसर मीर ६६०० रेटिंग्स हैं भर्यान् पाकिस्तान के पासोनल की तादाद ७२०० है सीर हिन्दुस्तान की तादाद ७७०० है स्रात् हिन्दुस्तान की तादाद ७७०० है स्रात् हिन्दुस्तान सीर पाकिस्तान के परनोनल में केवल ४०० का भन्तर है: भव भ्राप समझ सकते हैं कि भारतवर्ष की रक्षा कैसे हो सकती है।

मैंने इस घोर भी घ्यान ग्राकवित किया कि भारतवर्ष के डीक्यार्डस में इस समय भी करीब ११ हजार फारनर्स काम कर रहे

में चाहता हूं कि उन ११ हजार फ्रारनर्स के स्थान पर हिन्दुस्तानी रख्से जायें भार्मी में हिन्दुस्तानी रक्के जायं विदेशी न रक्के जायं।

ग्राप देखेंगे कि कैपिटल ग्राउटले में जो २३ करोड या २४ करोड़ रुपया रक्ला हमा है. माउंटबैंटन साहब ने हमारे ऊपर बड़ी मेहरबानी की भीर एक ट्यरकापट कैरियर हमें इंग्जैड से दिलवाया। वह पुराना है भौर उसकी मरम्मत हो रही है भीर उसकी कीलत २४, ३० करोड तक तकरावन होगां। लेकिन मेरा कहना है कि वह ऐयरकापट कैरियर हमारे लिए व्यर्थ साबित होगा। इंग्नैड पाकिस्तान को तो सबमैरीन दे रहा है लेकिन हमको नहीं दे रहा है। हिन्द्स्तान देः वास सबमैरीन नहीं है । जब कि इंडोनेशिया के पास है, छोटे बलक थाईनैंड के पास सब गैरीन है श्रीर णिकस्तान को सबगैरीन इंग्लैंड से मिल रही है। लेकिन प्राज हिन्दुस्तीर के पास एक भी ऐयर अपट कैन्यिर नहीं है श्रीर ऐयरकैफ्ट कैरियर तभी सक्सैसक्त हो सकता है जब कि उसके साथ सबमैरीन हो। अपने नैंड से एक हजार माल का दूरी पर ग्रीर ५०० मील की दूरी पर वह जाती है ब्रीर उसका उद्देश्य यह होता है कि जहां कि नैड नहीं है वह पर जो हवाई जहाज रहता है वह शत्र के अपर मात्रमण कर सके। उनका उपयोग हवाई जह ज रखने के लिये होता है जो देश से हजारों मील दूर होते हैं। हमारे देश के दोनों भीर पी ोस्ट है, एक भ्रोर श्ररव सागर है तो दूसरी श्रोर बंगाल की खाड़ी है। हमारे हवाई जहाज सुगमता से हमारी सीमा की रक्षा कर सकते हैं। हमारे हवाई जह ज यहां रीफिलिंग के वास्ते मातं हैं लेकिन ऐयर कैंपट कैरियर के साथ जब पन-ड ब्बी हवाई जहाज नहीं होगा तो हम कैसे शत्र का नाका कर सकेंगे श्रीर मुकाबिला कर सकेंगे। भाष जनते हैं कि जापान भीर जमें तो ने भपने पनडब्बी जहाज के बल पर ४ वर्ष तक कपनी रक्षा की भीर समेरिका भीर इंग्लैंड को उसने परास्त किया लेकिन वब उनके पास ध्यपने पनडुम्बी जहाज नहीं रह गये तब झन्त में उन्हें हार जाना पड़ा।

प्रव में प्राप्ते एक निवेदन ग्रीर करना शाहता हूं। ग्राप देखें कि नेवी पर हम इस बजट में कितना रूपया सर्च कर रहे हैं। इन डिकेंस बजट का इस नेवी पर ६ परसेंट सर्च कर रहे हैं। इस बजट में सिर्फ ६ परसेंट सर्च कर रहे हैं। इस बजट में सिर्फ ६ परसेंट हम नेवी के ऊपर खर्च कर रहे हैं बाकी हम ग्रामी ग्रीर उंघर के ऊपर खर्च करते हैं। लेकिन हमें यह याद रखना चाहिये कि हिन्दुस्नतान का सम्बन्ध बाहर के देशों से भी रूट के कारण है ग्रीर अगर हमारी नेवी की शिवित व मजेर हो गई भीर हम हाथ पर हाथ घरे बैठे रह गये भीर ग्राप्त हम हाथ पर हाथ घरे बैठे रह गये भीर ग्राप्त हो नाके बेदी हो जाय तो हम विल में बैठे हुए चूं के समान मर जायेगे।

हमारे यहां एम्युनिशन श्रीर एक्सप्ती-सिष्म बनाने के कारखाने बन्द हैं। मेरा कहना है कि ग्र पको केवल इंग्लैंड पर ग्राश्वित होकर नहीं बैठ रहना है। समरीका के ऊपर ग्रापको डिगेंड नहीं करना है क्योंकि हम देख रहे हैं कि अल्ज उन देशों के इंटरेस्ट स हमारे देश से मेल नहीं खाते । श्राज हम देख रहे हैं कि सीटो मैंबट भीर बगदाद पैक्ट इन देशों द्वारा किये जा रहे हैं बीर दोनों तरफ युद्ध के बादल मंडरा रहे हैं, ऐसी ग्रवस्था में मैं कहंगा कि हमें जाग जाना चाहिये ग्रीर श्रपने एम्युनिशन श्रीर एक्सप्लोसिक्स तैयार करने बाले कारखाने जो माज बन्द पड़े हैं उनको फिर से चालू करें क्यों कि अगर आग ऐसा नहीं करते हैं तो शए इस देश की सुरक्षा को बड़ा भारी खतरा पहुंचा रहे हैं।

एक बात मैं भापसे भीर कहना चाहता हूं कि सन् १६५३-५४ में हमने भपने बजट में नेवी के वास्ते ५ परसेंट रक्खा, सन् १६५४-५५ में ४ २५ परसेंट, ५५-५६ में ५ ४० परसेंट, ५६-५७ में ६ परसेंट शौर १७-५६ में ६ परसेंट रक्खा है। माज भी हमने ६ परसेंट रक्खा है। म्रापको याद होगा कि थोड़े दिन हुए प्रमरीकी सीनेट ने एक बिल पास किया कि वह ४६ वारिकाप्स कू अर्स दूसरे देशों को सेल करना चाहते हैं। सीनेट ने बिल पास कर दिया भीर वह थोड़े दिन बाद ला बन जायगा। पाकिस्तान ने म्रमरीका से मांग की हुई है कि हमें वारिकार। दिये जायें, बैटिल शिष्स दिये जायें भीर कू जर्स दिये जायें जब कि हमारी हालत यह है कि हमारे पास न तो एक बैटिल शिष् है, भीर न ही एक पनडुक्शे जहाज झापके पास है और मैं नहीं समझता कि म्राप उनके बिना कैसे इस विशाल देश की रक्षा कर सकते हैं।

डिफेंस की इंग्टि से में कहता हूं कि यह बजट बिलकुल बहियात बजट है ग्रीर होपलेस बजट है श्रीर इस बजट से श्राप देश का डिफोंस नहीं कर सकते। स्राप कहें कि हम तो सत्याग्रही है तो मैं पूछना चाहता हं कि जब काश्मीर पर कबाइलियों श्रीर पाकि-स्तान का हमला हुआ तो हमने काश्मीर की रक्षा सत्यापह से तो नहीं की, अपने अम्बर चर्लें से तो काश्मीर को हमने नहीं बचाया बल्कि अपने सैन्य बल भीर शस्त्रास्त्रों के बल पर कःश्मीर को हमने बनाया। स्राज साप हिन्द्स्तान में प्लानिंग की बात करते हैं श्रौर करोड़ों रुपया प्लानिंग पर चर्च कर रहे हैं लेकिन भ्रगर कहीं पाकिस्तान का एक बीम्बर ग्राकर भाखड़ा नांगल श्रीर दूसरे बांघों पर बम गिरा दे तो सारी योजना एं भ्रापकी खत्म हो जायेगी। मैं पूछना चाहता हं कि श्रापने उसको रोकने के खातिर क्या इंतजाम किया है?

Shri Nath Pai (Rajapur): We have Panchsheel.

श्री रघुनाथ सिंह : दामोदर घाटी श्रीर कोसी बांघ योजनाओं की रक्षा झाप कैसे करेंगे। श्राप इन श्रोजेक्टस की रक्षा करने में तभी समर्थ होंगे जब आपकी डिफेस पालिसी की भी एक प्लानिंग हो। श्राज श्रापकी डिफेस की कोई प्लानिंग नहीं है।

# [बी रचुनाय सिंह]

इस बास्ते में भापसे नि देन करूंगा कि जहां तक डिफेंस का सवाल है हमारा डिफेंस बहुत ही कमजोर है भौर इसको मजब्त बनानं के लिये यह बहुत जरूरी है कि हम डिफोंस पर अधिक रुपये कर्य करें। धमरीका भपने बजट का ७५ परसेंट खर्च कर रहा है, इंग्लैंड भी बहुत ज्यादा खर्च कर रहा है। मैं यह जानना चाहता हं कि सिमाटो ग्रीर मीडो, इन दोनों ट्रीटी ग्रार्गे-न।इजेशनों को देखते हुए ग्राप ने उनसे हमारी रक्षा करने ये वास्ते कोई योजना बनाई है ? इस वास्ते मेरा यह निवेदन है कि शीघ्र में श्री हा देश में एक तैवल शिपयाई कायम किया जाए भीर उसके बास्ते रुपया दिया जाए। हम पनडब्बी जहाज, वार शप्स भादि अपने ग्रपने देश में बनावेगे। श्रव जब कि लड़ाई के लिए एटम ब्रा गया है, हम केवल लाठी ले कर नहीं लड़ सकते, गोली से नहीं लड़ सकते। हमें श्रपनं देश की रक्षा के वास्ते उतने ही ग्रन्छं ग्राम्सं ग्रीर उतने ही ग्रन्छं ऐम्पनिशन्स की भावश्यकता है जितने अच्छे भाम्सं भीर ऐम्युनिशन की स्नावश्यकता दूसरे देशों को है। सभापति महोदय, ग्राप पंजाब के रहने वाले हैं, भ्राप को याद होगा कि बाबर के साथ सिर्फ २० हजार भादगी भाए थे, लेकिन उन के सामने राणा सांगा की एक लाख फीज हार गई। इसका कारण क्या था? बाबर के पास गन्स थीं, राणा नांगा के पास वह नहीं थी। वह हार गए। ग्राज ग्राप के शत्रुमों के पास, पाकिस्तान के पास ऐटम बम है, पाकिस्तान के पास हम से ज्यादा श्रच्छे सस्त्र हए तो हमारी रक्षा कैसे हो सकती है? इस वास्ते मैं नि दन करना चाहता हं हिन्दु-स्तान में डिफेंस के अजट का कुल ६ परसेंट नेबी पर रक्खा गया है, यह सिर्फ डिफेन्स के बजट का ६ परसैंट है, कूल बजट का नहीं। मैं कहना चाहता है कि इस पर कम से कम एक तिहाई या ३० परसेंट खर्च होना चाहिए। तभी देश की रशा हो सकती है नहीं तो हम खडरे में हैं, और खतरे में रहेंगे।

Ch. P. S. Daulta (Jhaitar): when the first Budget was presented to the First Lok Sabha, the Leader of the Communist Party said that it was a declaration of war on the rural I must say today that the present one is certainly a declaration of war on our poorer sections, declaration of war with which are going here and there and everywhere. I have fallen in love with the Finance Minister: seen him; he is a very good man at heart. He is a hard working Finance Minister too. Then, what the hell I am talking? I say again that the Budget he has produced is a Budget of declaration of war on poorer sec-Yet the man is good. where is the difficulty? Our society is class-ridden and we have a classridden Government. That class over-rules our Government and our soclety is the capitalistic class. was this class that inherited power from the Britishers because was transferred through a compromise; and where there is a compromise it is the leadership of this class that gets the power. Pandit Jawaharlal Nehru, present Leader of the House, when he was Leader of the Nation, wrote a book called Discovery of India. On Page 51, the says that he does not like his class. He meant the upper class. There he says that their intention is not to change the social structure. The Britishers have got what they wanted before being pushed out and bania has come to take their place keeping that social and economic structure in tact and retaining what the foreigners have been doing so far.

It was his opinion at that time, when he himself had not succumbed to his class character. I am talking of those good days when he was out of power. This Budget is not the child of our Finance Minister. The father of this Budget is that class of people who are our rulers. The mother is that social and political structure based upon the exploitation inherited from Britishers. This man is simply a mid-wife to this Budget.

I did not expect, frankly speaking. a good Budget from these parents and the mid-wife too. When I left for the House on the 15th, I was expecting a bad Budget. I was expecting that something more is coming. But, I did not expect that these people would dare at this stage give a concession to the higher economic groups. When I came here and heard speech, I was stunned. Elections were held so recently and these people had talked of socialism so loudly that I did not expect that they would come out in their class character so soon.

General Budget-

We have been seeing that Budgets are coming year after year with more and more of taxation. They tell ns that this is not due to exploitation: we are bringing socialism and we are developing your country. My sympathy goes with those feudal lords of the olden days. They too exploited but the poor fellows did not know how to talk simultaneously while exploiting. But our exploiters of the modern class know how to couch in good phrases the blow that they give to the masses and talk of socialism. Talk of development and socialism is nothing but these good words. They talk of socialism when they want to check socialism.

Now, let us analyse briefly this Budget. They have reduced super-They have reduced income-tax on the plea that there is expenditure tax and wealth tax. These are no They are smokescreens to enable the Finance Minister to point out to his critics: look here. I have taxed even wealth of the rich. Rs. 15 crores is their estimate. I may tell you here-write it down-it will not be realised to the extent of more than Rs. 5 crores. We know how a rich man gets his property assessed. We have seen it in Estate Duty. We were told that we would be getting Rs. 8 crores but we got only Rs. 3 crores.

Then, let us come to the expenditure tax. Its history is not known but I am certain of one thing. The capitalists have been given one year to adjust their accounts. Gifts are tax

free. As in the case of sales tex. where the sales are being suppressed resulting in losses even in incometax, what will happen here? Actually the income is going to be suppressed. We may get something, or we may not, out of this expenditure tax but certainly we will be losing income-

General Discussion

My argument is this. So far as concessions are concerned, they are only for higher classes. The taxation of the rich is bogus taxation; it will not be realised. The volume of the tax on the poor is very big and huge and it will be realised.

The minimum tax limit of the income-tax has been lowered. what a fine excuse! "We want make every one to contribute for the development of the country." As if, if this limit is not lowered, we are not contributing now for the developthe Perhaps ment of nation. my Finance Minister is labouring under the impression that the only taxing authority. We have got our Finance Ministers in the States who are very efficient in this silsila. Then, we have got our district boards, our panchayats who are given free hand to Crores and crores are collected by way of taxes in the name of development of the Nation. Not only there so many authorities. Sometimes one pocket is being raided simultaneously by so many hands. One asset is being assessed simultaneously by authorities more than one. I take the case of tobacco. That pinches me. That is the only recreation of poor people. I can't imagine a peasant without his hooka ploughing throughout the day. These rich people drink, play, go to cinemas and all that, and then ask the poor people why they should smoke. I may tell the Finance Minister that even the poor people want recreation and tobacco is the only recreation of my peasants and jats. See what a peasant pays for tobacco. pays land revenue to Pratap Singh Kairon, the State Minister. For the well which he has built himself-the Government did nothing

### [Ch. P. S. Daulta]

2803

—he pays chaht tax sometimes to the State Government and sometimes to the landlords. I am not sure of the landlords, but the peasant certainly pays chaht tax. Then comes your duty. This duty is very heavy. In Punjab the cultivation of this crop is going down because of the very heavy duty that is already there. Now the Finance Minister comes with a tax of 100 naya paisa per lb. on tobacco. It is really sad to say the least.

There is another curious argument. In a novel way they tell us that they have given some concessions to the higher income groups to make them interested in the development of the country. At the same time they tell us that they have taxed the poor men to make them interested in the country's development. This means that rich men are interested in their country's development when tax is lowered and poor men are interested when they are burdened with taxes.

We are living in an age of sermons. We have been listening to many sermons. Every day sermons are administered by our rulers. When they administer these sermons? When they go in airconditioned cars. They tell, my peasant who is taking a bullock-cart in the sun to work more. To whom do they tell? To one who is over-worked. Who tells? who does not work. These people go and say: "Bharat ki janata kurbani karo". To whom do they say? To those who have left nothing to make any sacrifice. Who asks? Who lives in abundance? Is there any justification for asking? Is there any psychological atmosphere for preparing finance for the Plan?

I may tell here one thing more. We and they, both have been talking to the people on socialism. For the last five years a tax-payer has been giving tax in the hope that the First Five Year Plan will be over and his difficulties will be solved. Today, when the First Five Year Plan is over and the first year of the Second Plan is on,

is he not justified to ask: "where is the change?"

The other day, the Secretary of the Ruling Party, Shri Narayan, told us that the difference between the standard of living of the poor and the rich, the ruled and the rulers is not narrowing down, it is growing wider and wider. The poor man has been paying tax continuously with hope that he is going to have a better lot, better conditions, after the completion of the First Five Year Plan. Now when the rich have grown more rich and the poor is going down and down, he is not going to pay tax for the next Five Year Plan, let it go to hell

Shr! Mohiuddin (Secunderabad): Sir, I rise on a point of order. Is "hell" a parliamentary term?

Shri Nath Pai: It is quite biblical.

Mr. Chairman: In the sense in which the hon. Member used the term it is quite parliamentary.

Ch. P. S. Daulta: Sir, it is not I, it is not the gentlemen sitting behind me, who are sending the next Five Year Plan to hell. It is they who, by levying these taxes, have made the poor man feel, let the Plan go where it goes. I am not going to kill it. They are killing it by taxing the poor.

They say, make sacrifice. I say, come along, let it begin from the top. I remember the day—I was a student then and I had come with a pass from the person who holds the Chair now when Mr. Satyamurthi talked heavy administration with half a dozen Executive Councillors sitting there. I wish Mr. Satyamurthi alive today so that I could show him the army of Ministers beginning from there coming up to this place, I could show him the army of Ministers the States. They say that the State is expanding, that the scope is expanding and they want more Ministers. I say, Ministers are not wanted because the scope is there. First they have some men and then they want to find jobs for them. Suitable persons are not placed in suitable jobs. The persons are there in order to accommodate various factions and jobs are traced or created. That is why there is an army of Ministers.

General Budget-

Is it not a fact that in recent years we have seen another bureaucracy, and that is the bureaucracy of these elder buzurgs? We have respect for them, but it is not necessary to respect them by putting them at the head of a responsible Ministry, making an old man sitting at the head of a department, who cannot walk without the help of a stick. Let me make a speech, let me make a speech for tyag; they should retire before God allots them a seat in the "upper house".

There is not only the question of the number of Ministers. What about their salaries? When we remind them of their Karachi resolution they say: "humbug, the currency has changed now; the value of money has gone down and we cannot do with Rs. 500". When we point out to them that in a good State some good Ministers are actually charging only Rs. 500, they say they are making political stunts. The other day a responsible Minister said: "We won't allow Bengal to go the way Kerala has gone." Let me tell you, Sir, that when people decide to go a particular way they never seek the permission from the Finance Minister. If these rulers have got mercy on their tax-payers they should not stand in the way of Dr. B. C. Roy going the way Shri Namboodiripad has gone. They should send instructions to Ministers that they should go the way Shri Namboodiripad has gone and they should accept only Rs. 500. They should do it gracefully, otherwise tomorrow they would be compelled to do it. because Kerala is there and the people are there. They will be forced to take Rs. 500 and they shall have to go the way the Kerala has gone.

Our leader, Acharya Kripalani said about the Governors. I also want to

say a few words about them. I do not understand why so much money is being paid to these "white elephants". We are told that these are posts of dignity in the States.

Mr. Chairman: Order, order. It is not proper to speak of Governors as "white elephants" and "black elephants". The language should be more dignified. The Constitution also requires that when we speak of Governors proper language should be used.

Ch. P. S. Daulta: I am sorry, Sir. My criticism is, why we should pay so much money to our Highnesses, our Governors. They say that it is necessary to pay them for the dignity of the State. May I say, that the way in which Governors are appointed makes it very difficult for people to pay them respect. A gentleman who failed as Food Minister in the Centre is asked to go as a Governor; a Chief Minister who failed in suppressing a movement in his State was asked to become a Governor, if judiciary is to be given some hint then a retired Judge is asked to be a Governor, if some leader has got a kick from the voters he is consoled and asked to become a Governor. When Governors are appointed on these considerations, whatever money you may spend on them the people are not going to hold them in respect. Not only that. Even some responsible Ministers at the Centre have no respect for these high posts. A correspondent of a responsible newspaper had access to a Central Minister. He asked the Minister: "Are you going to be Rashtrapati?" The Minister replied: "Am I so useless a person to be-Rashtrapati?" My argument is this. When such is the case, why do thevspend so much on these Governors?

18 hrs.

Shri C. K. Bhattacharyya: Sir, on a point of order. The hon. Member just now stated that a correspondent saw a Minister and requested him to stand for the post of Rashtrapati and that the Minister said: "Am I such a useless person to become a Rashtrapati?" I want to know whether this conversation between a newspaper

### [Shri C. K. Bhattacharyya]

-correspondent and the Minister is recorded anywhere in public so that the hon. Member may refer to it. Otherwise, how does it arise and how can he refer to it?

Mr. Chairman: There is no point of order involved. There is no question that the conversation should be recorded somewhere. That correspondent went to the Minister and asked that question. There is no point of order.

Ch. P. S. Daulta: I want only two minutes. If there had been no interruptions, I would have finished. I want to say a few words about the External Affairs Ministry.

Shri Joachim Alva (Kanara): I think the second portion pertaining to Rashtrapati is very disrespectful. It is disrespectful for us and to the Rashtrapati.

Mr. Chairman: The only matter which the hon. Member referred to was that a newspaper correspondent went to a Minister of the Union Government and asked him to say whether he would become Rashtrapati. So far, nothing is wrong.

Shri Dasappa (Bangalore): Is that authentic?

Mr. Chairman: He only says that a certain correspondent went to a Minister. There is no question of authenticity that arises here.

Shri Sinhasan Singh: If that statement is correct—

Mr. Chairman: Order, order. The question of authenticity does not arise here at all.

Some Hon. Members rose-

Mr. Chairman: Order order. The point of order has been met. There is no further question of any other point of order arising on this statement.

. Ch. P. S. Daulta: I was about to refer to the External Affairs. Though sitting on the Opposition Benches, I have great respect and I am proud of my Prime Minister. He has played a role in the Indian national movement before 1947 when he succumbed to his class character and the part he has played in the movement for a quarter of a century cannot be forgotten even by those who sit on this side of the House. His ability, his occasional moral courage and above all, his being the Prime Minister of a great nation, have given him an international status. But all this does not necessitate spending so much making interference in all बंड २ मसला । This can all wait. They spend too much on our ambassadors. We have so many of them and we are spending a lot. We go out too many times and we invite too many guests. These are good things in normal days, admit, but my Prime Minister should not forget that he is the Prime Minister of a country in whose financial chambers a red lamp is burning.

जब बनिये का दिवाला निकलता है तौ उसकी रेड लैंग कहने हैं।

I may now talk of things nearer home. We are doing something about Chandigarh. But this is not Chandigarh but Chandi tomb. We are actually suffering from the lack of drinking water. The people Rewari, the place where the Chairman was born, do not get drinking water. In these days, the water from the tanks also evaporates. Further the water there is salty. Lakhs and lakhs are being spent on artificial The Harijans are not getting houses to live in, and yet we are building a house that costs Rs. 40 lakhs for our Governor. The Government should be asked to stop this hobby. These buildings can wait but not the thirsty men on a dry field.

One last word about the payment of taxes. If a Jat from Rohtak does not pay land revenue by a fixed date, say, 15th June, he is put into custody, his entire goods are auctioned. But when a black-marketeer evades the payment of tax, they say, "Come along.

fust pay this". This is not going to be tolerated. Bring such tax-evaders, the black-marketeers, to book. Prof. Kaldor says that Rs. 150 crores are going away without being collected as tax on income. I know of one instance. Business worth Rs. 2 crores is being carried on in Bombay without any regard for payment of tax. I do not know what is the amount that is lost by way of tax. But I want to say this. You must bring such people to book. I do not say what they used to say in the olden days, that is, hang them by their neck on the nearest pole. What I suggest here is this. Treat all such taxevaders equally. Treat them on equal level. Treat the big taxevaders in the same way as the humble Jat evader is treated. Why a Kasan who does not pay the tax is made to suffer more than a bigger thief. That is my humble submission. I have done.

General Budget-

Shri C. D. Pande: Mr. Chairman. Sir, the Finance Minister, in his budget speech and subsequent utterances. has tried to make out a case that the success of the second Five Year Plan depends on our passing the tax proposals that he has put in their entirety. I think that position, namely, that the Plan can only be successful if we are to pay the ransom, so to say, --, we must pass the proposals first, - is rather too much and it is unfair to this House to face a sudden situation like this. The situation does warrant such a thing. It is not exactly like this, because, if we analyse the figures that are required to be passed by this House as additional measures of taxation, we will find that out of Rs. 95 crores, Rs. 50 crores are earmarked for defence; Rs. 25 crores are earmarked for subsidising the foodgrains. Now, only Rs. 18 crores Rs. 19 crores are left which will be used for the financing of the Plan.

Now, can you imagine that a country which has procured Rs. 2,100 crores in the first Five Year Plan and has already made a provision of Rs. 4,800 crores in the second Five Year

Plan, will shirk the duty of finding out Rs. 21 crores for the Plan? This is not so. But the bogey has been raised in order to make the tax look rather desirable and worthy of being passed. In the guise of invoking the name of the success of the Plan, the Finance Minister has brought in taxes which otherwise would not have been brought before this House at all. So. the Plan has been invoked as a sacrosanct thing or as a thing of such great national importance, and that for that Plan we will have to make sacrifices in the form of these taxes. But it is not for the Plan, because for the Plan, we have already made provisions. If we can provide Rs. 4,800 crores, this House will not shirk the duty and the pleasant duty and the welcome duty of providing Rs. crores more.

But my fear is that whatever we have provided in the past and whatever we are going to give for the next Five Year Plan, that is, the existing Five Year Plan, is not likely to be spent efficiently and be utilised in the proper manner: That is the crux of the whole thing, as to why our people oppose these taxes. people doubt whether the money they have contributed so far, Rs. 21 crores for the first Five Year Plan, has been put to proper use. If we have achieved success and perhaps so by spending even less, we cannot vouchsafe that the expenditure has been proper throughout.

Whenever our people see wastage here and there, they feel hurt. They are ready to contribute their earned money to the State but they do not like to see that what they contribute after great toil and sweat is spent and distributed rather lavishly and lightly. There are many instances which Members of this House have given,-instances where money been mis-spent. I will not take the time of the House by enumerating all those superfluities and extravagances. It is in the knowledge of this House: they see all the big buildings around: they see all the big cars; they see the doings of the Social Welfare Board. Rs. 22 crores were spent in the last [Shri C. D. Pande]

five years of the first Plan period, and for what? Just for the frills of the Plan You have got certain society ladies, they go in jeeps and social gossip is exchanged. They are all honorary workers. They want nothing from the State except a conveyance and a telephone connection and a little staff, a stenographer and a peon. In this manner, who is going to be convinced that you have spent those Rs. 22 crores rightly? If people are not convinced of this, they will certainly grudge paying money to the State.

General Budget-

In this connection I will just show you a few publications. Here are the publications. Here is one Social welfare; it is a nice, glossy volume, very nice to look at, with pictures therein of bonny babies and nice ladies. But this is not what we want for success of the Plan. There is one Educational Quarterly containing no matter of worth; and then Bhagirath, Kurukshetra, Samaj Kalyan in Hindi. How many people, do you imagine, read these? These things are hardly read by anybody. At least I....

Shri Mohiuddin: We read them.

Shri C. D. Pande: You may be reading them. You are a very loyal citizen of this country. But most of the people do not look at them. must admit that these books are not read by me at all, and my cook makes use of them in the morning for lighting the fire. I do not want to suggest that the savings in these publications will give us forty-five crores of rupees. That is not my idea. But what I want to impress upon House is that there is this lavishness and unnecessary expenditure to which people object. This may save five lakhs or ten lakhs of rupees. same thing is happening in the States. For instance, in U.P. there is the Panchayat Raj Magazine Pashu Palan Vibhag. Do you know how many copies of this magazine. Panchayat Raj, are printed? It is fifty thousand a week. And there is a scramble among the printers as to who should get the order for these fifty thousand copies. (Interruption). My friend Mr. Feroze Gandhi who wants to say something was trying toget the order for that magazine for his press, the National Herald. And I think he will support me in saying that that job work of printing fifty thousand copies was worth Rs. 25,000 to his paper which he was managing at that time. If these are the conditions, how can we imagine that people will vote the money, which is not spent for the Plan but for the superfluities of the Plan?

General Discussion

When I think of a Plan it necessarily occurs to my mind that it should be based on firm estimates. In this country no estimate that has been put before this House and on the basis of which grants have been sanctioned has ever come to be true. estimates have been shifting from time to time. Can we imagine that with such shifting of estimates any plan can be final? You are asking for Rs. 4,800 crores and then Rs. 5,300 crores and it is likely next year you will say it should be Rs. 6,000 crores. Then the blame is put on rising prices. Can the Finance Minister, who is not here nor his Deputy.... (An. Hon. Member: His Deputy is here)....I am sorry. Can he explain why from Rs. 100 crores in Bhakra-Nangal the estimate now is Rs. 172 crores? Is it only due to the rise of some steel and cement prices? Can he make me believe that in the Damodar Valley Corporation or in Hirakud or in the Steel concerns the estimates put before us have not gone up by about 70 per cent? Do you think a seventy per cent rise has taken place in the price of raw materials? And you say the estimates are exceeded because the prices are rising and therefore the people should pay in order to finance the Plan.

What is the fact, the reality? The reality is we sanction a project. It is not a planned project. Whether it is Bhakra-Nangal or Hirdkud or Rihand or Damodar Valley or Sindri, we go on sanctioning the amounts that the managers of the concerns ask for. That is our plan. In this way a plant

that should have been completed for a certain amount is costing us almost twice the amount. Therefore, unless you can think of sure estimates, never before this Parliament for grants, because every year the estimates are wrong. If we had known that this was likely to be the expenditure, we might have perhaps reduced our ambitious plan and kept only such items as the resources could bear. But when you tell us that you will have a steel plant at Durgapur and that it will cost a hundred crores, we say "it is very nice, it is a reasonable amount" because a millioton plant costs a hundred crores and that is the price throughout the world. But when you undertake this work, it becomes Rs. 170 crores. And it is my apprehension that it might come to Rs. 200 crores by the time it is completed.

Therefore, in such conditions where the estimates are shifting, no plan can be final and no taxation is justified. If you give us a firm estimate, with a possible variation of five per cent this way or that way, we can have some plan. Otherwise a plan is not possible; it is just taking some projects. And, after all, with a hundred or two hundred crores, anybody can make a barrage or a Chittaranjan Works or a Sindri Factory. There is no achievement in this. The difficulty is you are spending more than the work should have cost. That is the grievance of the people of this country.

The Finance Minister throughout his speech has said that the people must make sacrifices for the success of the Plan. Has he devoted a single paragraph in his speech to indicate that "this is what the Government is going to economise in all its branches of administration"? Can vou make this House convinced that there is no room for economy in the administra-Can you make this House believe that the Damodar Valley Corporation cannot be managed with five crores less than what is spent on it On Bhakra-Nangal we are now?

spending Rs. 170 crores. I have some apprehensions that at least ten crores will be due to mis-management-it may be a scandal, irregularity, embezzlement or just spending badly. But one thing is certain, that there can be savings of at least five to ten per cent in all the undertakings that you have undertaken. That means that out of five thousand crores there is the possibility of saving (Interruption) hundred crores. anybody says 'no', it cannot shake me from my belief, because I have seen that ten per cent is the ordinary margin of excess in this country.

That being so, when there is a margin and room for saving, and when people are hard-pressed and not in affluence and abundance, is justifiable for you to come forward with proposals of further taxation?

And another objection about bringing such drastic measures of taxation is that you have put all the taxes in one budget. You could have brought some last year; you could have waited for some till next year. But you wanted to give a shock to the country that all the taxes can be brought in one year—the need may or may not be there. I shall tell you how the need is not there.

On the one hand you make wrong estimates of your projects. On the other hand you make wrong estimates of your revenues, as is clear from figures given in this budget speech of the Finance Minister. Customs the budget provision was for Rs. 150 crores, and the realisation is Rs. 171 crores. In Union Excise Duties the budget provision was for Rs. 170 crores and the yield is Rs. 188 Therefore, if you can make a difference of Rs. 21 crores and 18 crores in two of the items of revenue of the State, is it not really speaking inconvenient position that you should ask this Parliament to put a tax on the people where there is no need of putting further taxation?

[Shri C. D. Pande]

Because, the taxation that you have asked will exceed the target that you are aiming at. Last year you taxed the people without there being any need for it. This year I have an apprehension that you are going to further tax the people without the need. Because, there is always a shortfall in the expenditure and there is always an excess of reciepts over the estimated amount. Therefore, I think the Finance Minister could have easily avoided the taxation of at least twenty to twenty-five crores. There is no doubt in my mind that Rs. 25 crores are being taxed absolutely for the sake of taxation.

General Budget-

Now, there are certain items of taxation to which I have hardly any objection on principle. But, there is one item of taxation which I strongly hold as an unwanted item of taxa-That is why, I asked you, Mr. Chairman, that the reply given by the Deputy Minister of Finance should not be taken as final because all the speeches made thereafter would be speaking to the dead wall. If he has given his final reply that there is no case for restoring the exemption limit in income-tax Rs. 4200, what is the use of speaking again and again because, the Finance Minister has asked his deputy to give a reply to the debate.

Shri B. R. Bhagat: May I say, Sir the House is supreme and nothing is final?

Shri C. D. Pande: That is true.

Mr. Chairman: It is not a question of the reply of the hon. Minister. The hon. Member is entitled to make any remarks he likes. Already it has been brought to his notice that it is not the final reply. Even if the hon. Finance Minister makes a final reply. that does not take away the argument of the hon. Member. There is nothing final in argument.

Shri C. D. Pande: It is in this hope that I am making out a case for the restoration of the exemption limit. This sum of Rs. 4200 was made the exemption limit after this report was out or during the consideration of this report. It has been in force for the last three years. This report was out two years ago. If this report was the basis for reducing the limit, you should have done it two years ago. Two years ago, you found that You found that there impossible. were not enough officers to cope up with the work. In two years, has the administration become so efficient that you can handle almost twice the number of cases? Now, what are the circumstances? You have got a greater number of cases, dossiers as they are called in the department. Death duty, estate duty, they have got almost 6000 cases. Now, in expenditure tax; there will be at least 15,000 cases. There may be more than 25.000 cases in wealth tax. Having added on to your burdens with collection of heavy dossiers, have you made such a big increase in your staff that you can cope efficiently with additional cases that you are going to tackle? Can you imagine the number of cases that you are going to tackle? Four lakhs is the estimate of the Finance Minister. When you tackle 400,000 cases, it is my experience from the knowledge in the villages and ordinary towns that the Income-tax Inspectors tackle 800,000 cases, double the number of people. Just it may be to find out marginal cases in all sincerity; it may be a little incentive to get something out of doubtful cases. Because a man who has to pay Rs. 20 as a tax,-he may have to pay it-he thinks it to be bothersome and he would pay Rs. 10/- then and there and get rid of the whole thing. If you reduce the taxation limit from Rs. 4,200 to Rs. 3,000, it will create a lot of corruption. You will antagonise people who are already hard hit. I think the Finance Minister did not even consult or see what the reaction of his stenographer was

after he wrote the budget speech. All these clerks, all these 12,000 people who go out in cycles in the offices, they are all hard hit. Really they have got no feeling for this Plan. They have no feeling for the country, because they are overburdened with their miseries. Now, you are taxing them.

The argument of the Deputy Minister is that the incidence of tax will be Rs. 18 and not Rs. 98. It is not Rs. 18 that is the question. The question is that these people have to go to the Income-tax Officers and they have to prove. In the case of salaried people, it may be very easy. In the case of the business class, where the marginal cases are involved, I am sure, the difficulties and harassment will be extreme and the sum of Rs. 5 crores that you are going to realise from them at a cost of Rs. 150 lakhs is not worth having in view of the resentment and corruption that you will cause in society. The Deputy Minister also said that per capita income is 200 and odd and Rs. therefore. the limit that is proposed is 10 times. It was an absolutely wrong interpreof figures. In per capita income, it is not one man's income. It is a family's income. In one family paying income-tax, there are at least 4 or 5 persons. For the sake of calculation it is Rs. 1000. average income is Rs. 1000. Don't say that the lowest income in this country is 200 and odd and that you have fixed a very generous limit of Rs. 3000. It is not 10 times; it is only 3 times.

A capital argument has been made that in other countries, the limit is more or less the same. This again is very much erroneous, because those who have been to foreign countries know the amenities that they provide, free education that they give, free medical attention that they give. The sum total of the community efforts are such that with a lesser amount you can live much better in England than here. If you are stay-

ing in a moderate hotel for Rs. 500 a month here, you can live much better for that money in Englands than here. Therefore never compare that limit in that light.

Further, it is said by the Finance. Minister that these people should alsohave some consciousness that they are contributing towards the Plan. Does: he not realise that all the indirect. taxes are sufficient to make him realise that he is paying for the success. of the Plan. The gentleman whogets Rs. 250 is the person who has. got many dependents unlike in England. In England, even a daughter aged 19 is not dependent on the parents. A son is not dependent. That is also an additional reason why comparison between England, U.S.A., and India is not relevant. This is with reference to comparing things in other countries. On the point that the people must realise that they are paying for the success of the Plan, I was saving that they are paying in a large number of cases and realising full well that they have to pay for the success of the Plan. Whenever they purchase sugar or coffee or tea. they pay more. If they go to the cinema, they realise this. If they purchase petrol-when I say petrol. it need not be taken that they arecar owners-even the fares in mofussil buses will go up. If people whocultivate a small farm purchasediesel oil, they will have to pay In this manner, there is nonecessity to make them realise that. they are contributing for the success. of the Plan because they are already paying too much beyond their capacity.

In these circumstances, I strongly plead before the Finance Minister that he should reconsider this thing. This is the worst item of the whole-taxation, that we have reduced the exemption limit from Rs. 4,200 to Rs. 3000. It should be restored not to Rs. 3,600, but to Rs. 4,200, in order to relieve work from this department, and to give relief to the tax-payer. It is not a question of Rs. 18/-. You come forward with the

[Shri C. D. Pande]

specious arguments that formerly they were paying Rs. 98 and now it is only Rs. 18. If you want to tax, you better tax Rs. 98. Once you tax, it is the vexation that is more important than Rs. 18 or Rs. 98. Even these clerks will say, once you have to pay, let it be Rs. 98. Let it not be clerks. the business community, lowering of the limit will be of the highest consequence because it will lead to harassment and corruption With these words, I again plead before the Finance Minister and the Deputy Minister that the exemption limit should be restored at Rs. 4,200 to avoid harassment and corruption.

Shri M. D. Mathur (Nagaur): Sir, The discussions on the budget have been going on for the last two days,particularly this budget concerns the Plan-there is an apprehension in my mind that, after all the taxes are levied, one fine morning the Planning Minister or the Finance Minister may come forward and say, in spite of all efforts on our side, in spite of all the taxes that have been levied, we still lack funds, and we are not able to execute the Plan in toto. happens like that, one fine morning before this Parliament, we who are -enthusiastically supporting the tax structure as proposed by the Finance Minister will be placed in a wrong position. Therefore, before I go further. I want an assurance from the Finance Minister and the Government of India in this respect. I say that the people may be prepared to pay all these taxes for their bright future, and for the future of their kith and kin. If this thing happens, it will put the Government as well as its supporters in a very precarious position.

While discussing the President's Address everybody in this House welcomes the remarks that the Government was determined to execute the Plan, and now we find the determination of the Government to execute the Plan in these taxation proposals. Today we have heard in this House people saying that they have to pay a quarter of a naya paisa more for a cup of coffee or tea. I want to inform this House that there are people in this country who have to pay two to four annas for a bucket of water. Those people do not grudge today the taxation proposals, they welcome these proposals, in spite of the fact that they are paying two to four annas for a bucket of The men and women in the water. desert parts of this country travel every day ten to twelve miles to bring two buckets or two pots of These people look to the water. They expect that if the Plan is executed they will get water either from the canals or tubewells in the desert parts of this country. They are prepared to pay more. Dr. Katju, the then Defence Minister, visited that area, the people said: "We are prepared to donate and contribute in a blood bank as much blood as you like, but we want water from you." And here we are discussing in this House a simple rise in the cost of a cup of coffee or tea. There are people in this country all over who are badly suffering. They are enthusiastic about the execution of the Plan because it is in the Plan they see prosperity coming to the villages, that their future will be bright, that human energy which is wasted in going ten to twelve miles every day to get drinking water will be saved. Therefore, I want to state that so far as the determination of the Government to execute the Plan is concerned, the people are with the Plan and with the Government, Maybe that for political reasons some people sitting on that side of the House try to create high tension out of these taxation proposals, but so far as the common people are concerned. today they want the amenities of life. they want schools in the villages and for achieving these through the Plan they will not hesitate to pay as much as you like.

My hon, friend Shri Dange spoke yesterday and we were anxiously listening to what he was saving. I

thought he might give some alternative proposals to the hon. Finance Minister to save the common man from these taxation proposals. only said that the approach of the Finance Minister should be socialistic, and suggested to him to read Kapital, Volume III. So many people on this side of the House must have read that book, but our approach to socialism is fundamentally from what he wanted to teach us. We got independence from the imperialist power in a way which created history. We liquidated the feudal order by negotiation, and we want to liquidate the private sector also in a different way from the one they want to suggest to us. We do not want to apply the gulliotine to the private sector. We do not want to give passports to the managers and owners of the private sector immediately. On the other hand, we want to fully exploit the private sector in the interests of the country, and when their utility goes out, slowly we will take them over. So, he could not help this House or the Finance Minister, except suggesting that nationalisation should take place. We agree to it, and the Government of India's policy nationalising industries is being implemented gradually. So, the Opposition have not made any contribution to altering the tax structure.

The difficulty is not that the common man does not want to pay. The common man should be enthused, ne must be made Plan-minded. getting Plan-minded out of necessity, but he must be told that the Pian is going to bring a better future for him. In that case, he will enthusiastically come forward and contribute to the building up of the nation. Today the people are contributing one-third for digging wells in the villages, they are contributing 50 per cent for the construction of school buildings. They are not taxes, but the people are voluntarily coming forward. We should help in creating an atmosphere in which they will feel that the Plan is going to solve the miseries of this country. But I

would tell the Finance Minister one When we go to our constituencies with these taxation proposals we are going to be faced with important questions. The villager today is prepared to pay the tax you want, the middle class willingly or unwillingly will pay the taxes, but they will put this direct question: "You want to tax us, you want us to sacrifice, you want us to invest this money for the future of this country, but what are you doing to those people, the Princes, who are getting Rs. 7 crores every year?" I come from a State which has been integrated from various Princely States, viz., Rajasthan. The Princes there get Rs. 17 lakhs annually, one Prince Rs. 10 lakhs, another Rs. 5 lakhs etc. We spend Rs. 5 to Rs. 6 crores annually on them. Are you going to scale down their privy purses? Their patriotic urge to surrender power has already been more than compensated by the privy purses they have received for so many years. We read in the press that Pandit Nehru wrote a letter appealing to the patriotic feeling of the Princes, as the press put it, to come forward voluntarily to cut down their privy purses. I think not a single Prince came forward. We do not know the fate of that historic letter of Pandit Nehru to the Indian Princes.

Today you are spending crores of rupees in constructing administrative buildings. I know of so many States where there are buildings as big as your Secretariat in New Delhi. There is for instance the Ummeed Bhawan place in Jodhpur constructed a few years before, at a cost of Rs. 5 crores and which is lying idle today. Nobody is there to clean and sweep the place. Why are such buildings not utilised hospitals, schools, universities and other important departments of the Government of India or the Government of Rajasthan? The difficulty is that these buildings are on the list of private properties of the Princes. When Sardar Patel was integrating the States, V. P. Menon and the Princes negotiated and put everything in their private list. A

## [Shri M. D. Mathur]

2823

Prince should have one house to live in. In the socialist order where we want to reduce disparities in income and wealth, we find that today the Princes are living in those lavish big houses, and so many others are lying idle. We are constructing new buildings and the old buildings are rotting. They are the nation's wealth because they were constructed by the taxpayer's money, not out of the privy purses. In order to enthuse the people today that the Pian has to be fulfilled, has to be carried through in order to solve the miseries of the people, we will have to curtail our expenditure m the administration, I will not go into details. We are paying high salaries to Government officials. A pay commission should be immediately appointed to revise the pay structure in the light of the fact that we want a socialist structure now. We want a socialistic society. But today the salaries are ranging from Rs. 4000 on the one side to about Rs. 25 or 50 or 100 on the other. That has got to be revised. Our services and the bureaucracy also have to come forward and make their sacrifice. Along with the proposals which the Finance Minister nas put forward, there ought to be also another proposal to the effect that a pay commission would be appointed, consisting of officials, non-officials and other important people, to revise the pay structure of the services in India. I think such a proposal would have gone a long way in mobilising our people for the Plan and for the tax structure that is being built up.

Now, there are so many States where we have abolished the jagirdari or the zamindari system. We are paying compensation to the jagirdars or zamindars to the tune of crores of rupees every year. In Rajasthan alone, I think we are paying several lakhs by way of compensation to these people. Our Finance Minister and our Prime Minister have issued appeals to the common man to contribute to the Plan by way of savings. But why should the law not be amended, and why should the

States not be asked to amend their respective laws and say that compensation will be paid to these people in the form of certificates, and the money will be used for the reconstruction of the country?

I would like to submit that the money which these jagirdars away goes to national waste. Formerly, the privy purses of the princes used to go towards foreign investments, but now that the Government of India have stopped it, that money is lying as dead capital. On the one hand, we are short of money; but on the other, we find that a huge amount of money is lying dead, or is being misused by the princes and jagirdars. It is high time that when we have abolished the feudal order, we must say that whatever compensation is paid to these jagirdars and zamindars will be paid only in the form of cash certificates, so that those moneys can be utilised for the Plan. If that is done, then the Finance Minister will not have to beg or borrow from foreign countries.

I do not want to take much time in talking about corruption, because, I believe, that too much talking about corruption sometimes takes away the effect that it desires to produce. So, I leave it to the authorities to see that effective methods are adopted to put down this evil. Merely talking in this House about corruption would only create tension, and nothing will come out of it.

So far as income-tax is concerned, the married people have been given some relief. I do not know, and I would like to ask the Finance Minister whether the term 'married person' would cover also a widow and a widower. I think it does not. would like to ask what fault a widower has done that he should not get this relief; his wife might have expired leaving him three or four or five children, but when it comes to a question of income-tax, he is told 'You have to pay the full tax, you do come under the exemption. because you are a widower.".

An Hon. Member: He is also a married man.

Shri M. D. Mathur: He is not. That is what I find from the circular that has been issued; only those people who are married are eligible to get this exemption; the widowers or widows are not given this exemption.

Shri Radha Raman: (Chandni Chowk): Once married means always married. He is also a married person.

Mr. Chairman: Widowers and widows are certainly married people.

Shri M. D. Mathur: If that is so, then I close this point.

So far as the tax on railway fares is concerned, I would appeal to the Finance Minister to exempt journeys up to at least 50 miles, so that the poor labourers who come from one end of the city to another in the big cities and their suburbs may get this exemption.

Shri Mahanty (Dhen Kanal): You have been pleased to call upon me to speak at a time when, unfortunately, I have lost my frame of mind.

Mr. Chairman: If the hon. Member does not want to speak, he may not speak. Mere being called upon does not compel him to speak. If he is not minded to speak, he may not speak.

Shri Mahanty: You may kindly wait hear what I am going to say.

Mr. Chairman: If the hon. Member feels that he is not in a mood to speak, he may take his chance tomorraw. I do not want to force him.

Shri Mahanty: I may not get a chance tomorraw.

However, in deference to your wishes, I would like to make a few observations for such consideration as they may deserve.

I consider this Budget as a warrant of penalty against the people for the failure of the basic assumptions of the First Five Year Plan, for no fault of their own.

General Discussion

The House will kindly recollect that during the debate on the President's Address in this House, the Home Minister who replied to the debate said in no uncertain terms that the Plan was a national plan, and that the Congress Party was seeking to take no political advantage out of it. But the Finance Minister while speaking in the other House has contradicted him and has said that the Congress Party faced the electorate in the last elections with this Plan, and, there-\*fore, he is intent upon implementing this Plan, by hook or by crook without minding its cost. I may better quote the Finance Minister. At page 1 of his speech, this is what we find:

"So far as we on this side are concerned, we went before the electorate a few months back with only one weapon in our armoury", and that was the Second Five Year Plan.

I do not quarrel with anybody, if anybody wants to make political capital out of the national plan. It is his look-out. But my grievances is that the Congress Party now in power, after having bungled, after having frustrated the basic assumptions of the First Five Year Plan, and after having weakened the foundations of the Second Five Year Plan, is now coming before this House with various taxation proposals.

It is admitted on all hands that agriculture was the basic core of the First Five Year Plan. We spent a total amount of Rs. 357 crores, which represented about 15.1 per cent of the total investment. In the Indian economy, the price of foodstuffs occupies a very strategic position. Therefore, very rightly, the planners had given a higher priority to more production and an increase in the supply of foodstuffs for checking the spirally rising prices and for checking inflation, and thereby creating an atmosphere the country conductive to the successful implementation of the Second Five Year Plan.

The party in power, which seeks to take political advantage of the Plan should well remember that due to its bungling, that basic objectives of the First Five Year Plan has floundered on their inefficiency. I am of the views that if that basic objective of the First Five Year Plan had not gone away, there would have been no need for many of these taxation proposals.

I would invite your attention now to page 3 of the Finance Minister's speech in the other House. He says:

"Have hon. Members-any of them who spoke-thought of the fact that as against a short-term income of Rs. 52 crores from indirect taxes, the Government have committeed themselves to create a fund of Rs. 25 crores for the purpose of subsidising foodgrains?".

This is my basic theme. Why has it become necessary to subsidise grains, for which a special fund been created, of the order of crores? It is because of the fact that our food production' was not of the order of our expectations.

At page 8 of his speech, the Finance Minister states further:

"I am quite prepared to admit that many of these projects do not yield the return that we expect from them.".

"It is a matter with which have been concerned. I had an evalution made of all these projects, a quick evalution, but I find from it that even if the agricultural programme is carried out in its entirety, it will not vield enough to amortise the capital expenditure in some cases even to pay the interest on the capital that we have put forth".

The basic question—this is not winning a debating point nor making a broadside against the Party in power -is: after having wasted all these

crores of money in infructuous Projects, which have been extorted from the poor taxpayers, who have been pauperised, and after weakening the very foundations of your Second Five Year Plan, does it behave you, is it open to you, is it moral on the part of Government to come to the House with more violent measures of taxation. both direct and indirect? That is the basic question, and unless the Finance Minister or his Deputywho is now happily engaged in priconversation—gives a direct answer, unless a satisfactory answer to this question is forthcoming. think it will be open to us, and we will be failing in our duty if we do not...

Mr. Chairman: Order, order. The hon. Member is inviting the attention of the hon. Deputy Minister to the point he is making.

## Shri B, R, Bhagat: I am sorry.

Shri Mahanty: He need not be sorry at all, because he is quite assured of the majority behind him. But the little point that I was trying to make was that unless Government gave a satisfactory answer to these facts-which I have already stated and which I am not going to repeat due to paucity of time,-we would be failing in our duty if we did not tell the people that it was impolitic, it was immoral, to a certain extent, to yield to all these taxation measures which the Government had been proposing, and if necessary, to go to the extent of giving a cry for a 'no tax' campaign.

Here you find on your own admission, on your own evalution, that crores of rupees have gone to waste and have not yielded any result. Now, with what face then can you come to the House with proposals for violent measures of taxation for financing more wasteful expendi-That is the main question. would like the hon. Minister to give some attention to this aspect of his

own statement when he comes to give a reply. With the short time at my disposal, I should not further dilate on this and should come to other aspects of the Budget.

Let us consider the economic background which has been very surveyed, in the White Paper on the General Budget. I first come to the sphere of domestic economy. sphere of domestic economy, White Paper admits that "for the first time since Plan development under way, the economy showed evidence of some amount of strain". I have quoted what has been stated in the White Paper. Now the country would like to know and the House would like to know why the Odysseus after all these five years of wanderings has come to this nightmare. Are we implementing these projects to produce more strains in this country? The White Paper is silent as to why these strains were created.

That again brings me back to the basic core of the problem, namely, that even though during the First Five Year Plan, we placed a high priority on agriculture and food production, we have done everything except increasing food production. We have done everything except paying attention to the aspect of more production of foodgrains, which has now resulted in this catastrophe.

Let us see what has been the achivement in the field of production. Agricultural production has been steadily decreasing. It declined by 2.4 per cent from 116.4 in 1954-55 to 113.7 in 1955-56. In 1954-55, production had further declined from 68 million tons in 1953-54, to 66.5 million tons. Now. it is our duty to ask of the Government to tell us why, in spite of this expenditure of Rs. 357 crores in the agricultural sector today the production is falling, and due to which food prices are rising spirally and on account of which there is acute shortage in the market.

This has resulted in increasing the cost of living. The cost of living has

been rising spirally mostly on account of the price of foodstuffs. In 1956. the general index of wholesale prices increased by 13 per cent from 373.4 to On February 16 of this year. the index stood at 424.4 which far surpassed the peak which was reached during the Korean war crisis. would like to know why after the First Five Year Plan the cost of living has been rising so spirally, Are we going to be told that economic forces are as chaotic as the Government imagines them to be so that they cannot be controlled.

Now, these spiralling cost of living and wholesale price indices have been hitting the people hard. Their pockets are pinched in a thousand and one ways. Over and above that these excise duties-indirect taxation measures-will further raise Take one instance. wholesale prices. Now, it has been admitted by Government that the increase in the price of tea has contributed substantially to a rise in the wholesale prices, has been admitted in the White Paper. Over and above that, the proposed imposts on tea and sugar are going to further increase the wholesale price and cost of living indices.

Now, the question has also to be Is the Plan meant for the people or the people are meant for the Plan? If it is said that the postulates of the Plan are something inviolable. that the Plan is a deity of the ancient times which requires sacrifices of blood, then of course, I have got no quarrel with you and you can get your taxation measures passed. But if you maintain that our Plan is a democratic Plan and we have to make a compromise between the demands of the State, between the demands of a totalitarian Plan and the demands of individual comforts, then I only urge that this kind of excise duties on tea, sugar, coffee etc. should go.

Then I come to another most important aspect. I do not wish to be like the critic who wants to have the cake and eat it too. If it is con-

[Shri Mahanty]

ceded that this Plan is inviolable, that it cannot be re-phased, that all its aspects should be implemented, then we have got no other way but to concede to the demands of the hon. Finance Minister. But even then. may I know why the Government of India are so reluctant to scrap unsuccessful policy of Prohibition? According to the Taxation Inquiry Commission, the total exicse revenue in India in 1954-55 was of the order of Rs. 44 crores or 8.7 per cent of the total provincial revenues. Here is a rich sources of income which the State Governments could derive from excise duties. The name of Mahatma Gandhi and his views have been quoted to vitiate the simple proposition. Even then Gandhiji was against prohibition not from any moral point of view but from the political point of He was not only against the excise revenue which the then British Government were deriving from the sale of liquor and the cess on salt: but also he asked the people to boycott Gandhiji's programme law courts. was aimed at paralysing the main sources of revenue of the imperialist Government.

19 hrs.

Shri Narasimhan (Krishnagiri): I want to make a submission, if the hon. Member would only yield. He is not quoting Mahatma Gandhiji's views properly by saying that he was opposed to drinking only as a political question. He opposed it not only on political considerations but on other ethical and social considerations also.

Shri Mahanty: That is how I have been able to understand him. I may be wrong. I have not quoted Mahtma Gandhi.. (Interruptions.)

Mr. Chairman: Order, order. Let him say what he wants; he says that he understand him in that way.

Pandit K. C. Sharma: It is now 7 P. M.

Mr. Chairman: Order, order. This is not the way to inform the Chair

about the time. The Chair knows the time.

Shri Mahanty: I was trying to submit that Gandhiji was against drinking as a political manouvre against the British. Excise was one of the main sources of substantial revenue and he felt that that source should be paralysed. It was apart of the nonco-operation programme. Had he been alive today, and had he to choose between this cruel method of taxation and prohibition, certainly he would have opined for Scraping Prohibition. After all the greatness of men does function in groove-thinking. not Today, only two types of persons are in favour of the Prohibition-gutter moralists on the one side and the bootlaggers on the other. It has been failure and even the Prohibition Enquiry Committee Report refers to So, why should we throw away Rs. 44 crores that is now going into the hands of the bootlaggers and smugglers and come to this House and tax the people on sugar, tea, coffee and all that?

I now come to the question of economy in administration. I have not the whole report of the Taxation Enquiry Commission. I am quoting from the summary prepared by the Ministry of Finance, at page 5. The compilers have quoted the observations of the Commission:

" 'We are ourselves impressed', the Commission say, 'with the need for thorough and careful enquiry both in the Central Government and the States into the whole question of public expenditure and suggest that such enquiries should be undertaken and eutrusted to sufficiently high-powered bodies."

It now behoves us to ask what has been done by the Government in this matter. I will not waste the time of the House. I will only quote what the Finance Minister has said in his speech. From that the House will imagine how callous and irresponsible

the Government has been to suggestions from bodies which they appoint from time to time. On page 9, he says:

"I am not in a position straightaway to say the organisation that we would establish for the purpose of a continuous check. I might mention various appurtenances that we have in the Secretariat, the Organisation and Methods Division, the Economy Unit etc. but I do find that it is not adequate."

We can very well imagine from this that the Government is not keen to attain the objective which was enunciated by the Commission and which on many occasions in the past was assured by the leaders of the Treasury Benches, that there should be strict economy in administration. I do not think that the party in power has any moral sanction, to come to this House for these most violent imposts, on the people, which has been proposed in the General Budget.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday the 30th May, 1957.